BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

Original application no. 135 of 2024

And

Original application no. 267 of 2024

IN THE MATTER OF

KHUSBU SINGH ….. PETITIONER

VERSUS

STATE OF U.P. & ORS. …. RESPONDENTS

INDEX

Sl. No.	Particulars	Pages
1.	Additional Affidavit on behalf of UPPCB	1 – 31
2.	Proof of Service	32

New Delhi
Dated 19.11.2024

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for the U.P. Pollution Control Board
138 New Lawyers Chamber,
Supreme Court of India
New Delhi
(M) 9810252518
Email ID pradeepmisra@yahoo.com

661

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 135/2024
And
Original Application No. 267/2024

IN THE MATTER OF:

Khusbu Singh **....Applicant(s)**

Versus

State of U.P. & Ors. **....Respondent(s)**

AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 24.10.2024 PASSED BY THIS HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Sanjeev Kumar Singh S/o Shri Lal Sahab Singh, aged about 38 years, presently posted as Member Secretary, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), do hereby solemnly affirm and state on oath as under:

1. I say that I am the Member Secretary of the Respondent in the present case and as such being conversant with the facts and circumstances of the present case and I am competent to swear this affidavit.
2. That the Deponent has taken over as Member Secretary of U.P. Pollution Control Board on 21.12.2023.
3. That it is most respectfully submitted that Original Application No.-135 of 2024 and Original Application No.-267 of 2024 is tagged with and the answering respondent is respectively

impleaded as Respondent No.-2 and Respondent No.-3 in the said matters.

4. That vide its order dated 24.10.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal), in the connected matters, has passed the following directions:

"*.....22. In these circumstances, we direct Member Secretary, UPPCB and SEIAA, UP to explain as to how and is what circumstances, consent and clearances were issued for permitting mining activities in prohibited areas and that too in violation of directions issued by Supreme Court. Similar reply shall also be submitted by concerned District Magistrates, Sant Ravidas Nagar (Bhadhoi), Mirzapur and Prayagraj.*

23. If no valid justification is submitted, Member Secretary, UPPCB, Member Secretary, SEIAA, District Magistrate, Sant Rvidas Nagar (Bhadhoi), District Magistrate, Mirzapur and District Magistrate, Prayagraj shall remain present before Tribunal on the next date.

5. That present matters are about damage to breeding ground of Turtle Wildlife Sanctuary and aquatic life at Pyayagraj, Mirzapur and Sant Ravidas Nagar (Bhadhoi) by large scale illegal mining i.e. sand mining, using heavy pokland machines, dumper, tractor and motor boats causing noise pollution and damage to ecology.

6. That the information about the status of mining leases covered under Mirzapur region is as follows:

i. That the Divisional Officer, Forest Division, Mirzapur vide its letter Ref. No.-3636/Mirzapur/37 dated 01.05.2017

addressing to the District Magistrate, Mirzapur has informed the following:-

> "...NOC to Mining leases (Sand Mining) has been granted via E-tendering for short term..."

In pursuance to the above, the Divisional Officer, Forest Division, Mirzapur vide its letter dated 01.05.2017 has issued a No Objection Certificate to the mining lease to M/s Prashant Maurya, Gata No-03 Mi, Khand-03, Village-Gogaon, Tehsil-Sadar, District-Mirzapur.

That a Letter of Intent (LOI) has been issued to the aforesaid unit vide Ref. No. 1706/Khanij/E-tender/Sand/2021 dated 02.02.2021. A copy of the letter dated 02.02.2021 is being annexed herewith as **Annexure No.-R/1**.

That the Mining Department, Mirzapur vide Ref. No.-1789/Khanij/K.S./2020-21 dated 12.02.2021 has issued a Cluster Certificate in favour of Shri Prashant Maurya, Address-Sundar Ghat, Mahuvariya Mirzapur regarding the Mining Leases at Gata No.-03 Mi, Khand-03, Village-Gogaon, Tehsil-Sadar, District-Mirzapur measuring Area-5.0 hectare). A copy of the letter dated 12.02.2021 is being annexed herewith as **Annexure No.-R/2**.

That the Directorate of Geology & Mining, Lucknow vide Ref. No.-2021/3/11/53104 dated 24.05.2021 has issued a Mining Plan in favour of the Project Proponent, Shri Prashant Maurya, at Gata No-03 Mi, Khand-03, Village-Gogaon, Tehsil-Sadar, District-Mirzapur. A copy of the letter dated 24.05.2021 is being annexed herewith as **Annexure No.-R/3**.

That the State Level Environment Impact Assessment Authority (SEIAA), vide EC Identification No.- EC22B00UP125833 dated 05.12.2022 has issued Environmental Clearance for Sand Mining at Gata No.-03 Mi (Khand-03), Village-Gogaon, Tehsil-Sadar, District-Mirzapur measuring Area-5.0 hectare. A copy of the letter dated 05.12.2022 is being annexed herewith as **Annexure No.-R/4**.

That the UPPCB vide letter no. 172278/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 29.12.2022 has issued a CTO in favour of the M/s Prashant Maurya, Gata No-03 Mi, Khand-03, Village-Gogaon, Tehsil-Sadar, District-Mirzapur. A copy of the letter dated 29.12.2022 is being annexed herewith as **Annexure No.-R/5**.

The specific condition imposed in the above CTO dated 29.12.2022 in Point No.-03 is as follows:-

"...3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease..."

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 10643/15 Ex. 28-01-2024 GOVT. OF INDIA

In the light of the above condition and after cancellation of the mining lease by the District Magistrate, Mirzapur vide its letter dated 29.05.2024, the UPPCB vide its letter Ref. No.- H16160/C-2/NGT-71/2024 dated 27.08.2024 has made CTO infructuous. A copy of the letter dated 27.08.2024 is being annexed herewith as **Annexure No.-R/6**.

ii. That the Divisional Officer, Forest Division, Mirzapur vide its letter Ref. No.-3636/Mirzapur/37 dated 01.05.2017

addressing to the District Magistrate, Mirzapur has informed the following:-

"...NOC to Mining leases (Sand Mining) has been granted via E-tendering for short term..."

In pursuance to the above, the Divisional Officer, Forest Division, Mirzapur vide its letter dated 01.05.2017 has issued a No Objection Certificate to the mining lease to M/s Vijay Kumar Singh S/o Lal ji R/o Vill.-Dubar Kalan, Lalganj District-Mirzapur at Gata No. 03 Mi, Khand-04, Village-Gogaon, Tehsil-Sadar, District-Mirzapur.

That a Letter of Intent (LOI) was issued to aforesaid mining lease on 29.06.2022, which has been subsequently cancelled by the District Magistrate, Mirzapur vide its Letter No. 7846/MMC-Khanij/2023-24 dated 20.01.2024. A Copy of Letter dated 20.01.2024 is being annexed as **Annexure No.-R/7**.

That State Level Environment Impact Assessment Authority (SEIAA), vide EC Identification No.EC23B001UP110597 dated 27.12.2023 has issued Environmental Clearance for Sand mining at Gata No.-03 Mi (Khand-04), Village-Gogaon, Tehsil-Sadar, District-Mirzapur (Area-5.0 hectare). A Copy of EC is being annexed as **Annexure No.-R/8**.

The aforesaid mining lease had not applied for CTO in UPPCB & CTO has not been obtained by above aforesaid mining lease.

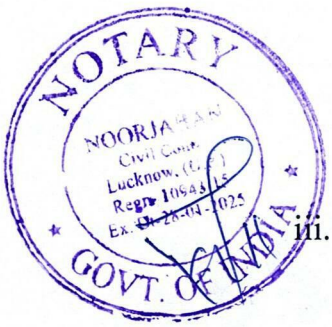
That Regional Officer, UPPCB, Sonbhadra has sent a letter to Mining Officer, Mirzapur vide ref. no. G1019/O.A. No.-135/2024 dated 16.11.2024 to intimate whether the

mining had taken place at the above mentioned 02 mines and if mining has taken place then its duration. A copy of Letter dated 16.11.2024 is being annexed as **Annexure No.-R/9.**

7. That the information about the status of mining leases covered under Prayagraj region is as follows:

i. That in compliance to the directions passed by this Hon'ble Tribunal in the captioned connected matters, the District Magistrate vide its letter no.-864/,l0Vh0-2024 dated 05.11.2024 has directed the Divisional Director, Social Forestry, Forest Division, Prayagraj, Additional District Magistrate (Admn.), Prayagraj, Senior Mining Officer, Prayagraj and UPPCB to provide the actual position regarding the matter. A copy of the letter dated 05.11.2024 is being annexed herewith as **Annexure No.-R/10**.

ii. That in pursuance to the above letter dated 05.11.2024 and in the light of the direction passed by this Hon'ble Tribunal, the team of the officials mentioned above after collecting the relevant facts and records prepared a detailed factual report on 11.11.2024 alongwith relevant annexure. A copy of the detailed factual report dated 11.11.2024 is being annexed herewith as **Annexure No.-R/11**.



iii. That based on the aforesaid report dated 11.11.2024 and the information provided by the Regional Officer, UPPCB, Prayagraj, status of the mining units in question from the CTO point of view is given below :

a) That the Divisional Director, Social forestry Division, Prayagraj vide its letter dated 06.09.2019 has issued no objection certificate for mining activities at Gata No. 30, Village- Paranipur-II, Tehsil-Meja, Prayagraj.

That M/s Mahip Construction Gata No. 30, Village-Paranipur-II, (Bara Shiv Temple to High Tension Tower) & Amilauti Tehsil Meja/Handiya Prayagraj has obtained EC from SEIAA on 05.10.2020.

That M/s Mahip Construction Gata No. 30, Village-Paranipur-II, (Bara Shiv Temple to High Tension Tower) & Amilauti Tehsil Meja/Handiya Prayagraj has not taken CTO from the UPPCB and show cause notice has been issued vide letter no. H-19629/C-2/NGT No 627/24 dated 11.11.2024 regarding imposition of Environmental Compensation of Rs. 54,60,000/- for operating without CTO. A copy of the letter dated 11.11.2024 is attached herewith as **Annexure No.-R/12**.

b) That the Divisional Director, Social Forestry Division, Prayagraj vide its letter dated 06.09.2019 had issued no objection certificate for mining activities at Gata No. 29, Village- Paranipur-I, Tehsil-Meja, Prayagraj and subsequently mining lease was cancelled by District Magistrate Prayagraj on 19.10.2019.

Divisional Forest Officer, Social Forestry Division, Prayagraj vide its letter dated 09.11.2024 has informed that mining lease in question at Khand No. 29 is outside the Eco Sensitive Zone of the Turtle Wildlife Sanctuary.

That M/s Prakash Enterprises, Gata No. 29, Village-Paranipur-I, (Vill-Pakri sevar border upto shiv mandir) & Mavaiya, Tehsil Meja/Handiya, Prayagraj has obtained EC from DEIAA on 05.11.2018.

That M/s Prakash Enterprises, Proprietor Shri Prakash Chandra Shukla, Khand No-29, Village-Paranipur,

Tehsil-Meja/Handiya, Prayagraj has not obtained CTO from the UPPCB.

c) That the Divisional Director, Social forestry Division, Prayagraj vide its Letter dated 06.09.2019 has issued no objection certificate for mining activities at Gata No. 32, Village- Paranipur-IV, Tehsil-Meja, Prayagraj. Letter of Intent was issued on 09.09.2022 which was cancelled by District Magistrate, Prayagraj on 22.08.2024. No Environment clearance was issued.

That M/s Singh Construction, Proprietor Shri Dhiraj Singh Khand No-32, Village-Paranipur, Tehsil-Meja, Prayagraj has not taken CTO from the UPPCB.

As per the joint report dated 11.11.2024, no mining operation have been carried out by the mining lease in question.

d) That the Divisional Director, Social forestry Division, Prayagraj vide its Letter dated 06.09.2019 had issued no objection certificate for mining activities at Gata No. 33, Village- Paranipur-V, Tehsil-Meja, Prayagraj. Letter of intent was issued on 25.01.2024 which was subsequently cancelled by the District Magistrate, Prayagraj on 22.08.2024.

That M/s Gayatri Construction, Proprietor Smt. Gayatri Singh, Khand No-33, Village-Paranipur, Tehsil-Meja, Prayagraj has not taken CTO from the UPPCB.

As per the joint report dated 11.11.2024, no mining operation have been carried out by the mining lease in question.

NOTARY
GOVT. OF INDIA

e) That the Divisional Director, Social forestry Division, Prayagraj vide its Letter dated 06.09.2019 had issued no objection certificate for mining activities at Gata No. 31, Village- Paranipur, Tehsil-Meja/Handiya, Prayagraj.

That Smt. Shakuntala W/o Shri Punjab Singh Gata No. 31, Village- Paranipur-III, Hitension Line Tower to Nirmanadhin Hitension line Kandla, Bhuipara, Gondri, Tehsil-Meja, Prayagraj (Area 5 Hectare) has obtained EC from SEIAA on 05.01.2022 and the mining lease was granted from 05.01.2022 to 04.01.2027.

That the UPPCB vide letter dated 20.05.2023 has issued CTO in favour of the Smt. Shakuntala W/o Shri Punjab Singh Gata No. 31, Village- Paranipur-III, Hitension Line Tower to Nirmanadhin Hitension line Kandla, Bhuipara, Gondri, Tehsil-Meja, Prayagraj.

The specific condition imposed in the above CTO dated 20.05.2023 in Point No.-03 is as follows:-

"...3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease..."

In the light of the above condition and after cancellation of the mining lease by the District Magistrate, Prayagraj vide its letter dated 22.08.2024, the UPPCB vide its letter dated 27.08.2024 has made CTO infructuous.

Divisional Forest Officer, Social Forestry Division, Prayagraj vide its letter dated 09.11.2024 has informed that mining lease in question at Khand No. 31 is outside the Eco Sensitive Zone of the Turtle Wildlife Sanctuary.

f) That the Divisional Director, Social forestry Division, Prayagraj vide its Letter dated 06.09.2019 had issued no objection certificate for mining activities at Gata No. 34, Village- Bhuipara, Gondri, Tehsil-Meja, Prayagraj.

That M/s Arun Kumar Singh, Gata No.-34, Village Bhuipara, Gondri, Tehsil-Meja, Prayagraj (Area 5 Hectare) has obtained EC from SEIAA on 24.03.2023.

That the UPPCB vide letter dated 30.06.2023 has issued CTO in favour of the M/s Arun Kumar Singh, Gata No.-34, Village Bhuipara, Tandriya Gondri, Tehsil-Meja, Prayagraj (Area 5.0 Hectare).

The specific condition imposed in the above CTO dated 24.03.2023 in Point No.-03 is as follows:-

"...3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease..."

In the light of the above condition and after cancellation of the Letter of Intent (LOI) by the District Magistrate, Prayagraj vide its letter dated 29.05.2023, the UPPCB vide its letter dated 27.08.2024 has made CTO infructuous.

That further Regional Officer, UPPCB, Prayagraj has sent a letter dated 16.11.2024 to Senior Mines Officer, Prayagraj to intimate whether the mining had taken place at the above mentioned 06 mines and if mining has taken place then its duration. The copy of the letter dated 16.11.2024 is attached herewith as **Annexure No.-R/13**.

8. That the information about the status of mining leases covered under Sant Ravidas Nagar (Bhadhoi) region is as follows:

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 10941/15 Ex. Dt. 28-04-2025 GOVT. OF INDIA

671

i. That the Divisional Forest Officer Bhadohi vide its Letter no. 1182/ Gyanpur/33-1 dated 18.11.2017 has issued no objection certificate for mining activities on aforesaid area in district Bhadohi. A copy of the detailed factual report dated 18.11.2017 is being annexed herewith as **Annexure No.-R/14**.

ii. That the information about the M/s Giridhari Prasad Pathak, S/o Shri Janardan Prasad Pathak, Gata No.-30, Village-Purva, Tehsil-Gyanpur, District-Bhadohi region is as follows:

a) That the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh vids EC identification no. EC23B001UP122625 dated 08.012.2023 has issued an Environmental Clearance for sand mining at Gata No. 30, Area- 4.047 hectare. Village-Purva, Tehsil-Gyanpur, District-Bhadohi to Shri Giridhari Prasad Pathak, S/o Shri Janardan Prasad Pathak. A copy of letter dated 01.07.2023 is being annexed herewith as **Annexure No.-R/15**.

NOTARY NOORJAHAN Civil Court Lucknow, (U.P.) Regn. 10943/15 Ex. On-18-04-2025 GOVT. OF INDIA

b) That the UPPCB has issued an CTO vide Ref. no.198330/UPPCB/Varanasi(UPPCBRO)/CTO/both/Bhadohi/2023 dated 29.12.2023 in favour of M/s Giridhari Prasad Pathak, S/o Shri Janardan Prasad Pathak, Gata No.-30, Village-Purva, Tehsil-Gyanpur, District- Bhadohi. The copy of the CTO dated 29.12.2023 is being annexed herewith as **Annexure No.-R/16**.

c) The specific conditions imposed in the above CTO dated 29.12.2023 in Point No.-04 is as follows:-

"...4. The validity of this CTO is upto 31.12.2025 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void"

In pursuance to the above condition and after cancellation of mining lease by the District Magistrate, Bhadohi vide its letter No.-303/Khanan Lipik/2024 dated 03.01.2024 the UPPCB vide its Ref. No.–H15953/C-6/Jal-531/CTO Revoke/Varanasi/2024 dated 20.08.2024 has made CTO infructuous. A copy of letter dated 20.08.2024 is being annexed herewith as **Annexure No.-R/17**.

d) That in pursuance to the information received from the Mining Department Bhadohi vide its letter no. 635/ Khanan Lipik/ 2024 dated 09.11.2024 regarding the default period on which mining activities was carried without CTO on aforesaid mining lease. The UPPCB vide its letter dated 14.11.2024 has issued a Show Cause Notice for imposition of Environmental Compensation for the default period from 29.12.2020 to 11.12.2023. A copy of letter dated 14.11.2024 is being annexed herewith as **Annexure No.-R/18**.

iii. That the information about the Shri Rana Pratap Singh, S/o Shri Gajraj Singh, Gata No. 103, P.O-Jangiganj, Tehsil-Gyanpur, District-Bhadohi region is as follows:

a) That the District Environment Impact Assessment Appraisal Authority, District-Bhadohi vide Ref. No. 516/Parya/DEAC/DEIAA/2018, dated 02.07.2018 has issued an Environmental clearance to M/s Lalira Buildcon Pvt. Ltd. for sand mining at Gata No. 103,

Area- 4.047 hectare. Village-Ibrahimpur, Tehsil-Gyanpur, District-Bhadohi that was transferred to Shri Rana Pratap Singh, S/o Shri Gajraj Singh, Rambalanpur, Jangiganj, Gyanpur, Bhadohi by SEIAA vide its Ref. No. 259/Parya/SEIAA/DEIAA-EC/2021, dated 19.10.2021. A copy of letter dated 19.10.2021 is being annexed herewith as **Annexure No.-R/19**.

b) That the UPPCB has issued the CTO vide its Ref. no. 176242/UPPCB/Varanasi(UPPCBRO)/CTO/both/Bhadohi/2023 dated 15.02.2023 to M/s Sand Mine, Gata No.-103, Village-Ibrahimpur, Tehsil-Gyanpur, District-Bhadohi. The copy of the CTO dated 15.02.2023 is being annexed herewith as **Annexure No.-R/20**.

c) The specific conditions mentioned in the above CTO dated 15.02.2023 in Point No.-04 is as follows:-

"...4. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void"

In the light of the above condition and after cancellation of mining lease by the District Magistrate, Bhadohi vide its letter No.-303/ Khanan Lipik / 2024 dated 03.01.2024, the UPPCB, vide its Ref. No.–H1975/C-6/ Jal-536/CTO Revoke/ Varanasi/ 2024 dated 14.11.2024 has made CTO infructuous. A copy of letter dated 14.11.2024 is being attached herewith as **Annexure No.-R/21**.

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn 10943/25 Ex. Th. 25-09-2025 GOVT. OF INDIA

d) That as per the information received from the Mining Department, Bhadohi vide its letter no. 635/ Khanan Lipik/ 2024 dated 09.11.2024, the said sand mine was operated without obtaining consent. On the basis of above information, UPPCB, vide its letter dated 14.11.2024 has imposed the Environmental Compensation of Rs. 19,68,750/- against the mining lease holder. A copy of letter dated 14.11.2024 is being annexed herewith as **Annexure No.-R/22**.

iv. That the further officials of the Forest Department, Bhadohi, Mines Department, Bhadohi and UPPCB, Varansi have jointly inspected the Mining sites of the Mining Leases at Gata No.-30, Village-Purva, Tehsil-Gyanpur, District-Bhadohi and Gata No. 103, P.O-Jangiganj, Tehsil-Gyanpur, District-Bhadohi on 16.11.2024 in which no Mining activities was found during inspection. The copy of the joint inspection report dated 16.11.2024 along with photograph is being annexed herewith as **Annexure No.-R/23.**

8. That it is pertinent to mention it here that out of 12 mining units mentioned in the Hon'ble NGT order dated 24.10.2024, 02 units namely M/s Rana Pratap Singh son of Gajraj Singh, Gata No. 103, Village-Ibrabimpur, Gyanpur, Bhadohi and Girdhari Prasad Pathak, Gata No-30, Village-Purwa, Gyanpur Bhadohi are repeated. Out of remaining 10 mining units, UPPCB had issued CTO to only 5 units after they were issued NOC from Forest Department, LoI from respective District Administration and Environmental Clearance from SEIAA-UP and subsequently these CTO's were also made infructuous by UPPCB.

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 10944/15 Ex. Dt. 28/04/2025 GOVT. OF INDIA

675

9. That the Annexure annexed to the present accompanying affidavit are true copy of their respective original.

10. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

Verified at Lko on this the 19 day of November 2024 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn 10944/15 Ex. On 28-01-2025 GOVT. OF INDIA

Sworn and Verified before me. 19/11/24 NOOR JAHAN Advocate & Notary Civil Court, Lucknow Registration No. 10944/15

I know & Identify the deponent/Executant who has signed/ put his T.I. before me. Adv. S.J. Iqbal Advocate Reg No 6043/1998 Adv Lko

676 Annexure No- R/1

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 1706 /खनिज/ई-निविदा सह ई-नीलामी/बालू/2021 दिनांक :02/02/2021

लेटर आफ इन्टेंट

उत्तर प्रदेश उप खनिज (परिहार) (सैतालिसवाँ संशोधन) नियमावली 2019 के अनुक्रम में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के निर्गत शासनादेश संख्या-2168/80-2019-57(सा0)/2017 टी.सी.1 दिनांक 09/10/2019 में दिये गये निर्देशानुसार नियमावली-1963 के अध्याय-4 के प्राविधानों के अन्तर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से साधारण बालू (गंगा नदी) के रिक्त खनन क्षेत्रों को खनन पट्टे पर स्वीकृत किये जाने हेतु कार्यालय पत्रांक 1252/खनिज/ई-निविदा सह ई-नीलामी /बालू/2020 दिनांक 04/12/2020 द्वारा दिनांक 05/01/2021 से 08/01/2021 तक ई-निविदा आमंत्रित की गयी। नियत दिनांक 11/01/2021 को ई-नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से प्राप्त E-mail दिनांक 19/01/2021, जिसमें क्रमांक 2 पर अंकित जनपद मीरजापुर के तहसील सदर स्थित ग्राम गोगांव के आराजी संख्या 03मि0/3 रकबा 5.00 हे0, साधारण बालू (गंगा नदी) की मात्रा 100000 घन मीटर प्रति वर्ष हेतु श्री प्रशान्त मौर्या पुत्र सुन्दर घाट, महुवरिया, मीरजापुर द्वारा सर्वोत्तम बोली ₹ 74/- प्रति घन मीटर की दर से बोली लगायी गयी है। शासनादेश के अनुसार समिति की संस्तुति दिनांक 22/01/2021 के क्रम में निम्न शर्तों के अधीन ई-नीलाम खनन पट्टा स्वीकृत किया जाता है:-

क्षेत्र का विवरण:-

पिट्टलि क्रमांक	क्षेत्र का विवरण				Latitude (N)	Longitude (E)
	तहसील	ग्राम	खाटा सं0	क्षेत्रफल (हे0 में)		
1	2	3	4	5	6	7
2	सदर	गोगांव	03मि./3	5.00	A-25°13'03.5" B-25°12'57.9" C-25°12'52.4" D-25°12'58.4"	A-82°15'13.7" B-82°15'18.8" C-82°15'11.8" D-82°15'07.5"

(1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना ईमारती पत्थर सैण्ड स्टोन की 100000 घन मी0 को निविदा/नीलामी की दर ₹ 74/- प्रति घन मी0 से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।

(2) सफल बोलीदाता/निविदादाता, पट्टे के निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि ₹ 7400000 के 25 प्रतिशत की धनराशि ₹ 1850000 और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत की धनराशि ₹ 1850000 में से अर्नेस्ट मनी की धनराशि ₹ 1625000 समायोजन के उपरान्त ₹ 225000 इस प्रकार कुल ₹ 2075000 दो कार्यदिवसों के अन्दर जमा करेगा।

(3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत की वृद्धि के साथ नियमावली-1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

(4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा एवं इसका अनुरक्षण करेगा।

(5) पर्यावेक्षित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइनिंग क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14/09/2006 सपठित अधिसूचना दिनांक 15/01/2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।

(6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु जिलीय आश्वासना की धनराशि निर्धारित रीति से जमा करेगा।

Scanned with OKEN Scanner

677

(7) लैटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः श्री प्रशान्त मौर्या पता सुन्दर घाट, महुवरिया, मीरजापुर को इस आशय से प्रेषित कि उपरोक्त धनराशि अलौह धातुकर्म उद्योग के निर्धारित लेखा शीर्षक "0853" में ट्रेजरी चालान के माध्यम से जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराना सुनिश्चित करें, जिससे खनन पट्टा निष्पादन की कार्यवाही की जा सके।

जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. शाखा प्रबन्धक, MSTC Ltd. लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
5. खान अधिकारी, मीरजापुर।
6. उप जिलाधिकारी, सदर, मीरजापुर।
7. श्री प्रशान्त मौर्या पता सुन्दर घाट, महुवरिया, मीरजापुर।

02/02

जिलाधिकारी,
मीरजापुर।

Scanned with OKEN Scanner

678

Annexure No- R/2

कार्यालय जिलाधिकारी मीरजापुर।

(खनिज अनुभाग)

पत्रांक 1789 /खनिज/का0सं0/2020-21 दिनांक 12/02/2021

क्लस्टर प्रमाण पत्र

प्रमाणित किया जाता है कि श्री प्रशान्त मौर्या पता सुन्दर घाट महुवरिया, मीरजापुर के पक्ष में कार्यालय पत्रांक 1706/खनिज/ई-निविदा शह ई-नीलामी/बालू/2021 दिनांक 02/02/2021 के माध्यम से गाटा सं0 03मि./3 रकबा 5.00 हे0 ग्राम गोगांव तहसील सदर जनपद मीरजापुर के खनन क्षेत्र हेतु सहमति पत्र (LOI) निर्गत किया गया है। ओ0ए0सं0 186/2016 सतेन्द्र पाण्डेय बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 13/09/2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ0एम0 संख्या L-11011/175/2018-IA-II(M) दिनांक 12/12/2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत् है:-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नही है। सम्बन्धित प्रकरण 0 से 05 हेक्टेअर तक है। अतः परियोजना श्रेणी B-2 से आच्छादित नही होता है। (लागू नही)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नही है। सम्बन्धित प्रकरण 05 हेक्टेअर से अधिक है। अतः परियोजना श्रेणी B-1 से आच्छादित होता है।(लागू नही)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है:-

1) गाटा सं0.....ग्राम.....खनन क्षेत्र.....हेक्टेअर
2) गाटा सं0.....ग्राम.....खनन क्षेत्र.....हेक्टेअर
3) गाटा सं0.....ग्राम.....खनन क्षेत्र.....हेक्टेअर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेअर (05 हेक्टेअर से कम) है। अतः परियोजना श्रेणी-B-1 का क्लस्टर नही बनता है। सम्बन्धित प्रकरण श्रेणी B-2 से आच्छादित होता है। (लागू नही)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है:-

1-	गाटा संख्या-03मि./1	ग्राम-गोगांव	खनन क्षेत्र-5.00 हेक्टेअर
2-	गाटा संख्या-03मि./2	ग्राम-गोगांव	खनन क्षेत्र-5.00 हेक्टेअर
3-	गाटा संख्या-03मि./4	ग्राम-गोगांव	खनन क्षेत्र-5.00 हेक्टेअर
4-	गाटा संख्या-03मि./5	ग्राम-गोगांव	खनन क्षेत्र-10.00 हेक्टेअर
5-	गाटा संख्या-03मि./3	ग्राम-गोगांव	खनन क्षेत्र-5.00 हेक्टेअर उपरोक्त प्रस्तावित क्षेत्र

उक्त सभी खनन क्षेत्रों का कुल योग 30.00 हेक्टेयर (05 हेक्टेयर से अधिक) है। सम्बन्धित प्रकरण श्रेणी B-1 से आच्छादित होता है। (लागू है)

अथवा

घ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है:-

1) गाटा सं0.....ग्राम.....खनन क्षेत्र.....हेक्टेअर
2) गाटा सं0.....ग्राम.....खनन क्षेत्र.....हेक्टेअर
3) गाटा सं0.....ग्राम.....खनन क्षेत्र.....हेक्टेअर

सम्बन्धित प्रकरण श्रेणी-A से आच्छादित होता है। (लागू नही)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई.ए.सी. भारत सरकार/एस.ई.आई. ए.ए. यू.पी./डी.ई.आई.ए.ए. से निर्गत पूर्व पर्यावरणीय क्लीयरेन्स के गाटा सं0/खण्ड सं0 को सम्मिलित कर लिया गया है।

12/2/2021

(पी.के.सिंह)
खान अधिकारी,
मीरजापुर।

Scanned with OKEN Scanner

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

679

Annexure No- R/3

सेवा में

जिलाधिकारी
Mirzapur

संख्या :- **2021/3/11/53104**

दिनांक :- **2021-05-24**

विषय :- पट्टाधारक श्री **Prashant Maurya** के पक्ष में स्वीकृत जनपद **Mirzapur** में तहसील **Mirzapur** ग्राम-**gogaon** गाटा सं0-**03 mi /3** क्षेत्रफल **5.0000** हे0 में उपखनिज **साधारण बालू (प्रथम श्रेणी),** के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री Prashant Maurya द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2021-05-24** को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी **60** (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **100000.00** घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते है, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(य) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरूद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तद्नुसार कार्यवाही की जायेगी।

(ख) खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी0 एवं चौड़ाई न्यूनतम 10 मी0 होनी चाहिए। खनन कार्य अधिकतम 03 मी0 की गहराई तक या पानी के तलए जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन कार्य अधिकतम 03 मी0 की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।

3. खनन पट्टा स्थल पर फस्ट एड बॉक्स व स्ट्रेचर रखे जायें।

4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

Scanned with OKEN Scanner

6. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी0 तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन [illegible]जायेगा।

680

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(अनिल कुमार शर्मा)
संयुक्त निदेशक
Digitally signed by ANIL KUMAR SHARMA
Date: 2021.05.24 12:37:42

संख्या :- 2021/3/11/53104 (1)/मा0 प्लान ,तद् दिनांक

प्रतिलिपि : **निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-**

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Mirzapur**

2- पट्टाधारक श्री Prashant Maurya नि0 तहसील **Mirzapur** जनपद Mirzapur

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

(अनिल कुमार शर्मा)
संयुक्त निदेशक
Digitally signed by ANIL KUMAR SHARMA
Date: 2021.05.24 12:37:42

Scanned with OKEN Scanner

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Proponent
SHRI PRASHANT MAURAYA
sundar ghat mahuria mirzapur UP -231001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/79881/2021 dated 21 Jul 2022. The particulars of the environmental clearance granted to the project are as below.

1.	EC Identification No.	EC22B001UP125833
2.	File No.	7194-6308
3.	Project Type	New
4.	Category	B1
5.	Project/Activity including Schedule No.	1(a) Mining of minerals
6.	Name of Project	Sand Mining Project'
7.	Name of Company/Organization	SHRI PRASHANT MAURAYA
8.	Location of Project	Uttar Pradesh
9.	TOR Date	13 Dec 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 05/12/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

Scanned with OKEN Scanner

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/79881/2021 & SEIAA, U.P File no-7194-6308

Sub: Environmental Clearance for Proposed Sand Mining Project" at Gata No.- 03mi, Khand No.- 03, Village- Gogaon, Tehsil- Sadar, District-Mirzapur, U.P., (Leased Area: 5.0 Ha.).

Dear Sir,

This is with reference to your application / letter dated 27-05-2021, 06-8-2021, 21-7-2022, 11-8-2022 & 07-10-2022 on above mentioned subject. The matter was considered by 701th SEAC in meeting held on 11-11-2022 and 673th SEIAA in meeting held on 22-11-2022.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow, U.P to SEAC on 11-11-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Sand Mining Project" at Gata No.- 03mi, Khand No.- 03, Village- Gogaon, Tehsil- Sadar, District-Mirzapur, U.P., (Leased Area: 5.0 Ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. no. 350/Parya/SEIAA/6308/2021, dated 13/12/2021.
3. The public hearing was organized on 18/08/2022. Final EIA report submitted by the project proponent on 21/07/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/79881/2021
2. File No. allotted by SEIAA, U.P	7194-6308
3. Name of Proponent	Shri Prashant Maurya S/o Shri Vinod Kumar Maurya
4. Full correspondence address of proponent and mobile no.	R/o- Sundar Ghat, Mahuaria, Mirzapur Uttar Pradesh
5. Name of Project	Sand Mining Project
6. Project location (Plot/Khasra/Gata No.)	Gata No. 03mi Khand No.-03
7. Name of River	River Ganga
8. Name of Village	Gogaon
9. Tehsil	Sadar
10. District	Mirzapur (U.P.)
11. Name of Minor Mineral	Sand Mining Project
12. Sanctioned Lease Area (in Ha.)	5.0 Ha.
13. Mineable Area (in Ha.)	4.3177 Ha. (Safety Margin 0. 6823 Ha.)
14. Zero level mRL	NA
15. Max. & Min mrl within lease area	Maximum & Minimum mRL is 75.5 & 69.5 mRL respectively.
16. Pillar Coordinates (Verified by DMO)	Pillar: A; Latitude(N): 25°13'03.50"N; Longitude(E): 82°15'13.70"E

Scanned with OKEN Scanner

	B	25°12'57.90"N	82°15'18.80"E
	C	25°12'52.40"N	82°15'11.80"E
	D	25°12'58.40"N	82°15'07.50"E
17. Total Geological Reserves	1,95,772 m^3		
18. Sanction Quantity as per LOI	1,00,000 m^3 per year as per LOI		
19. Total Proposed Production (in five year)	5,00,000 m^3 in five year		
20. Proposed Production/year	1,00,000 m^3 per year		
21. Sanctioned Period of Mine lease	5 Years		
22. Method of Mining	Open cast, semi mechanized		
23. No. of working days	250		
24. Working hours/day	8 hours/day		
25. No. Of workers	Approximately 40		
26. No. Of vehicles movement/day	33-40 Vehicles movement/day		
27. Type of Land	Government Land		
28. Ultimate Depth of Mining	3.0 m		
29. Nearest metalled road from site	NH-76 is 6.83 km towards South direction from the project site.		
30. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking water	0.50 KLD	
	Dust suppression	2.313 KLD	
	Plantation	5.0 KLD	
	Others (if any)	-	
	Total	7.81 KLD (Approx.)	
31. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 Valid up to 30 Dec, 2022		
32. Any litigation pending against the project or land in any court	No		
33. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1789/ KHANIJ/K.SA./2020-21 Date- 12/02/2021		
34. Details of Lease Area in approved DSR	Page No- 19 Sr. No- 3		
35. Proposed EMP cost	Rs. 18,85,974/-		
36. Proposed Total Project cost	Rs. 97,00,000 /-		
37. Length and breadth of Haul Road	257m length and 6.0 m width		
38. No. of Trees to be Planted	5000		
39. Monitoring period	Monitoring period 01/03/2021 to 31/05/2021		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 11-11-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting

Scanned with OKEN Scanner

held 22-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 1,00,000 m^3 /Annum of lease area of 05 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent

Scanned with OKEN Scanner

shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

Scanned with OKEN Scanner

35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Scanned with OKEN Scanner

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

Scanned with OKEN Scanner

12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
17. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
18. The project proponent shall install solar light in their site office.
19. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
20. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
21. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
22. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
23. The project proponent should explore the possibilities of rainwater harvesting.
24. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
25. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
26. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
27. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
28. Submit the study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
29. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
30. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
31. Environment management in according to environmental status and impact of the project.

Scanned with OKEN Scanner

32. During the school opening and closing time transportation of minerals will be restricted.
33. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
34. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
35. Pakkamotorable haul road to be maintained by the project proponent.
36. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
37. Permission from the competent authority regarding evacuation route should be taken.
38. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
39. Provision for cylinder to workers should be made for cooking.
40. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
41. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
42. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
43. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
44. Provision for two toilets and hand pumps should be made at mining site.
45. Drinking water for workers would be provided by tankers.
46. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
47. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
48. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
49. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
50. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
51. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
52. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
53. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
54. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.

Scanned with OKEN Scanner

55. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
56. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
57. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
58. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
59. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
60. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
61. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
62. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
63. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
64. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
65. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
66. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
67. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
68. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
69. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

Scanned with OKEN Scanner

70. Common road for transportation of minerals to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
71. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
72. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
73. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
74. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
75. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
76. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
77. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
78. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
79. Waste water from potable use be collected and reused for sprinkling.
80. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

Scanned with OKEN Scanner

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Mirzapur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Validity unknown
Digitally signed by Member Secretary
Member Secretary
Date: 12/5/2022 5:59:39 PM

Scanned with OKEN Scanner

Annexure No- R/5

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172278/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 **Date: 29/12/2022**

To,

M/s

PRASHANT MAURYA

Gata No-03 Mi, Khand-03, Village- Gogaon, Tehsil-Sadar, District- Mirzapur,MIRZAPUR,231001

Application Id-18970382

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **PRASHANT MAURYA** located at **Gata No-03 Mi, Khand-03, Village-Gogaon, Tehsil-Sadar, District- Mirzapur,MIRZAPUR,231001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PRASHANT MAURYA **granted for the period from 29/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand	100000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**2.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

Scanned with OKEN Scanner

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

Scanned with OKEN Scanner

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

Scanned with OKEN Scanner

1. This consent is valid for production capacity Sand- 1,00,000 Cu meter/annum, by opencast and semi mechanized mining in 5.0 hectare leased area at Gata No.- 03mi, Khand No.- 03, Village- Gogaon, Tehsil-Sadar, District-Mirzapur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP125833 dated 05.12.2022, and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Sand shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Sand collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2022.12.29 19:02:13 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2022.12.29 19:02:35 +05'30'

Chief Environmental Officer (circle-2)

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No H16160/C-2/NGT-71/2024 दिनांक Date 27-8-24

सेवा में,

मैसर्स प्रशान्त मौर्या
गाटा संख्या 3मि खण्ड–3,
ग्राम–गोगांव, तहसील–सदर,
जनपद–मीरजापुर।

विषय– मैसर्स प्रशान्त मौर्या, गाटा संख्या 3मि खण्ड–3, ग्राम–गोगांव, तहसील–सदर, जनपद मीरजापुर को बालू खनन हेतु राज्य बोर्ड से निर्गत सहमति जल/वायु आदेश दिनांक 29.12.2022 को रिवोक/खण्डित किये जाने के सम्बंध में।

महोदय,

क्षेत्रीय अधिकारी, सोनभद्र के पत्रांक जी 0720/ओ0ए0 सं0–135/2024/24.25 दिनांक 16.07.2024 द्वारा सूचित किया गया है कि कार्यालय जिलाधिकारी, मीरजापुर के कार्यालय आदेश संख्या 993/एम0एम0सी0–2024–2025 दिनांक 29.05.2024 द्वारा श्री प्रशान्त मौर्या पुत्र श्री विनोद कुमार मौर्या पता सुन्दरघाट, महुवरियाँ, मीरजापुर के पक्ष में जनपद–मीरजापुर की तहसील–सदर स्थित गोगांव की आराजी संख्या 3 मि/3 रकबा– 5.0 हेक्टेयर क्षेत्रफल सा0 बालू (गंगा नदी) की मात्रा 1,00,000 घन मीटर हेतु दिनांक 15.12.2022 से दिनांक 14.12.2027 तक 05 वर्ष की अवधि हेतु स्वीकृत/निष्पादित खनन पट्टा को कछुआ वन्यजीव विहार का क्षेत्र अन्तर्गत आने के कारण निरस्त किया गया है।

आपकी खनन इकाई को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत राज्य बोर्ड द्वारा सी0टी0ओ0 सर्टिफिकेट Ref No. 172278/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 29.12.2022 बालू खनन हेतु दिनांक 31.12.2026 तक की अवधि हेतु निर्गत किया गया था। उक्त सहमति आदेश में अधिरोपित विशिष्ट शर्त संख्या–03 निम्नानुसार है –

"..... 3. If the lease agreement expired prior to 31.12.2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease....."

खनन इकाई को राज्य बोर्ड द्वारा जारी सी0टी0ओ0 सर्टिफिकेट दिनांक 29.12.2022 में अधिरोपित शर्त संख्या 3 तथा कार्यालय जिलाधिकारी, मीरजापुर (खनिज अनुभाग) के उपरिसंदर्भित पत्र दिनांक 22.06.2024 के माध्यम से खनन पटटा निरस्त किये जाने के दृष्टिगत क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 16.07.2024 द्वारा आपकी खनन इकाई मैसर्स प्रशान्त मौर्या, गाटा संख्या 3मि खण्ड–3, ग्राम–गोगांव, तहसील–सदर, जनपद मीरजापुर को बालू खनन हेतु राज्य बोर्ड से निर्गत सी0टी0ओ0 सर्टिफिकेट दिनांक 29.12.2022 को रिवोक/खण्डित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त परिप्रेक्ष्य में क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 16.07.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत् जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत आपकी खनन इकाई मैसर्स प्रशान्त मौर्या, गाटा संख्या 3मि खण्ड–3, ग्राम–गोगांव, तहसील–सदर, जनपद मीरजापुर को बालू खनन हेतु राज्य बोर्ड से निर्गत सी0टी0ओ0 सर्टिफिकेट दिनांक 29.12.2022 को अग्रिम आदेशों तक निष्प्रभावी किया जाता है तथा उक्त स्थल पर लीज आवंटन के सम्बंध में भविष्य में कोई आदेश जारी होने पर तदानुसार कार्यवाही की जायेगी।

भवदीय,

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in

Scanned with OKEN Scanner
Scanned with OKEN Scanner

Annexure No- R/7

कार्यालय जिलाधिकारी, मीरजापुर

(खनिज अनुभाग)

पत्र सं0–7846 /एम0एम0सी0–30/खनिज/2023–24 दिनांक 20/01/2024

आदेश

भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–2168/86–2019–57(सा0)/2017 टी.सी.1 दिनांक 09/10/2019 में दिये गये निर्देशानुसार उत्तर प्रदेश उप खनिज (परिहार) नियमावली–2021 के अध्याय–4 के प्राविधानों के अन्तर्गत जनपद मीरजापुर में उपलब्ध साधारण बालू (गंगा नदी) के रिक्त खनन क्षेत्रों को ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से खनन पट्टे पर स्वीकृत किये जाने हेतु कार्यालय पत्रांक 5049/खनिज/ई–निविदा सह ई–नीलामी/बालू/2022 दिनांक 27/04/2022 द्वारा दिनांक 31/05/2022 से 03/06/2022 तक ई–निविदा आमंत्रित की गयी।

ई–नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से E-mail के माध्यम से प्राप्त आख्या के अनुसार विज्ञप्ति के क्रमांक 01 पर उल्लिखित क्षेत्र जनपद मीरजापुर की तहसील सदर स्थित ग्राम गोगांव की आराजी संख्या 03 मि0/4 रकबा 5.00 है0, साधारण बालू (गंगा नदी) की मात्रा 100000 घन मीटर प्रति वर्ष हेतु **श्री विजय कुमार सिंह पता–दुबारकलां, लालगंज, मीरजापुर** द्वारा सर्वोच्च बोली रू0 92/– प्रति घन मीटर प्रस्तुत की गयी। कार्यालय पत्रांक 852/खनिज/ई–निविदा सह ई–नीलामी/बालू/2022 दिनांक 29.06.2022 द्वारा सर्वोच्च बोलीदाता **श्री विजय कुमार सिंह** के पक्ष में सहमति पत्र (Letter of Intent) निर्गत करते हुए प्रतिभूति एवं प्रथम किश्त की धनराशि, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के निर्देश दिये गये।

श्री विजय कुमार सिंह द्वारा उक्त खनन पट्टा क्षेत्र के सन्दर्भ में प्रतिभूति व प्रथम वर्ष की प्रथम किश्त के रूप में चालान सं0–GE00091 दिनांक 14.07.2022 द्वारा धनराशि रू0 16,19,600 एवं चालान सं0– AKV220013298 दिनांक 30.06.2022 द्वारा धनराशि रू0 25,15,000 कुल धनराशि रू0 41,34,600 को जमा किया गया। श्री विजय कुमार सिंह द्वारा उक्त खनन पट्टा क्षेत्र हेतु अनुमोदित खनन योजना दिनांक 02.11.2022 एवं पर्यावरण स्वच्छता प्रमाण पत्र दिनांक 27.12.2023 प्रस्तुत किया गया।

प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्रांक सं0 2018/15–1 दिनांक 14.12.2023 द्वारा अवगत कराया गया है कि उत्तर प्रदेश शासन, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–4 संख्या 346/81–4–2020–823/2008 टी0सी0 लखनऊ दिनांक 17.03.2020 द्वारा वन्य जीव (संरक्षण) अधिनियम 1927 की धारा–18 की उपधारा (1) के अधीन जनपद मीरजापुर तहसील सदर अन्तर्गत स्थित ग्राम मिश्रपुर, नगवासी, बसेवरा कलां, खैरा, गोगांव, बेहरा, देवारी मुगौरा, कासी सरपाती, भौरूपुर सतलपत्ती, बसेवरा खुर्द, बजता, अर्जीखेरा, चकचेहरा एवं चककौन की सीमायें जो गंगा नदी की सीमा से मिलती है, में कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनो तटों से आवद्ध 30 कि0मी0 लम्बाई क्षेत्र में व इसकी सीमा से बाहर कम से 10 कि0मी0 की परिधि को (ईको सेन्सिटिव जोन) में बालू खनन हेतु कोई नवीन खनन पट्टा स्वीकृत न किये जाने तथा पूर्व में स्वीकृत बालू खनन पट्टों को तत्काल निरस्त किये जाने की कार्यवाही किये जाने के निर्देश दिये गये है।

....2

Scanned with OKEN Scanner

699

–2–

उपरोक्त वर्णित तथ्यों एवं पत्रावली में उपलब्ध अभिलेखों के परीक्षणोपरान्त प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्रांक सं0 2018/15–1 दिनांक 14.12.2023 तथा उत्तर प्रदेश शासन, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–4 संख्या 346/81–4–2020–823/2008 टी0सी0 लखनऊ दिनांक 17.03.2020 के अनुपालन में एतद्द्वारा निम्न आदेश पारित किये जाते है :–

1– **श्री विजय कुमार सिंह पता–दुबारकलां, लालगंज, मीरजापुर के पक्ष में जनपद मीरजापुर की** तहसील सदर स्थित ग्राम **गोगांव** की आराजी संख्या 03 मि0/4 रकबा 5.00 हे0, साधारण बालू (गंगा नदी) की मात्रा 100000 घन मीटर क्षेत्र हेतु निर्गत आशय पत्र (Letter of Intent) सं0–852/खनिज/ई–निविदा सह ई–नीलामी/बालू/2022 दिनांक 29.06.2022 **को निरस्त किया जाता है।**

2– **श्री विजय कुमार सिंह पता–दुबारकलां, लालगंज, मीरजापुर के पक्ष में जनपद मीरजापुर की** तहसील **सदर** स्थित ग्राम **गोगांव** की आराजी संख्या 03 मि0/4 रकबा 5.00 हे0, साधारण बालू (गंगा नदी) की मात्रा 100000 घन मीटर क्षेत्र **के लिए सर्वोच्च बोलीदाता द्वारा** प्रतिभूति व प्रथम वर्ष की प्रथम किश्त के रूप में चालान सं0–GE00091 दिनांक 14.07.2022 द्वारा धनराशि रू0 16,19,600 एवं चालान सं0–AKV220013298 दिनांक 30.06.2022 द्वारा धनराशि रू0 25,15,000 कुल धनराशि रू0 41,34,600 को सर्वोच्च बोलीदाता **श्री विजय कुमार सिंह** के पक्ष में नियमानुसार वापस किया जाता है।

(प्रियंका निरंजन)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, उ0प्र0 लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 (भारत सरकार), लखनऊ, उ0प्र0।
4. वरिष्ठ कोषाधिकारी, कोषागार मीरजापुर/आहरण वितरण अधिकारी, जनपद मीरजापुर को इस निर्देश के साथ प्रेषित कि श्री विजय कुमार सिंह पता–दुबारकलां, लालगंज, मीरजापुर द्वारा विषयांकित क्षेत्र के सन्दर्भ में जनपद मीरजापुर के खनिज लेखाशीर्षक में चालान सं0–GE00091 दिनांक 14.07.2022 द्वारा धनराशि रू0 16,19,600 एवं चालान सं0–AKV220013298 दिनांक 30.06.2022 द्वारा धनराशि रू0 25,15,000 कुल धनराशि रू0 41,34,600 को उनके पक्ष में वापस किये जाने की कार्यवाही करना सुनिश्चित करें।
5. श्री विजय कुमार सिंह पता–दुबारकलां, लालगंज, मीरजापुर।

जिलाधिकारी
मीरजापुर।

Scanned with OKEN Scanner

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The Owner
VIJAY SINGH
S/o Lal Ji Singh
Village: Dubar Kalan, Lalganj
District: Mirzapur, U.P. -231211

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/441543/2023 dated 23 Aug 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP110597**
2.	**File No.**	8159-7363
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	"Ordinary Sand Mining" at Ganga River Bed
7.	**Name of Company/Organization**	VIJAY SINGH
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 27/12/2023

(e-signed)
Sanjeev Kumar Singh (IFS)
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

Scanned with OKEN Scanner

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeupllko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/441543/2022 & SEIAA, U.P File no-8159 7363

Sub: Environmental Clearance for Proposed Ordinary Sand Mining" at Ganga River Bed at Gata No.- 03 mi/4, Village: Gogaon, Tehsil: Sadar, District: Mirzapur, U.P., (Leased Area: 5.0 Ha).

Dear Sir,

This is with reference to your application / letter dated 17-11-2022, 08-12-2022, 09-12-2022, 23-08-2023, 11-09-2023, 09-11-2023 above mentioned subject. The matter was considered by 784th SEAC in meeting held on 12-09-2023 and 765th SEIAA in meeting held on 21-10-2023 & 783rd SEIAA in meeting held on 14-12-2023.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services to SEAC on 12-09-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Ordinary Sand Mining" at Ganga River Bed at Gata No.- 03 mi/4, Village: Gogaon, Tehsil: Sadar, District: Mirzapur, U.P., (Leased Area: 5.0 Ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 348/Parya/ SEIAA/7363/2022, Dated 17/02/2023.
3. The Public Hearing was organized on 08/06/2023. Final EIA Report was submitted by the Project Proponent on 23/08/2023.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/406648/2022		
File No. allotted by SEIAA,UP	7363		
Name of Proponent	Vijay Kumar Singh S/o Lalli Singh		
Full correspondence address of proponent and mobile no.	Village: Dubar Kalan, Lalganj, District: Mirzapur (U.P.) Pin Code: 231211		
Name of Project	Ordinary SandMining		
Project location (Plot/Khasra/Gata No.)	GataNo.03 मि. /4		
Name of River	Ganga		
Name of Village	Gogaon		
Tehsil	Sadar		
District	Mirzapur, U.P.		
Name of Minor Mineral	Ordinary Sand		
Sanctioned Lease Area (in Ha.)	Total Lease Area: 5.0Ha		
Mineable Area (in Ha.)	4.277 Ha		
Zero Level mRL	68		
Max. & Min mRL within lease area	Highest RL –71mRL Lowest RL–68mRL		
Pillar Coordinates (Verified by DMO) (Source: Verified Khasra Map)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)

Scanned with OKEN Scanner

	A	25°12'57.90"N	82°15'18.80"E
	B	25°12'53.51"N	82°15'24.59"E
	C	25°12'47.87"N	82°15'19.53"E
	D	25°12'53.30"N	82°15'13.09"E
Total Geological Reserves (Source: Approved Mining Plan)	1,55,045 m^3		
Total Mineable Reserves (Source: Approved Mining Plan)	1,00,000 m^3		
Total Proposed Production (in five years)	5,00,000 m^3		
Proposed Production/year	1,00,000 m^3 per annum		
Sanctioned Period of Mine lease	5 years		
Method of Mining	Open cast, semi-mechanized		
No. of Working days	260 Days		
Working hours/day	8 hours/day		
No. Of Workers	54		
No. of vehicles movement/day	16 Units (Assumed Loading Capacity: 40T/Unit)		
Type of Land	State Government Land		
Ultimate Depth of Mining (Source: Approved Mining Plan)	2.67 m (71mRL – 68.33mRL)		
Nearest metalled road from site	1240 m		
Water Requirement	Purpose	Requirement (KLD)	
	Drinking	0.540	
	Suppression of Dust	8.68	
	Plantation	10.0	
	Total	19.22	
Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/2124/RA0245, Valid Till August 24/2024		
Any litigation pending against the project or hand in any court	No		
Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Mirzapur, Letter No. 1556/खनिज/2022-23, Date –07-09-2022.		
Details of Lease Area in approved DSR	DSR Mirzapur, Page No.19, Sr.No. 04		
Proposed CER Cost	Rs. 3.28 Lakh (2 % of the total Project Cost)		
Proposed EMP Cost	Rs. 31.15Lakh		
Length and width of Approach Road	Approach Road Length 1240 m & Width 7 m		
No. of Trees to be Planted	5000 Trees		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1[a] of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC]

Scanned with OKEN Scanner

held on 12-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 21-10-2023 & 14-12-2023 and decided to grant the Environmental Clearance to the title project for collection of 1,00,000 m^3 per annum for lease area of 05 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

Scanned with OKEN Scanner

704

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the

Scanned with OKEN Scanner

workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater], required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation].
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation] Act, 1980 and submit before the start of work.

Scanned with OKEN Scanner

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit

Scanned with OKEN Scanner

the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.

17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.

Scanned with OKEN Scanner

45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection] Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL] even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance

Scanned with OKEN Scanner

from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
63. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Scanned with OKEN Scanner

77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.
79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E] dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com]**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C], Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in]**
4. **District Magistrate, Mirzapur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Sanjeev Kumar Singh]
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by: Sanjeev Kumar Singh (IFS)
Designation: Member Secretary
Date and Time: 12/27/2023 6:02:32 PM

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD, SONBHADRA

संदर्भ सं0 जी 1020 /ओ0ए0 सं0–135/2024

दिनांक– 16.11.2024
अतिआवश्यक/महत्वपूर्ण
मा0 एन0जी0टी0 प्रकरण

सेवा में,

ज्येष्ठ खान अधिकारी,
मीरजापुर।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 135/2024 खुशबू सिंह बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक–24.10.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित नई दिल्ली में योजित ओ0ए0 संख्या 135/2024 खुशबू सिंह बनाम उ0 प्र0 राज्य व अन्य में दिनांक–24.10.2024 को आदेश पारित किया गया है। मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 के मुख्य अंश निम्नवत् हैः–

".....22. In these circumstances, we direct Member Secretary, UPPCB and SEIAA, UP to explain as to how and is what circumstances, consent and clearances were issued for permitting mining activities in prohibited areas and that too in violation of directions issued by Supreme Court. Similar reply shall also be submitted by concerned District Magistrates, Sant Ravidas Nagar (Bhadhoi), Mirzapur and Prayagraj.

23. If no valid justification is submitted, Member Secretary, UPPCB, Member Secretary, SEIAA, District Magistrate, Sant Rvidas Nagar (Bhadhoi), District Magistrate, Mirzapur and District Magistrate, Prayagraj shall remain present before Tripbunal on the next date.

24. List for further consideration on 20.11.2024.

प्रश्नगत प्रकरण में मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 के संबंध में जिलाधिकारी, मीरजापुर द्वारा क्षेत्रीय अधिकारी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र से मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 24.10.2024 के अनुपालन हेतु आवश्यक कार्यवाही सुनिश्चित कराते हुये आख्या उपलब्ध कराने के निर्देश दिये गये थे। जिलाधिकारी, मीरजापुर के आदेश के संदर्भ में संयुक्त आख्या दिनांक 23.06.2024 एवं 25.06.2024 को प्रस्तुत की गयी। संयुक्त आख्या में निम्नलिखित खनन क्षेत्र का उल्लेख किया गया है, जिसका विवरण निम्नवत हैः–

क्र0 सं0	पट्टाधारक का नाम व पता	क्षेत्र का नाम				पूर्व में जारी वन अनापत्ति प्रमाण–पत्र का दिनांक	पट्टा अवधि	अभ्युक्ति
		तहसील	ग्राम	खण्ड सं0	रकबा (हे0)			
1	2	3	4	5	6	7	8	9
1.	श्री प्रशांत मौर्य	सदर	गोगांव	3मि/3	5.0 हे			
2.	श्री विजय कुमार सिंह	लालगंज	दुबारकलां	3मि/4	5.0 हे			

उक्त अंकित खनन क्षेत्र में पट्टाधारक द्वारा किये गये खनन कार्य का विवरण, खनन अवधि (कब से कब तक), खनन अनुमन्य की मात्रा यदि अनुमन्य खनन मात्रा से अधिक मात्रा में खनन किया गया हो तो उसका विवरण तथा खनन सामग्री की बाजार मूल्य से संबंधित सूचना अविलम्ब इस कार्यालय को उपलब्ध कराने का कष्ट करें, जिससे अग्रिम कार्यवाही की जा सके।

भवदीय

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी

प्रतिलिपिः–मुख्य पर्यावरण अधिकारी(वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

कार्यालय : मकान संख्या 162 उत्तर मोहाल (निकट चण्डी होटल), राबर्ट्सगंज, सोनभद्र–231216
House No. 162, Uttar Mohal (Near Chandi Hotel) Robertsganj, Sonbhadra-231216
Email-rosonbhadra@uppcb.in

Scanned with OKEN Scanner

Annexure No- R/10

712

महत्वपूर्ण/तत्काल

कार्यालय जिलाधिकारी, प्रयागराज

पत्रांकः 864(1)/एस0टी0-2024 दिनांकः 05 नवम्बर, 2024

विषयः- ओ0ए0 संख्या 135/2024 एवं 267/2024 में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 24.10.2024 के सम्बन्ध में।

1- प्रभागीय निदेशक,
सामाजिक वानिकी, वन प्रभाग, प्रयागराज।

2- अपर जिलाधिकारी (प्रशासन)
प्रयागराज।

3- ज्येष्ठ खान अधिकारी,
प्रयागराज।

4- क्षेत्रीय अधिकारी,
प्रदूषण नियंत्रण बोर्ड, प्रयागराज।

कृपया उपर्युक्त विषयक प्रकरण में नेशनल ग्रीन ट्रिब्यूनल, प्रिन्सिपल बेंच, नई दिल्ली द्वारा पारित आदेश दिनांक 24.10.2024 (प्रति संलग्न) का संदर्भ लेने का कष्ट करें, जिसके अन्तर्गत मा0 न्यायालय द्वारा पारित आदेश दिनांक 24.10.2024 का अनुपालन सुनिश्चित कराते हुए अनुपालन आख्या दाखिल कराने तथा अगली नियत तिथि दिनांक 20.11.2024 को मा0 ट्रिब्यूनल के समक्ष उपस्थित होने के निर्देश दिये गये हैं।

अतः आपसे अपेक्षा है कि उक्त प्रकरण के सम्बन्ध में मा0 ट्रिब्यूनल द्वारा पारित आदेश दिनांक 24.10.2024 के अनुपालन हेतु तत्काल आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की आख्या 02 दिवस में अधोहस्ताक्षरी के समक्ष प्रस्तुत करें तथा नियत तिथि से पूर्व मा0 ट्रिब्यूनल के समक्ष अनुपालन आख्या दाखिल कराने का कष्ट करें।

संलग्नक-यथोक्त।

(रविन्द्र कुमार मॉदड़)
जिलाधिकारी, प्रयागराज।

656/ST
SMO/to Pallavi
09/11/24
ADM(E)

ABC
Varma
12/11/24

Scanned with OKEN Scanner

Annexure No- R/11

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 24.10.2024 के सम्बन्ध में तथ्यात्मक विवरण:–

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 सं0–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 24.10.2024 के सम्बन्ध में जिलाधिकारी, प्रयागराज के आदेश संख्या–864/एस0टी0–2024 दिनांक 05.11.2024 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, प्रयागराज, अपर जिलाधिकारी(प्रशासन), प्रयागराज, ज्येष्ठ खान अधिकारी, प्रयागराज तथा क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, प्रयागराज से मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 के अनुपालन हेतु तत्काल आवश्यक कार्यवाही सुनिश्चित कराते हुये, कृत कार्यवाही की आख्या उपलब्ध कराने के निर्देश दिये गये थे। उक्त आदेश के अनुपालन में ओ0ए0 संख्या–135/2024 में की गयी कार्यवाहियों का तथ्यात्मक विवरण निम्न प्रकार है:–

मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 के कार्यकारी अंश निम्नवत् है:–

22. In these circumstances, we direct Member Secretary, UPPCB and SEIAA, UP to explain as to how and is what circumstances, consent and clearances were issued for permitting mining activities in prohibited areas and that too in violation of directions issued by Supreme Court. Similar reply shall also be submitted by concerned District Magistrates, Sant Ravidas Nagar (Bhadhoi), Mirzapur and Prayagraj.
23. If no valid justification is submitted, Member Secretary, UPPCB, Member Secretary, SEIAA, District Magistrate, Sant Ravidas Nagar (Bhadhoi), District Magistrate, Mirzapur and District Magistrate, Prayagraj shall remain present before Tribunal on the next date.
24. List for further consideration on 20.11.2024.

2. जनपद प्रयागराज, भदोही एवं मिरजापुर अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 तक फैले क्षेत्र जिसे उत्तर प्रदेश शासन की अधिसूचना संख्या–346/81–4–2020–823/2008 टी0सी0 दिनांक 17.03.2020 (संलग्नक–1) द्वारा कछुआ वन्य जीव विहार घोषित किया गया है, में बालू खनन पट्टाधारकों द्वारा बालू खनन व नाविकों/स्थानीय ग्रामीणों द्वारा किये जा रहे मत्स्य शिकार को प्रतिबन्धित किये जाने विषयक प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, प्रयागराज के पत्र संख्या–2018/15–1 दिनांक 14.12.2023(संलग्नक–2) द्वारा जनपद प्रयागराज के चिन्हित ग्रामों तथा कछुआ वन्य जीव विहार क्षेत्र को स्पष्ट करते हुये वन्य जीव विहार में कछुओं व अन्य जलीय जीवों के संरक्षण हेतु गंगा नदी के दोनों तटों से आबद्ध 30कि0मी0 लम्बाई में फैले क्षेत्र में व इसकी सीमा से बाहर कम से कम 10 कि0मी0 तक में बालू खनन हेतु कोई नवीन खनन पट्टा स्वीकृत न किये जाने तथा पूर्व स्वीकृत बालू खनन पट्टा को निरस्त किये जाने का अनुरोध किया गया था।

3. उक्त के क्रम में वन विभाग के उपरोक्त पत्र दिनांक 14.12.2023 के क्रम में पत्र संख्या–2399/खनिज/2023–24 दिनांक 06.01.2024(संलग्नक–3) द्वारा खान निरीक्षक, प्रयागराज तथा सर्वेक्षक, क्षेत्रीय कार्यालय, प्रयागराज से प्रकरण में स्थलीय जॉच कर सुस्पष्ट जॉच आख्या उपलब्ध कराने के निर्देश दिये गये थे।

4. उक्त आदेश के अनुपालन में जॉच टीम द्वारा गंगा नदी के 10 साधारण बालू खण्डों का निरीक्षण कर, जॉच आख्या दिनांक 12.01.2024 (संलग्नक–4) प्रस्तुत की गयी, जिसमें यह उल्लेख किया गया है कि "वन विभाग द्वारा दिये गये कछुआ सेन्चुरी के किनारों के निर्देशांकों के आधार पर उपरोक्त पट्टों की दूरी का मिलान किया गया, पाया गया कि जनपद प्रयागराज स्थित गंगा नदी तल क्षेत्र में स्वीकृत एवं प्रस्तावित साधारण बालू के सभी खनन क्षेत्र कछुआ सेन्चुरी की प्रयागराज स्थित सीमा से 10 कि0मी0 से अधिक दूरी पर स्थित है।"

5. मा0 सर्वोच्च न्यायालय, नई दिल्ली में योजित सिविल अपील संख्या–3661–3662 वर्ष 2020 titled State of Bihar Vs. Pawan kumar में पारित आदेश दिनांक 10.11.2021, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र दिनांक 04.12.2023 तथा निदेशक/सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, पर्यावरण निदेशालय, उ0प्र0 के पत्र दिनांक 14.12.2023 के सन्दर्भ में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के पत्र संख्या–2182/एम–228 खनिज नीति–2017 डी0एस0आर0 दिनांक 12.02.2024 द्वारा दिये गये आदेश के अनुपालन में जनपद

Scanned with OKEN Scanner

Scanned with OKEN Scanner

714

प्रयागराज में उपखनिजों के नवीन जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु आदेश संख्या–2984/खनिज/2023–24 दिनांक 11.03.2024 **(संलग्नक–5)** द्वारा Sub Divisional Committee (SDC) का गठन किया गया है, जिसमें निम्नलिखित सदस्य नामित हैं:–

1. उपजिलाधिकारी, सदर, मेजा, बारा, करछना, हण्डिया, सोरांव, कोरांव व फूलपुर, प्रयागराज।
2. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज द्वारा नामित वन क्षेत्राधिकारी।
3. अधिशाषी अभियन्ता, सिंचाई विभाग, प्रयागराज।
4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
5. खान निरीक्षक, प्रयागराज।
6. सर्वेक्षक/मानचित्रकार, क्षेत्रीय कार्यालय, प्रयागराज।

6. जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों को नवीन जिला सर्वेक्षण रिपोर्ट में सम्मिलित किये जाने के क्रम में वन विभाग के पत्र संख्या–436/15–1 दिनांक 08.08.2024**(संलग्नक–6)** द्वारा जनपद प्रयागराज के तहसील मेजा अन्तर्गत स्थित ग्राम परानीपुर कछार के गाटा संख्या–2क के खण्ड संख्या–29, गाटा संख्या–2क, 45 के खण्ड संख्या–30, गाटा संख्या–01, 61क के खण्ड संख्या–31 व 32 तथा पत्र संख्या–445/15–1 दिनांक 09.08.2024**(संलग्नक–7)** द्वारा तहसील मेजा अन्तर्गत स्थित ग्राम भुईपारा कछार के गाटा संख्या–01 के खण्ड संख्या–33 व 34 को कछुआ वन्य जीव विहार के इको सेंसिटिव जोन की सीमा (10 किमी0) की परिधि के अन्दर बालू खनन पट्टा हेतु अनापत्ति प्रमाण पत्र दिया जाना सम्भव नहीं बताया गया।

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज के पत्र संख्या–जी00779/एन.जी.टी.–ओ0ए0 नं0–135/2024 दिनांक 16.08.2024 **(संलग्नक–8)** जिसके द्वारा ओ0ए0 नं0–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 30.07.2024 के अनुपालन में जनपद प्रयागराज क्षेत्र में आने वाले Turtle Wildlife Sanchuary में यदि कोई माइनिंग लीज जारी की गयी हो तो तत्सम्बन्ध में कार्यवाही किये जाने के किये गये अनुरोध के क्रम में वन विभाग के उपरोक्त पत्र द्वारा जिन खनन क्षेत्रों हेतु वन अनापत्ति प्रमाण पत्र दिया जाना सम्भव नहीं बताया गया है, उन्हें निरस्त कर दिया गया, जिसका विवरण निम्नवत् है:–

क्र0 सं0	पट्टाधारक का नाम व पता	क्षेत्र का नाम				पूर्व में जारी वन अनापत्ति प्रमाण पत्र का दिनांक	पट्टा अवधि	अभ्युक्ति
		तहसील	ग्राम	खण्ड सं0	रकबा (हे0)			
1		2	3	4	5	6	7	8
1.	मे0 प्रकाश इण्टर प्राईजेज प्रो0 श्री प्रकाश चन्द्र शुक्ला पुत्र श्री लाल चन्द शुक्ला नि0 ग्राम परमानन्दपुर, तहसील हण्डिया, प्रयागराज।	मेजा/हण्डिया	परानीपुर	29	5.00	06.09.2019	20.11.2018 से 28.11.2023	आदेश सं0–1175/खनिज/ई–नीलामी बालू /2019–20 दिनांक 19.10.2019 द्वारा खनन पट्टा निरस्त कर दिया गया है।
2.	मे0 महीप कान्सट्रक्शन प्रो0 श्री महीप सिंह पुत्र स्व0 शेर प्रताप सिंह निवासी दिशेनपुरा, पो0 डोहरिया, उरूवा, तहसील मेजा, प्रयागराज	मेजा/हण्डिया	परानीपुर	30	5.00	06.09.2019	06.01.2021 से 05.01.2026	आदेश सं0–1281/खनिज/2023–24 दिनांक 11.07.2024 द्वारा खनन पट्टा निरस्त कर दिया गया है।
3.	श्रीमती शकुन्तला पत्नी श्री पंजाब सिंह निवासी ग्राम दिशेनपुरा, पो0 डोहरिया, तहसील मेजा, प्रयागराज	मेजा/हण्डिया	परानीपुर	31	5.00	06.09.2019	05.01.2022 से 04.01.2027	आदेश सं0–1092/खनिज/2024–25 दिनांक 22.08.2024 द्वारा खनन पट्टा निरस्त कर दिया गया है।

Scanned with OKEN Scanner

Scanned with OKEN Scanner

715

4.	मै0 सिंह कान्सट्रक्शन प्रो0 श्री वीरेज सिंह पुत्र श्री कमलाकर सिंह निवासी ग्राम व पो0 घूरपुर, तहसील बारा, प्रयागराज	मेजा	परानीपुर	32	5.00	06.09.2019	–	उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–1542/ खनिज/2022–23, दिनांक 09. 09.2022 को आदेश सं0–1690 / खनिज/ 2024–25 दिनांक 22.08.2024 द्वारा निरस्त कर दिया गया है।
5.	मै0 गायत्री कान्सट्रक्शन प्रो0 श्रीमती गायत्री सिंह पता–फेज 2 सोयेपुर, पाण्डेयपुर, वाराणसी।	मेजा	परानीपुर	33	5.00	06.09.2019	–	उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–2514/ खनिज / 2023–24, दिनांक 25.01. 2024 को आदेश सं0–1691/ खनिज/2024–25 दिनांक 22. 08.2024 द्वारा निरस्त कर दिया गया है।
6.	श्री अरूण सिंह पुत्र श्री धर्मेन्द्र प्रताप सिंह निवासी ग्राम माण्डाखास, टप्पा माण्डा, मेजा, प्रयागराज।	मेजा	भूईपारा	34	5.00	06.09.2019	–	उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–1545/खनिज / 2022–23, दिनांक 09.09.2022 को आदेश सं0–508 / खनिज / 2023–24 दिनांक 29.05.2023 द्वारा निरस्त कर दिया गया है।

7. **उपरोक्त तालिका के क्रमांक 01** पर अंकित साधारण बालू खनन क्षेत्र तहसील मेजा/हण्डिया ग्राम परानीपुर खण्ड सं0–29 रकबा–5.00हे0 जिस हेतु वन विभाग द्वारा वन अनापत्ति प्रमाण पत्र दिनांक 06.09.2019 को निर्गत किया गया था, में दिनांक 20.11.2018 से 28.11.2023 तक खनन पट्टा मे0 प्रकाश इण्टर प्राईजेज प्रो0 श्री प्रकाश चन्द्र शुक्ला पुत्र श्री लाल चन्द्र शुक्ला नि0 ग्राम परमानन्दपुर, तहसील हण्डिया, प्रयागराज के पक्ष में स्वीकृत/निष्पादित किया गया था। पट्टाधारक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली–1963 तथा पट्टा विलेख की शर्तों का उल्लंघन किये जाने के कारण आदेश संख्या–1175/ खनिज/ई–नीलामी बालू/2019–20 दिनांक 19.10.2019 द्वारा निरस्त कर दिया गया है।

नवीन जिला सर्वेक्षण रिपोर्ट 2024 तैयार किये जाने के क्रम में उक्त साधारण बालू खनन क्षेत्र हेतु प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या–436/15–1 दिनांक 08.08.2024 **(संलग्नक–9)** द्वारा कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) की परिधि के अन्दर आने के कारण वन अनापत्ति पत्र नहीं दिया गया। ओ0ए0 नं0–135/2024 में पारित आदेश दिनांक 24.10.2024 के अनुपालन में पत्र संख्या–2116/ खनिज/2024–25 दिनांक 05.11.2024 **(संलग्नक–10)** द्वारा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज से स्थिति स्पष्ट किये जाने के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज द्वारा पत्र संख्या–1447/15–1 दिनांक 09.11.2024 **(संलग्नक–11)** द्वारा उक्त साधारण बालू खण्ड संख्या–29 को कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) से बाहर बताया गया है।

प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र दिनांक 09.11.2024 द्वारा प्रस्तुत आख्या के आधार पर उक्त खण्ड संख्या–29 कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन से बाहर है। अतः उक्त खण्ड संख्या–29 ओ0ए0 सं0–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य व अन्य से आच्छादित नहीं है।

8. **उपरोक्त तालिका के क्रमांक 02** पर अंकित साधारण बालू खनन क्षेत्र तहसील मेजा/हण्डिया ग्राम परानीपुर खण्ड सं0–30 रकबा–5.00हे0 जिस हेतु वन विभाग द्वारा वन अनापत्ति प्रमाण पत्र दिनांक 06.09.2019 को निर्गत किया गया था, में दिनांक 06.01.2021 से 05.01.2026 तक खनन पट्टा मे0 महीप कान्सट्रक्शन प्रो0 श्री महीप सिंह पुत्र स्व0 शेष प्रताप सिंह निवासी विशेनपुरा, पो0 डोहरिया, उरूवा, तहसील मेजा, प्रयागराज के पक्ष में स्वीकृत/निष्पादित किया गया था। पट्टाधारक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली–1963 तथा पट्टा विलेख की शर्तों का उल्लंघन किये जाने के कारण आदेश संख्या–1281/ खनिज/2023–24 दिनांक 11.07.2024 द्वारा निरस्त कर दिया गया है।

नवीन जिला सर्वेक्षण रिपोर्ट 2024 तैयार किये जाने के क्रम में उक्त साधारण बालू खनन क्षेत्र हेतु प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या–436/15–1 दिनांक 08.08.2024 द्वारा कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) की परिधि

Scanned with OKEN Scanner

Scanned with OKEN Scanner

के अन्दर आने के कारण वन अनापत्ति नहीं दिया गया। ओ0ए0 नं0–135/2024 में पारित आदेश दिनांक 24.10.2024 के अनुपालन में पत्र संख्या–2116/खनिज/2024–25 दिनांक 05.11.2024 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज से स्थिति स्पष्ट किये जाने के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज द्वारा पत्र संख्या–1447/15–1 दिनांक 09.11.2024 द्वारा उक्त साधारण बालू खण्ड संख्या–30 को कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) से बाहर बताया गया है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज के पत्र संख्या–जी01101/ओ0ए0 नं0–135/2024/2023–24 दिनांक 05.11.2024 **(संलग्नक–12)** द्वारा प्रश्नगत ओ0ए0 संख्या–135/2024 में पारित आदेश दिनांक 24.10.2024 के क्रम में साधारण बालू खण्ड संख्या–30 क सम्बन्ध में पट्टाधारक द्वारा बालू खनन पट्टा संचालित होने की अवधि, संचालित अवधि (कार्य दिवस) में खनन किये गये कुल बालू खनन की मात्रा, खनन क्षेत्रफल तथा पट्टाधारक के विरूद्ध की गयी विभागीय कार्यवाही आदि का विवरण उपलब्ध कराने का अनुरोध किया गया था। उक्त पत्र के क्रम में खनन विभाग, प्रयागराज के पत्र संख्या–2161/खनिज/2024–25 दिनांक 08.11.2024 **(संलग्नक–13)** द्वारा वांछित आख्या प्रदूषण नियंत्रण बोर्ड का उपलब्ध करायी गयी। उक्त के आधार पर मे0 महीप कान्सट्रक्शन प्रो0 श्री महीप सिंह पुत्र स्व0 शेष प्रताप सिंह निवासी विशेनपुरा, पो0 गहरिया, उरूवा, तहसील मेजा, प्रयागराज के पक्ष में गंगा नदी के साधारण बालू खण्ड संख्या–30 ग्राम परानीपुर, तहसील मेजा, हण्डिया, प्रयागराज रकबा–5.00हे0 में बालू खनन दिनांक 01.01.2022 से दिनांक 31.12.2023 तक (वर्षा ऋतु में जुलाई, अगस्त तथा सितम्बर को छोड़कर) इस प्रकार कुल 546 दिनों तक खनन पट्टे का संचालन किया गया। उक्त अवधि में प्रोजेक्ट प्रोपोनेन्ट को राज्य बोर्ड से सहमति निर्गत नहीं किया गया था। उक्त प्रोजेक्ट प्रोपोनेन्ट द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से बिना सहमति (जल एवं वायु) प्राप्त किये बिना बालू खनन पट्टे का संचालन किये जाने के कारण मुख्य पर्यावरण (वृत्त–2), बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच 19629/सी–2/एन.जी.टी नं0 627/24 दिनांक 11.11.2024 **(संलग्नक–14)** द्वारा कुल धनराशि रू0 54,60,000.00 (रू0 चौवन लाख साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति (EC) अधिरोपित किये जाने हेतु कारण बताओं नोटिस जारी किया गया है।

अतः प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र दिनांक 09.11.2024 द्वारा प्रस्तुत आख्या के आधार पर उक्त खण्ड संख्या–30 कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन से बाहर है। अतः उक्त खण्ड संख्या–30 ओ0ए0 संख्या–135/2024 खुशबू सिह बनाम उ0प्र0 राज्य व अन्य से आच्छादित नहीं है।

9. **उपरोक्त तालिका के क्रमांक 03** पर अंकित साधारण बालू खनन क्षेत्र तहसील मेजा/हण्डिया ग्राम परानीपुर खण्ड सं0–31 रकबा–5.00हे0 जिस हेतु वन विभाग द्वारा वन अनापत्ति प्रमाण पत्र दिनांक 06.09.2019 को निर्गत किया गया था, में दिनांक 05.01.2022 से 04.01.2027 तक खनन पट्टा श्रीमती शकुन्तला पत्नी श्री पंजाब सिंह निवासी ग्राम विशेनपुरा, पो0 डोहरिया, तहसील मेजा, प्रयागराज के पक्ष में स्वीकृत/निष्पादित किया गया था। नवीन जिला सर्वेक्षण रिपोर्ट 2024 तैयार किये जाने के क्रम में उक्त साधारण बालू खनन क्षेत्र हेतु प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या–436/15–1 दिनांक 08.08.2024 द्वारा कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) की परिधि के अन्दर आने के कारण वन अनापत्ति पत्र नहीं दिया गया, जिसके आधार पर आदेश संख्या–1692/खनिज/2024–25 दिनांक 22.08.2024 द्वारा खनन पट्टा निरस्त कर दिया गया।

उक्त खनन पट्टा निरस्त किये जाने के कारण उक्त प्रोजेक्ट प्रोपोनेन्ट को राज्य बोर्ड से निर्गत सशर्त सहमति दिनांक 20.05.2023 को मुख्य पर्यावरण अधिकारी के पत्र संख्या–एच 16248/सी–2/ एन.जी.टी.–71/2024 दिनांक 27.08.2024 **(संलग्नक–15)** द्वारा अग्रिम आदेशों तक निष्प्रभावी किया गया है।

उक्त साधारण बालू खण्ड संख्या–31 के सम्बन्ध में प्रभागीय निदेशक, सामाजिक वानिकी ,प्रभाग, प्रयागराज के पत्र संख्या–436/15–1 दिनांक 08.08.2024 जिसमें उक्त खण्ड को कछुआ वन्य सेन्चुरी जोन में आना बताया गया था, के क्रम में पट्टाधारक श्रीमती शकुन्तला देवी पत्नी श्री पंजाब सिंह निवासी ग्राम परानीपुर, मेजा, प्रयागराज द्वारा प्रस्तुत प्रार्थना पत्र दिनांक 02.09.2024 के पर तत्कालीन जिलाधिकारी, प्रयागराज के पृष्ठांकन पत्र संख्या–4054 दिनांक 02.09.2024 के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या–917/15–1 दिनांक

Scanned with OKEN Scanner

Scanned with OKEN Scanner

24.09.2024 (संलग्नक–16) द्वारा निम्न आख्या देते हुये खण्ड संख्या–31 को कछुआ सेन्चुरी के इको सेंसिटिव जोन (10 किमी0) से बाहर होने के कारण उक्त भूखण्ड हेतु अनापत्ति प्रमाण पत्र जारी किया गया:–

"सन्दर्भित प्रार्थना पत्र व उस पर जिलाधिकारी, प्रयागराज के पृष्ठांकन के क्रम में जनपद प्रयागराज के तहसील मेजा अन्तर्गत स्थित ग्राम परानीपुर कछार के गंगा नदी के गाटा सं0–1 61क के खण्ड सं0–31 के क्षे0 5.00हे0 जिसका विवरण निम्नवत् है की जॉच पुनः गूगल अर्थ के माध्यम से की गई।

क्र0 सं0	तहसील	ग्राम	आराजी/ गाटा सं0	खण्ड सं0	रकबा (हे0 में)	रकबा (एकड़ में)	जिओकोर्डिनेट		
								आक्षांश	देशान्तर
1	2	3	4	5	6	7		8	9
1	मेजा	परानीपुर कछार	1, 61क	31	5.00	12.36	A	25° 18' 42.90 N	82° 10'12.18' E
							B	25° 18' 49.22 N	82° 10'09.84' E
							C	25° 18' 49.21 N	82° 10'00.65' E
							D	25° 18' 42.84 N	82° 10'03.06' E

वर्तमान गूगल इमेजरी दिनांक 24.09.2024 के अनुसार खण्ड सं0–31 का कुछआ सेंचुरी से निकटतम बिन्दु A (25° 18' 42.90 N 82° 10'12.18' E) है। बिन्दु A को केन्द्र मानकर 10 किमी0 त्रिज्या (radius) में खींचे गये वृत्त की परिधि से गंगा नदी तट की सीमा (कछुआ सेंचुरी) के ईको सेन्सिटिव जोन (10 किमी0) से बाहर होने के कारण उक्त भूखण्ड हेतु अनापत्ति प्रमाण पत्र निम्नलिखित शर्तों के साथ जारी किया जाता है।"

प्रश्नगत ओ0ए0 नं0–135/2024 में पारित आदेश दिनांक 24.10.2024 के अनुपालन में पत्र संख्या–2116/खनिज/2024–25 दिनांक 05.11.2024 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज से स्थिति स्पष्ट किये जाने के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज द्वारा पत्र संख्या–1447/15–1 दिनांक 09.11.2024 द्वारा उक्त साधारण बालू खण्ड संख्या–31 को कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) से बाहर बताया गया है।

प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र दिनांक 24.09.2024 द्वारा प्रस्तुत वन अनापत्ति प्रमाण पत्र के आधार पर उक्त खण्ड संख्या–31 कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन से बाहर है। अतः उक्त खण्ड संख्या–31 ओ0ए0 संख्या–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य व अन्य से आच्छादित नहीं है।

10. उपरोक्त तालिका के क्रमांक–4 पर अंकित साधारण बालू खनन क्षेत्र तहसील मेजा ग्राम परानीपुर खण्ड सं0–32 रकबा–5.00हे0 जिस हेतु वन विभाग द्वारा वन अनापत्ति प्रमाण पत्र दिनांक 06.09.2019 को निर्गत किया गया था, को खनन परिहार पर व्यवस्थित किये जाने हेतु उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के प्राविधानों के तहत विज्ञापित करते हुये प्राप्त सर्वोच्च बोली के आधार पर मे0 सिंह कान्सट्रक्शन प्रो0 श्री धीरज सिंह पुत्र श्री कमलाकर सिंह निवासी ग्राम व पो0 घूरपुर, तहसील बारा, प्रयागराज में पक्ष में पत्र संख्या–1542/खनिज/2022–23 दिनांक 09.09.2022 द्वारा आशय पत्र जारी किया गया था।

नवीन जिला सर्वेक्षण रिपोर्ट 2024 तैयार किये जाने के क्रम में उक्त साधारण बालू खण्ड संख्या–32 हेतु प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या–436/15–1 दिनांक 08.08.2024 द्वारा कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) की परिधि के अन्दर आने के कारण वन अनापत्ति पत्र नहीं दिया गया, जिसके आधार पर आदेश संख्या–1690/खनिज/2024–25 दिनांक 22.08.2024 द्वारा खनन पट्टा निरस्त कर दिया गया तथा प्रश्नगत ओ0ए0 नं0–135/2024 में पारित आदेश दिनांक 24.10.2024 के अनुपालन में पत्र संख्या–2116/खनिज/2024–25 दिनांक 05.11.2024 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज से स्थिति स्पष्ट किये जाने के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज द्वारा पत्र संख्या–1447/15–1 दिनांक 09.11.2024 द्वारा उक्त साधारण बालू खण्ड संख्या–32 को कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) के अन्दर बताया गया है।

अतः उक्त साधारण बालू खण्ड संख्या–32 में मात्र आशय पत्र जारी किये जाने की कार्यवाही की गयी है, जिसे आदेश दिनांक 22.08.2024 द्वारा निरस्त कर दिया गया है। इस प्रकार उक्त खण्ड में कोई खनन संक्रिया नहीं की गयी है।

Scanned with OKEN Scanner

Scanned with OKEN Scanner

11. उपरोक्त तालिका के क्रमांक–5 पर अंकित साधारण बालू खनन क्षेत्र तहसील मेजा ग्राम परानीपुर खण्ड सं0–33 रकबा–5.00है0 जिस हेतु वन विभाग द्वारा वन अनापत्ति प्रमाण पत्र दिनांक 06.09.2019 को निर्गत किया गया था, को खनन परिहार पर व्यवस्थित किये जाने हेतु उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के प्राविधानों के तहत विज्ञापित करते हुये प्राप्त सर्वोच्च बोली के आधार पर मे0 गायत्री कांस्ट्रक्शन प्रो0 श्रीमती गायत्री सिंह निवासी फेज–2 सोयेपुर, पाण्डेयपुर, वाराणसी में पक्ष में पत्र संख्या–2514/खनिज/2023–24 दिनांक 25.01.2024 द्वारा आशय पत्र जारी किया गया था।

नवीन जिला सर्वेक्षण रिपोर्ट 2024 तैयार किये जाने के क्रम में उक्त साधारण बालू खण्ड संख्या–33 हेतु प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या–436/15–1 दिनांक 08.08.2024 द्वारा कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) की परिधि के अन्दर आने के कारण वन अनापत्ति पत्र नहीं दिया गया, जिसके आधार पर आदेश संख्या–1691/खनिज/2024–25 दिनांक 22.08.2024 द्वारा खनन पट्टा निरस्त कर दिया गया तथा प्रश्नगत ओ0ए0 नं0–135/2024 में पारित आदेश दिनांक 24.10.2024 के अनुपालन में पत्र संख्या–2116/खनिज/2024–25 दिनांक 05.11.2024 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज से स्थिति स्पष्ट किये जाने के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज द्वारा पत्र संख्या–1447/15–1 दिनांक 09.11.2024 द्वारा उक्त साधारण बालू खण्ड संख्या–33 को कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) के अन्दर बताया गया है।

अतः उक्त साधारण बालू खण्ड संख्या–33 में मात्र आशय पत्र जारी किये जाने की कार्यवाही की गयी है, जिसे आदेश दिनांक 22.08.2024 द्वारा निरस्त कर दिया गया है। इस प्रकार उक्त खण्ड में कोई खनन संक्रिया नहीं की गयी है।

12. उपरोक्त तालिका के क्रमांक–6 पर अंकित साधारण बालू खनन क्षेत्र तहसील मेजा ग्राम भुईपारा खण्ड सं0–34 रकबा–5.00है0 जिस हेतु वन विभाग द्वारा वन अनापत्ति प्रमाण पत्र दिनांक 06.09.2019 को निर्गत किया गया था, को खनन परिहार पर व्यवस्थित किये जाने हेतु उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के प्राविधानों के तहत विज्ञापित करते हुये प्राप्त सर्वोच्च बोली के आधार पर श्री अरूण कुमार सिंह पुत्र श्री धर्मेन्द्र प्रताप सिंह निवासी ग्राम माण्डा खास टप्पा माण्डा, तहसील मेजा, प्रयागराज के पक्ष में पत्र संख्या–1543/खनिज/2022–23 दिनांक 09.09.2022 द्वारा आशय पत्र जारी किया गया था। सर्वोच्च बोलीदाता द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–35 का उल्लंघन किये जाने के कारण नियम–60(1) के तहत आदेश संख्या–508/खनिज/2023–24 दिनांक 29.05.2023 द्वारा उक्त आशय पत्र दिनांक 09.09.2022 को निरस्त करते हुये उक्त खनन क्षेत्र हेतु प्रथम किश्त तथा प्रतिभूति के रूप में जमा कुल धनराशि रू0 30,60,000.00 को राज्य सरकार के पक्ष में समपहृत कर लिया गया है तथा प्रश्नगत ओ0ए0 नं0–135/2024 में पारित आदेश दिनांक 24.10.2024 के अनुपालन में पत्र संख्या–2116/खनिज/2024–25 दिनांक 05.11.2024 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज से स्थिति स्पष्ट किये जाने के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज द्वारा पत्र संख्या–1447/15–1 दिनांक 09.11.2024 द्वारा उक्त साधारण बालू खण्ड संख्या–34 को कछुआ वन्य जीव विहार के इको सेन्सिटिव जोन की सीमा (10 किमी0) के अन्दर बताया गया है।

उक्त आशय पत्र निरस्त किये जाने के कारण उक्त प्रोजेक्ट प्रोपोनेन्ट को राज्य बोर्ड से निर्गत सशर्त सहमति दिनांक 30.06.2023 को मुख्य पर्यावरण अधिकारी के पत्र संख्या–एच 16249/सी–2/ एन.जी.टी.–72/2024 दिनांक 27.08.2024 **(संलग्नक–17)** द्वारा अग्रिम आदेशों तक निष्प्रभावी किया गया है।

अतः उक्त साधारण बालू खण्ड संख्या–34 में मात्र आशय पत्र जारी किये जाने की कार्यवाही की गयी है, जिसे आदेश दिनांक 29.05.2023 द्वारा निरस्त कर दिया गया है। इस प्रकार उक्त खण्ड में कोई खनन संक्रिया नहीं की गयी है।

ओ0ए0 सं0–135/2024 खुशबू सिंह बनाम व उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 24.10.2024 के प्रस्तर–14 में उल्लिखित प्रतिपक्षी संख्या–6 जिसमें श्री अरूण कुमार सिंह पुत्र श्री धर्मेन्द्र प्रताप सिंह अंकित है यह त्रुटिपूर्ण अंकन है, जो बाद में प्रतिपक्षी संख्या–9 पर अंकित है।

उपरोक्त तथ्यों से स्पष्ट है कि उपरोक्त तालिका के क्रमांक–1, 2 व 3 में उल्लिखित जनपद प्रयागराज के साधारण बालू खण्ड संख्या–29, 30 व 31 कछुआ वन्य सेन्चुरी इको सेन्सिटिस जोन की

Scanned with OKEN Scanner

Scanned with OKEN Scanner

सीमा से बाहर है। तालिका के क्रमांक–4 , 5 व 6 में उल्लिखित सा0 बालू खण्ड संख्या–32, 33 व 34 के खनन क्षेत्रों हेतु मात्र आशय पत्र जारी किये जाने की कार्यवाही की गयी थी, जिसमें खनन पट्टा निष्पादन नहीं हुआ है और उक्त खण्डों में किसी प्रकार की खनन संक्रिया नहीं की गयी है। अतः जनपद प्रयागराज में कछुआ वन्य जीव विहार के ईको सेन्सिटिव जोन की सीमा में गंगा नदी की तलहटी में किसी भी प्रकार की खनन संक्रिया संचालित नहीं है।

11.11.24

(अजय कुमार यादव)
ज्येष्ठ खान अधिकारी
प्रयागराज

11/11/24

(डॉ0 एस0सी0 शुक्ला)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
प्रयागराज

11/11/24

(पूजा मिश्रा)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

11/11/24

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
प्रयागराज

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक-1

720

60

रजि0 यू0पी0-74

रजिस्ट्रेशन नम्बर-एस0एस0पी0/एल0-
डब्लू0/एन0पी0-01/2014-16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियम आदेश)

लखनऊ, मंगलवार, 17 मार्च, 2020
फाल्गुन 27, 1941 शक सम्वत्

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4

संख्या 340/01-4-2020-823-2006 टी0सी0
लखनऊ, 17 मार्च, 2020

अधिसूचना

प0आ0-85

चूँकि राज्य सरकार की राय है कि नीचे अनुसूची में विशेष रूप से उल्लिखित क्षेत्र वन्यजीव एवं उसके पर्यावरण के संरक्षण, सर्वांगीण एवं विकास के प्रयोजन के लिए पर्याप्त पारिस्थितिक, प्राणिजात, वनस्पतिजात, भू-आकृतिजात, प्राकृतिक तथा प्राणिवैज्ञानिक महत्व का है।

अतएव, वन्यजीव (संरक्षण) अधिनियम, 1972 (अधिनियम संख्या 53 सन् 1972) की धारा 18 की उपधारा(1) के अधीन प्रदत्त शक्तियों का प्रयोग करके राज्यपाल जिला भदोही, प्रयागराज एवं मिर्जापुर के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 किमी0 लम्बाई में फैले क्षेत्र को नीचे अनुसूची के अनुसार कछुआ वन्यजीव विहार के रूप में समाविष्ट करने के अपने आशय की घोषणा करती है-

अनुसूची

जिला	नदी का नाम	कछुआ वन्य जीव विहार का क्षेत्र
प्रयागराज, भदोही और मिर्जापुर	गंगा	गंगा नदी के दोनों तटों से सीमाबद्ध गंगा नदी के मुख्य धारा का 30 किमी0 लम्बाई में फैला क्षेत्र
	पूरब (नदी का अंतिम प्वाइंट)	ग्राम- बरौंधुर उपरवार, आनापुर, जिला-भदोही की राजस्व सीमा में- अक्षांश- 25.273769 देशान्तर-82.207486

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

2	दक्षिणवर्ती का अन्त बिन्दु	ग्राम कछेरी, मेजा, जिला-प्रयागराज की सजदन सीमा में- अक्षांश- 25.215000 देशान्तर-82.194814
सीमाएं	उत्तर	गंगा नदी का उत्तरी तट
	दक्षिण	गंगा नदी का दक्षिणी तट

आज्ञा से,
सुधीर गर्ग,
प्रमुख सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the constitution, the Governor is pleased to order the publication of the following English translation of notification no. 346/I.XXXI-4-2020-823/2008 T.C., Dated March 17, 2020:

No. 346/I.XXXI-4-2020-823/2008 T.C.
Dated Lucknow, March 17, 2020

WHEREAS the State Government considers that the area, detailed in the Schedule below is of adequate ecological, faunal, floral, geomorphological, natural and zoological significance for the purpose of protecting, propagating and developing Wildlife therein and its environment;

NOW, THEREFORE, in exercise of powers conferred under sub-section(1) of section 18 of the Wildlife (Protection) Act, 1972 (Act no. 53 of 1972), the Governor is pleased to declare its intention to constitute the area in the stretch of 30 km. along both sides of Ganga River falling in the districts of Bhadohi, Prayagraj and Mirzapur as Kachhua Wildlife Sanctuary as per schedule below:-

Schedule

Districts	Name of river	Area of Kachhua Wildlife Sanctuary
Prayagraj, Bhadohi and Mirzapur	Ganga	Area bounded by both banks of river Ganga in the stretch of 30 km. along main stream of River Ganga.
Boundaries	East (Down Stream of the River)	Latitude- 25.273769 Longitude-82.287486 Falling in Revenue Boundary of Village Baripur uparwar, Gyanpur of District Bhadohi.
	West (Up Stream of the River)	Latitude- 25.215000 Longitude-82.194814 Falling in Revenue Boundary of Village Kothari, Meja of District Prayagraj.
	North	Left Bank of River Ganga
	South	Right Bank of River Ganga

By order,
SUDHIR GARG,
Pramukh Sachiv.

वी०एस०पी०-एच० 20 राजपत्र-2020-(53)-500 प्रतियां (का०/टी०/औद्योगिक)।
वी०एस०पी०-एच० 2 गाय वर्धापन -2020-(54)-200 प्रतियां (का०/टी०/औद्योगिक)।

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

अनुलग्नक-2

(38) 20.12.2023

722

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, प्रयागराज।

पत्रांक- 2018/15-1 दिनांक, प्रयागराज, दिसम्बर, 14 2023।

कृते जिलाधिकारी प्रयागराज

कलेक्ट्रेट, प्रयागराज
कक्ष प्राप्ति संख्या/पत्र
दिनांक 3296 विविध
16/12/23

सेवा में,

जिलाधिकारी,
प्रयागराज, गिर्जापुर एवं भदोही।

विषयः- जनपद-प्रयागराज, भदोही एवं गिर्जापुर अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 किमी तक फैले क्षेत्र जिसे उ0प्र0 शासन की अधिसूचना सं0-346/81-4-2020-823/2008 टी0सी0, दिनांक 17.03.2020 द्वारा कछुआ वन्य जीव विहार घोषित किया गया है में बालू खनन, पट्टाधारकों द्वारा बालू खनन व नाविकों/स्थानीय ग्रामीणों द्वारा किये जा रहे मत्स्य शिकार को प्रतिबन्धित किये जाने के सम्बन्ध में।

सन्दर्भः- उत्तर प्रदेश शासन पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4 का पत्रांक-502/81-4-2020, दिनांक 23.06.2020

महोदय,

उपर्युक्त विषयक सन्दर्भित पत्र जो इस कार्यालय के साथ आपको भी प्रतिलिपि है का अवलोकन करने का कष्ट करें। जैसा कि अवगत है कि उत्तर प्रदेश शासन पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-4 संख्या-346/81-4-2020-823/2008 टी0सी0 लखनऊ, दिनांक 17.03.2020 द्वारा वन्य जीव (संरक्षण) अधिनियम-1927 की धारा-18 की उपधारा (1) के अधीन श्री राज्य पाल महोदय द्वारा जनपद-भदोही, प्रयागराज एवं गिर्जापुर के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 किमी0 लम्बाई में फैले क्षेत्र को कछुआ वन्य जीव विहार के रूप में स्थापित करने का घोषणा की गयी है।

अनुसूची

जिला	नदी का नाम	कछुआ वन्यजीव विहार का क्षेत्र
1	2	3
प्रयागराज, भदोही और गिर्जापुर	गंगा	गंगा नदी के दोनों तटों से सीमाबद्ध गंगा नदी के मुख्य धारा का 30 किमी0 लम्बाई में फैला क्षेत्र
सीमाएं	पूरब (नदी का अधोः प्रवाह)	ग्राम-बारीपुर उपरहार, ज्ञानपुर, जिला-भदोही की राजस्व सीमा में:- अक्षांश- 25.273769 देशान्तर- 82.287486
	पश्चिम (नदी का उर्ध्व प्रवाह)	ग्राम-कोठरी, गेजा, जिला-प्रयागराज की राजस्व सीमा में:- अक्षांश- 25.215000 देशान्तर- 82.194814
	उत्तर	गंगा नदी का उत्तरी तट
	दक्षिण	गंगा नदी का दक्षिणी तट

ज्ञातव्य हो कि उपरोक्त कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 किमी0 लम्बाई में जनपद-प्रयागराज के तहसील-गेजा, जनपद-भदोही के तहसील-ज्ञानपुर व जनपद-गिर्जापुर के तहसील-सदर अन्तर्गत स्थित विभिन्न ग्रामों की सीमायें गंगा नदी की सीमा से मिलती है, जिसका विवरण निम्न प्रकार है:-

जनपद प्रयागराज- इस जनपद के तहसील-गेजा के विभिन्न ग्रामों-कोठरी, अछोला, चौकठा नरवर, चौकठा उपरहार, कुशमा उपरहार, धनी हेठार, बेरूका, रामापुर, डेगुरपुर, महेवाखुर्द, महेवाकला, बादपुर कछार, बादपुर उपरहार, धामपुर कछार एवं धामपुर उपरहार की सीमायें गंगा नदी की सीमा से मिलती है।

जनपद गिर्जापुर- इस जनपद के तहसील-सदर के विभिन्न ग्रामों-मिश्रपुर, नगवारी, बसेदरा कला, खैरा, गोगाँव, बेहरा, देवारी गुमौरा, कारी सरपाती, भौरूपुर सतलपत्ती, बरोबरा खुर्द, बजता, अर्जीखेरा, चकचेहरा एवं चककौन की सीमायें गंगा नदी की सीमा से मिलती है।

जनपद भदोही- इस जनपद के तहसील-ज्ञानपुर के विभिन्न ग्रामों-धहुपुरा उपरवार, बकरा उपरवार एन बारीपुर, बारीपुरू उपरवार, भूरी उपरवार, चकिया उपरवार, छेछुआ उपरवार, हरिरामपुर उपरवार, पुरेदुखा, इतहरा उपरवार, कलिक गवैया उपरवार, कुण्डीकला उपरवार, कुण्डी खुर्द उपरवार, लखनपुर भदरान उपरवार, भरहाव उपरवार, गवैयाबारा गोती उपरवार, गवैयत बरिंग उपरवार, नारेपर उपरवार, शेरपुर उपरवार, तरही उपरवार, तुलसी कला उपरवार, छेछुआरी, बनकरवारी एवं बारीपुर, गवौरी तारी, गुरौतारी, इतहरा तारी, कलिक गवैया तारी, कुण्डी कला तारी, कुण्डी खुर्द तारी, लखनपुर गदरी तारी, गवैया थान सिंह तारी, सझरा तारी एवं हरिरामपुर तारी की सीमायें गंगा नदी की सीमा से मिलती है।

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

723

उपरोक्त सन्दर्भित शासनादेशानुसार वन्य जीव (संरक्षण) अधिनियम–1972 की धारा–18–बी के तहत जिलाधिकारी, प्रयागराज, गिर्जापुर तथा भदोही को सम्बन्धित जनपद के अन्तर्गत पड़ने वाले क्षेत्र हेतु कलेक्टर एवं उक्त वन्य जीव विहार को प्रभागीय वनाधिकारी, प्रयागराज के निर्देशकाधीन रखने पर श्री राजपाल मक्कीदम द्वारा स्वीकृति प्रदान की गयी है। मा0 सर्वोच्च न्यायालय, नई दिल्ली में लंबित रिट याचिका सं0–202/1995 (रिट पिटीशन सिविल) टी0एन0 गोदावर्मन थिरुमलकपाद बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक–03.06.2022 के बिन्दु सं0–44 (सी) में दिनांक–09.02.2011 के गाइडलाइन्स के सम्यक अनुपालन एवं उक्त आदेश दिनांक 03.06.2022 के बिन्दु सं0 44 (सी) में नेशनल पार्क व वन्य जीव सेन्चुरी में खनन कार्य को प्रतिबन्धित किया गया है। साथ ही उक्त आदेश के क्रम में वन्य जीव विहार, प्रयागराज की सीमा से बाहर कम से कम 1 किमी की दूरी तक के क्षेत्र को ईको सेन्सिटिव जोन बनाया जाना है जो प्रक्रिया में है। मा0 सर्वोच्च न्यायालय के आदेशानुसार ईको सेन्सिटिव जोन का निर्धारण न होने की दशा में 10 किमी की परिधि को ईको सेन्सिटिव जोन माना जायेगा।

अतः उपरोक्त तथ्यों के क्रम में अनुरोध है कि मा0 सर्वोच्च न्यायालय के उक्त आदेश व सन्दर्भित शासनादेश के क्रम में उक्त वन्य जीव विहार में कछुओं व अन्य जलीय जीवों के संरक्षण हेतु गंगा नदी के दोनों तटों से आबद्ध 30 किमी लम्बाई में फैले क्षेत्र में व इसकी सीमा से बाहर कम से कम 10 किमी तक (ईको सेन्सिटिव जोन) में बालू खनन हेतु कोई नवीन खनन पट्टा स्वीकृत न किया जाये तथा पूर्व स्वीकृत बालू खनन पट्टों को तत्काल निरस्त करने की कार्यवाही करने का कष्ट करें, ताकि नव स्थापित कछुआ वन्य जीव विहार में वन्य जीव अधिनियम के प्रावधानों एवं मा0 सर्वोच्च न्यायालय के आदेशों का किसी तरह का उल्लंघन न होने पाएं।

(गहावीर कौजलगी)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, प्रयागराज।

संख्या _____/ सामदिनांक।
1. प्रतिलिपि– मुख्य वन संरक्षक, दक्षिणी क्षेत्र उ0प्र0, प्रयागराज/मंडलीय मुख्य वन संरक्षक, गिर्जापुर क्षेत्र, गिर्जापुर।
2. प्रतिलिपि– मंडलायुक्त प्रयागराज एवं गिर्जापुर।
3. प्रतिलिपि– वन संरक्षक, प्रयागराज वृत्त, प्रयागराज।
4. प्रतिलिपि– प्रभागीय वनाधिकारी, भदोही एवं गिर्जापुर को सूचनार्थ एवं इस आशय से प्रेषित की आपने जनपद अन्तर्गत गंगा नदी एवं आस–पास के क्षेत्र में खनन अनापत्ति देने से पूर्व वन्य–जीव विहार एवं 10 किमी ईको सेन्सिटिव जोन के प्रविधानों का ध्यान में रखें एवं किसी तरह का उल्लंघन न हो तथा पुराना कोई नदी में बालू खनन पट्टे प्रचलित हों तो उपरोक्तानुसार सम्बन्धित अधिकारियों को ध्यानाकर्षित कर विधिक कार्यवाही करने का कष्ट करें।
5. प्रतिलिपि– जिला खनन अधिकारी, प्रयागराज, गिर्जापुर एवं भदोही को इस आशय से प्रेषित कि जनपद के अन्तर्गत गंगा नदी एवं आस–पास के क्षेत्र में बालू खनन पट्टा देने से पूर्व कछुआ वन्य जीव विहार एवं 10 किमी का ईको सेन्सिटिव जोन के प्रविधानों का ध्यान में रखें जिससे वन्य जीव संरक्षण अधिनियम के प्रावधानों एवं मा0 सर्वोच्च न्यायालय के आदेशों का किसी तरह का उल्लंघन न हो।

(गहावीर कौजलगी)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, प्रयागराज।

Scanned with CamScanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

स्वीलग्नक-3

724

कार्यालय जिलाधिकारी, प्रयागराज

(खनन अनुभाग)

पत्रांक: 2319/खनिज/2023–24 दिनांक: 06/01/2024

1. खान निरीक्षक, प्रयागराज।
2. सर्वेक्षक, क्षे0का0, प्रयागराज।

प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या–2018/ 15–1 दिनांक 14.12.2023 द्वारा जनपद प्रयागराज, भदोही एवं मीरजापुर अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 किलोमीटर तक फैले क्षेत्र जिसे उ0प्र0 शासन की अधिसूचना संख्या–346/81–4–2020–823/2008 टी0सी0 दिनांक 17.03.2020 द्वारा कछुआ वन्य जीव विहार घोषित किया गया है. में बालू खनन, पट्टाधारकों द्वारा बालू खनन व नाविकों/स्थनीय ग्रामीणों द्वारा किये जा रहे मत्स्य शिकार को प्रतिबन्धित किये जाने के सम्बन्ध में क्षेत्र की निम्न सूची उपलब्ध कराते हुये, मा0 सर्वोच्च न्यायालय के आदेश व सन्दर्भित शासनादेशों के क्रम में उक्त वन्य जीव विहार में कछुओं व अन्य जलीय जीवों के संरक्षण हेतु गंगा नदी के दोनों तटों से आबद्ध 30 किलो मीटर लम्बाई में फैले क्षेत्र में व इसकी सीमा से बाहर कम से कम 10 किलो मीटर तक (ईको सेन्सिटिव जोन) में बालू खनन हेतु कोई नवीन खनन पट्टा स्वीकृत न किये जाने तथा पूर्व स्वीकृत खनन पट्टों को तत्काल निरस्त करने की कार्यवाही करने का अनुरोध किया गया है:–

जिला	नदी का नाम	कछुआ वन्य जीव विहार का क्षेत्र
प्रयागराज, भदोही और मीरजापुर	गंगा	गंगा नदी के दोनों तटों से सीमाबद्ध गंगा नदी के मुख्य धारा को 30 किमी0 लम्बाई में फैला क्षेत्र
सीमाएँ	पूरब (नदी का अधोः प्रवाह)	ग्राम धारीपुर उपरहार, ज्ञानपुर, जिला भदोही की राजस्व सीमा में:– अक्षांश–25.273769, देशान्तर–82.287486
	पश्चिम (नदी का उर्ध्व प्रवाह)	ग्राम–कोठरी, मेजा, जिला प्रयागराज की राजस्व सीमा में अक्षांश–25.215000, देशान्तर–82.194814
	उत्तर	गंगा नदी का उत्तरी तट
	दक्षिण	गंगा नदी का दक्षिणी तट

अतः आपको निर्देशित किया जाता है कि प्रश्नगत प्रकरण के सम्बन्ध में स्थलीय जॉच कर वांछित सुस्पष्ट जॉच आख्या एक सप्ताह के अन्दर उपलब्ध कराना सुनिश्चित करें।

(अजय कुमार यादव)
ज्येष्ठ खान अधिकारी,
प्रयागराज।
O/C

पत्रांक व दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, प्रयागराज।
2. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या–2018/ 15–1 दिनांक 14.12.2023 के सन्दर्भ में।

(अजय कुमार यादव)
ज्येष्ठ खान अधिकारी,
प्रयागराज।
O/C 06/01/2024

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक-4

725

जाँच आख्या

सेवा में,

ज्येष्ठ खान अधिकारी,
प्रयागराज।

महोदय,

कृपया अवगत कराना है कि आपके पत्र सं0-2399/खनिज/2023-24 दिनांक 06.01.2024 द्वारा उल्लिखित है कि प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र संख्या-2018/15-1 दिनांक 14.12.2023 द्वारा जनपद प्रयागराज, भदोही एवं मीरजापुर अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 किलोमीटर तक फैले क्षेत्र जिसे उ0प्र0 शासन की अधिसूचना संख्या-346/81-4-2020-823/2008 टी0सी0 दिनांक 17.03.2020 द्वारा कछुआ वन्य जीव विहार घोषित किया गया है, में बालू खनन, पट्टाधारकों द्वारा बालू खनन व नावियों/स्थनीय ग्रामीणों द्वारा किये जा रहे मत्स्य शिकार को प्रतिबन्धित किये जाने के सम्बन्ध में क्षेत्र की निम्न सूची उपलब्ध कराते हुये, मा0 सर्वोच्च न्यायालय के आदेश व सन्दर्भित शासनादेशों के क्रम में उक्त वन्य जीव विहार में कछुओं व अन्य जलीय जीवों के संरक्षण हेतु गंगा नदी के दोनों तटों से आबद्ध 30 किलो मीटर लम्बाई में फैले क्षेत्र में व इसकी सीमा से बाहर कम से कम 10 किलो मीटर तक (ईको सेन्सिटिव जोन) में बालू खनन हेतु कोई नवीन खनन पट्टा स्वीकृत न किये जाने तथा पूर्व स्वीकृत खनन पट्टों को तत्काल निरस्त करने की कार्यवाही करने का अनुरोध किया गया है:-

जिला	नदी का नाम	कछुआ वन्य जीव विहार का क्षेत्र
प्रयागराज, भदोही और मीरजापुर	गंगा	गंगा नदी के दोनों तटों से सीमाबद्ध गंगा नदी के मुख्य धारा को 30 किमी0 लम्बाई में फैला क्षेत्र
सीमाएँ	पूरब (नदी का अधोः प्रवाह)	ग्राम बासीपुर उपरहार, ज्ञानपुर, जिला भदोही की राजस्व सीमा में:- अक्षांश-25.273769, देशान्तर-82.287486
	पश्चिम (नदी का उर्ध्व प्रवाह)	ग्राम-कोठरी, मेजा, जिला प्रयागराज की राजस्व सीमा में अक्षांश-25.215000, देशान्तर-82.194814
	उत्तर	गंगा नदी का उत्तरी तट
	दक्षिण	गंगा नदी का दक्षिणी तट

उक्त स्थिति की जाँच दिनांक 11.01.2024 को की गयी। वर्तमान समय में गंगा नदी में निम्न खनन पट्टे संचालित एवं प्रस्तावित हैं-

क्र0 सं0	ग्राम	खण्ड सं0	रकबा (हे0 में)	जियोकोर्डिनेट			वन विभाग द्वारा कछुआ संरक्षित क्षेत्र सीमा (ग्राम-कोठरी, मेजा, जिला प्रयागराज की राजस्व सीमा से अक्षांश-25.215000, देशान्तर-82.194814) के खनन क्षेत्र की न्यूनतम दूरी (किलोमी0 में)
				अक्षांश		देशान्तर	
1.	नदौला से पचखा व ढोकरी से फेफेसर	27	5.00	A	25°18.622'N	82°09.196'E	12.90
				B	25°18.726'N	82°09.296'E	
				C	25°18.826'N	82°09.206'E	
				D	25°18.705'N	82°09.109'E	
2.	पलरीपुर-II (बारा स्थित शिव मंदिर से हाई टेंशन लाइन के टावर तक) व अमिलौटी	30	5.00	A	25°18.433'N	82°09.349'E	11.00
				B	25°18.540'N	82°09.310'E	
				C	25°18.624'N	82°09.436'E	
				D	25°18.519'N	82°09.471'E	
3.	पलरीपुर-III हाई टेंशन लाइन के टावर से निर्माणाधीन हाई टेंशन लाइन के टावर तक व कटका कोरा)	31	5.00	A	25°18.715'N	82°10.203'E	11.00
				B	25°18.821'N	82°10.163'E	
				C	25°18.822'N	82°10.010'E	
				D	25°18.714'N	82°10.051'E	
4.	पलरीपुर-V (पलरीपुर मुख्य मार्ग से सीमा ग्राम पुरैपात तक) व लखनपुर	33	5.00	A	25°18'34.5"N	82°11'9.96"E	10.50
				B	25°18'41.16"N	82°11'10.5"E	
				C	25°18'44.4"N	82°11'2.1"E	
				D	25°18'37.5"N	82°11'1.26"E	
5	भरेवा सेवापत से पोंदी तक व भटवार	23	4.00	A	25°22'44.1"N	81°54'42.3"E	33.50
				B	25°22'52.5"N	81°54'54.48"E	
				C	25°22'55.8"N	81°54'52.2"E	
				D	25°22'47.1"N	81°54'40.62"E	
6	सेमरहा से सम्पुर व सीतापुर से छहवाज	26	5.00	A	25°20'13.8"N	82°01'41.94"E	21.50
				B	25°20'19.56"N	82°01'38.04"E	
				C	25°20'15.36"N	82°01'30.36"E	
				D	25°20'9.78"N	82°01'34.2"E	

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

726

7.	सरस-टोला नदी के संगम से पक्की सराय तक एवं एकडालपुर से बड़ौती (बलापुर)	28	5.00	A	25°16'37.37" N	82°08'11.78" E	12.50
				B	25°16'43.63" N	82°05'17.88" E	
				C	25°16'38.88" N	82°05'22.68" E	
				D	25°16'32.59" N	82°05'16.68" E	
8.	पतनपुर-II(ग्राम पक्की संगम की सीमा से ग्राम धनीपुर में बाड़ा स्थित शिवमन्दिर तक) व बड़ौवा से राका	29	5.00	A	25°18'25.93" N	82°09'20.94" E	10.90
				B	25°18'32.4" N	82°09'18.8" E	
				C	25°18'27.84" N	82°09'11.16" E	
				D	25°18'21.49" N	82°09'13.38" E	
9.	कस्ता से कौहा व ककरा से जमुनीपुर	25	4.00	A	25°19'4.2" N	81°58'46.2" E	24.40
				B	25°19'10.74" N	81°58'45.48" E	
				C	25°19'10.98" N	81°58'52.68" E	
				D	25°19'4.32" N	81°58'53.46" E	
10.	पुईया, तन्दलिया व चाकरी	34	5.00	A	25°18'34.5" N	82°11'9.96" E	10.40
				B	25°18'41.16" N	82°11'10.5" E	
				C	25°18'38.85" N	82°11'19.26" E	
				D	25°18'32.1" N	82°11'16.99" E	

वन विभाग द्वारा दिये गये कछुआ सेन्चुरी के किनारों के निर्देशांकों के आधार पर उपरोक्त पट्टों की दूरी का मिलान किया गया, पाया गया कि जनपद प्रयागराज स्थित गंगा नदी तल क्षेत्र में स्वीकृत एवं प्रस्तावित साधारण बालू के सभी खनन क्षेत्र कछुआ सेन्चुरी की प्रयागराज स्थित सीमा से 10 किलोमीटर से अधिक दूरी पर स्थित है।

संलग्नक–गूगल मैप का मानचित्र।

उपरोक्तानुसार जॉच आख्या महोदय की सेवा में सादर प्रेषित।

12/01/24
सर्वेक्षक
क्षेत्रीय कार्यालय
प्रयागराज।

12/01/24
खान निरीक्षक
प्रयागराज।

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक-5 (29)

727

कार्यालय जिलाधिकारी, प्रयागराज

(खनन अनुभाग)

पत्रांक: 2984 / खनिज / 2023–24 दिनांक: 11 / 03 / 2024

आदेश

निदेशक / सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, पर्यावरण निदेशालय, उत्तर प्रदेश के पत्र दिनांक 14.12.2023, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र दिनांक 04.12.2023 तथा Civil Appeal Nos. 3661-3662 of 2020 titled State of Bihar Vs. Pawan Kumar में मा0 सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 10.11.2021 के अनुपालन में जिला सर्वेक्षण रिपोर्ट (डी0एस0आर0) के सम्बन्ध में भारत सरकार से प्राप्त मार्गदर्शन के अनुसार कार्यवाही सुनिश्चित कराये जाने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन, लखनऊ के पत्र सं0–1665 / एम0–228 / खनन नीति–2017 डी0एस0आर0 दिनांक 15.12.2023 एवं पत्र सं0–2182 / एम0–228 / खनन नीति–2017 डी0एस0आर0 दिनांक 12.02.2024 द्वारा संयुक्त समिति SEAC व SEIAA द्वारा तैयार की गयी Standard Operating Procedure (SOP) की प्रति संलग्न कर जिला सर्वेक्षण रिपोर्ट के प्रस्तावों को उक्त SOP के अनुसार तैयार कर SEAC के समक्ष प्रस्तुत करने के निर्देश दिये गये हैं। SOP के अनुसार जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु सर्वप्रथम Sub-Divisional Committee (SDC) का गठन किया जाना है।

अतः जनपद प्रयागराज में उपलब्ध उपखनिज यथा साधारण बालू, सैण्ड स्टोन (ईमारती पत्थर) तथा सिलिका सैण्ड के खनन क्षेत्रों के जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु निम्न Sub-Divisional Committee (SDC) का गठन किया जाता है:–

1. उपजिलाधिकारी, सदर, मेजा, बारा, करछना, हण्डिया, सोरांव, कोरांव व फूलपुर, प्रयागराज।
2. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज द्वारा नामित वन क्षेत्राधिकारी।
3. अधिशासी अभियन्ता, सिंचाई विभाग, प्रयागराज।
4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
5. खान निरीक्षक, प्रयागराज।
6. सर्वेक्षक / मानचित्रकार क्षेत्रीय कार्यालय, प्रयागराज।

Sub-Divisional Committee (SDC) द्वारा अपने तहसील से सम्बन्धित उपखनिज के खनन क्षेत्रों की SOP के अनुसार जिला सर्वेक्षण रिपोर्ट का ड्राफ्ट तैयार कराकर 15 दिवस के अन्दर अधोहस्ताक्षरी के समक्ष प्रस्तुत की जायेगी।

(नवनीत सिंह चहल)
जिलाधिकारी, प्रयागराज।

पत्रांक व दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म अनुभाग उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 खनिज भवन, लखनऊ।
3. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज।
4. अपर जिलाधिकारी (प्रशासन), प्रयागराज।
5. प्रभारी अधिकारी, क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, प्रयागराज।
6. उपजिलाधिकारी, सदर, मेजा, बारा, करछना, हण्डिया, सोरांव, कोरांव व फूलपुर, प्रयागराज।
7. अधिशासी अभियन्ता, सिंचाई विभाग, प्रयागराज।
8. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
9. खान निरीक्षक, प्रयागराज।
10. सर्वेक्षक / मानचित्रकार क्षेत्रीय कार्यालय, प्रयागराज।

(नवनीत सिंह चहल)
जिलाधिकारी, प्रयागराज।

11/3/2024

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक-6-9

(255)

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, प्रयागराज।
पत्रांक- 436 /15-1 दिनांक, प्रयागराज, अगस्त, 08, 2024।

सेवा में,

ज्येष्ठ खान अधिकारी,
प्रयागराज।

विषयः- जनपद-प्रयागराज के तहसील-मेजा अन्तर्गत स्थित ग्राम-परानीपुर कछार के गाटा सं0-2क के खण्ड सं0-29 के क्षे0 5 हे0, गाटा सं0-2क, 45 के खण्ड सं0-30 के क्षे0 5 हे0, गाटा सं0-1, 61क के खण्ड सं0-31 के क्षे0 5 हे0 व खण्ड सं0-32 के क्षे0 5 हे0 में बालू के खनन पट्टा हेतु अनापत्ति आख्या के सम्बन्ध में।

सन्दर्भः- आपका पत्रांक-1298/खनिज/2024-25, दिनांक-15.07.2024

अवगत कराना है कि उक्त सन्दर्भित पत्र के माध्यम से जनपद-प्रयागराज के तहसील-मेजा अन्तर्गत स्थित ग्राम-परानीपुर कछार के गाटा सं0-2क के खण्ड सं0-29, गाटा सं0-2क, 45 के खण्ड सं0-30, गाटा सं0-1, 61क के खण्ड सं0-31 व 32 का आपके द्वारा उपलब्ध कराये गये latitude & Longitude के अनुसार उक्त खनन क्षेत्र कछुआ वन्य जीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 किमी0) की परिधि के अन्दर आता है।

अतः मा0 सर्वोच्च न्यायालय के आदेश एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के विभिन्न आदेशों के आलोक में कछुआ वन्य जीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 किमी0) की परिधि के अन्दर बालू खनन पट्टा हेतु अनापत्ति प्रमाण पत्र दिया जाना संभव नहीं है।

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
प्रयागराज।

संख्या- /सगदिनांकित।
प्रतिलिपिः- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1- जिलाधिकारी, प्रयागराज।
2- उप जिलाधिकारी, मेजा।
3- उप प्रभागीय वनाधिकारी, प्रयागराज।
4- क्षेत्रीय वनाधिकारी, मेजा।

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
प्रयागराज।

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक-7 (25)

729

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, प्रयागराज।

पत्रांक- /15-1 दिनांक, प्रयागराज, अगस्त, 09, 2024।

सेवा में,

ज्येष्ठ खान अधिकारी,
प्रयागराज।

विषयः- जनपद-प्रयागराज के तहसील-मेजा अन्तर्गत स्थित ग्राम-भुईपारा कछार के गाटा सं0-1 के खण्ड सं0-33 (क्षे0 5 हे0) एवं खण्ड 34 के 33 (क्षे0 5 हे0) में बालू के खनन हेतु अनापत्ति प्रमाण पत्र के सम्बन्ध में।

सन्दर्भः- आपका पत्रांक-1298/खनिज/2024-25, दिनांक-15.07.2024

अवगत कराना है कि उक्त सन्दर्भित पत्र के माध्यम से जनपद-प्रयागराज के तहसील-मेजा अन्तर्गत स्थित ग्राम-भुईपारा कछार के गाटा सं0-1 के खण्ड सं0-33 व 34 का आपके द्वारा उपलब्ध कराये गये latitude & Longitude के अनुसार उक्त खनन क्षेत्र कछुआ वन्य जीव विहार के ईको सेन्सिटिव जोन की सीमा (10 किमी0) की परिधि के अन्दर आता है।

अतः मा0 सर्वोच्च न्यायालय के आदेश एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के विभिन्न आदेशों के आलोक में कछुआ वन्य जीव विहार के ईको सेन्सिटिव जोन की सीमा (10 किमी0) की परिधि के अन्दर बालू खनन पट्टा हेतु अनापत्ति प्रमाण पत्र दिया जाना संभव नहीं है।

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
प्रयागराज।

संख्या- 445 /समदिनांकित।

प्रतिलिपिः- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1- जिलाधिकारी, प्रयागराज।
2- उप जिलाधिकारी, मेजा।
3- उप प्रभागीय वनाधिकारी, प्रयागराज।
4- क्षेत्रीय वनाधिकारी, मेजा।

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
प्रयागराज।

No 2234/SDM/2024

ज्येष्ठ खान अधिकारी
प्रयागराज

कृपया नि० आज्ञा कार्य० कराने का कष्ट करें।

SDM(M)
16/8/2024

17.08.24

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक-8

दूरभाष: / Ph. : 0532-2569727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूँसी, प्रयागराज - 211019
Email-roprayagraj@uppcb.in

दिनांक 16/08/2024

पत्रांक G00779 / NGT O.A.NO. 135/2024

मा0 एन0जी0टी0 प्रकरण
अतिआवश्यक / महत्वपूर्ण

सेवा में

ज्येष्ठ खान अधिकारी,
प्रयागराज।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 135/2024 खुश्बू सिंह बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 135/2024 खुश्बू सिंह बनाम उ0प्र0 राज्य में दिनांक 23.07.2024 को आदेश पारित किया गया है (छायाप्रति संलग्न), जिसके मुख्य अंश निम्नवत् हैं :-

".....7. Simultaneously, by another Gazette notification dated 17 March, 2020, State of Uttar Pradesh declared an area in the stretch of 30 km along both sides of Ganga River falling in the districts of Bhadohi, Prayagraj and Mirzapur as Kachhua Wildlife Sanctuary which is extended to Bhadohi, Prayagraj and Mirzapur- Ganga- Area bounded by both banks of river Ganga in the stretch of 30 km. along main stream of River Ganga; Boundaries- East (downstream of the River - Latitude 25.273769, Longitude- 82.287486 falling in Revenue boundary of village Baripur uparwar, Gyanpur of District Bhadohi; West (upstream of the River- Latitude 25.215000, Longitude82.194814, falling in revenue boundary of village Kotahri, Meja of District Prayagraj; North-Left Bank of River Ganga; South- Right Bank of River Ganga.....

.....10. We find serious violation of environmental laws and that mining leases were granted illegally but no action for damage to environment has been taken by concerned authorities at all....."

प्रश्नगत प्रकरण की सुनवाई मा0 एन0जी0टी0 में दिनांक 29.08.2024 को नियत है। अवगत कराना है कि प्रश्नगत ओ0ए0 संख्या 135/2024 खुश्बू सिंह बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 23.07.2024 में जिलाधिकारी, प्रयागराज भी प्रतिवादी के रूप में हैं तथा जिलाधिकारी महोदय की तरफ से रिस्पांस रिपोर्ट मा0 अधिकरण में दाखिल की जानी है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत मा0 अधिकरण द्वारा प्रश्नगत प्रकरण में पारित आदेश के अनुपालन में जनपद-प्रयागराज क्षेत्र में आने वाले Tirtle Wildlife Sanctuary में यदि कोई माईनिंग लीज जारी की गयी हो तो तत्सम्बन्ध में आख्या इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे अग्रिम कार्यवाही की जा सके।

भवदीय,

16/8/24

(डॉ0 एस0सी0 शुक्ला)
क्षेत्रीय अधिकारी

संलग्नक:-यथोपरि।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी महोदय, प्रयागराज।
2. प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, प्रयागराज को इस अनुरोध के साथ प्रेषित कि प्रश्नगत ओ0ए0 संख्या 135/2024 में पारित आदेश के अनुपालन में विभागीय तथ्यात्मक आख्या इस कार्यालय को प्रेषित करने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2) महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

mail PA-AE.RO. COM

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक-10

प्रेषक,

ज्येष्ठ खान अधिकारी,
प्रयागराज।

सेवा में,

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
प्रयागराज।

पत्रांक: 2116 /खनिज/2024–25

दिनांक: 05/11/2024

विषय–मा0 राष्ट्रीय न्यायाधिकरण नई दिल्ली में योजित ओ0ए0 सं0–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 24.10.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया विषयगत प्रकरण के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय न्यायाधिकरण नई दिल्ली में योजित ओ0ए0 सं0–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 24.10.2024 के कार्यकारी अंश निम्नवत् है:–

22. In these circumstances, we direct Member Secretary, UPPCB and SEIAA, UP to explain as to how and is what circumstances, consent and clearances were issued for permitting mining activities in prohibited areas and that too in violation of directions issued by Supreme Court. Similar reply shall also be submitted by concerned District Magistrates, Sant Ravidas Nagar (Bhadhoi), Mirzapur and Prayagraj.

23. If no valid justification is submitted, Member Secretary, UPPCB, Member Secretary, SEIAA, District Magistrate, Sant Ravidas Nagar (Bhadhoi), District Magistrate, Mirzapur and District Magistrate, Prayagraj shall remain present before Tribunal on the next date.

24. List for further consideration on 20.11.2024.

इस सम्बन्ध में अवगत कराना है कि जनपद प्रयागराज, भदोही एवं मिरजापुर अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 तक फैले क्षेत्र जिसे उत्तर प्रदेश शासन की अधिसूचना संख्या–346/81–4–2020–823/2008 टी0सी0 दिनांक 17.03.2020 द्वारा कछुआ वन्य जीव विहार घोषित किया गया है, में बालू खनन पट्टाधारकों द्वारा बालू खनन व नाविकों/स्थानीय ग्रामीणों द्वारा किये जा रहे मत्स्य शिकार को प्रतिबन्धित किये जाने विषयक आपके पत्र संख्या–2018/15–1 दिनांक 14.12.2023(संलग्नक–1) द्वारा जनपद प्रयागराज के चिन्हित ग्रामों तथा कछुआ वन्य जीव विहार क्षेत्र को स्पष्ट करते हुये वन्य जीव विहार में कछुओं व अन्य जलीय जीवों के संरक्षण हेतु गंगा नदी के दोनों तटों से आबद्ध 30कि0मी0 लम्बाई में फैले क्षेत्र में व इसकी सीमा से बाहर कम से कम 10 कि0मी0 तक में बालू खनन हेतु कोई नवीन खनन पट्टा स्वीकृत न किये जाने तथा पूर्व स्वीकृत बालू खनन पट्टा को निरस्त किये जाने का अनुरोध किया गया था। उक्त के क्रम में वन विभाग के उपरोक्त पत्र दिनांक 14.12.2023 के क्रम में पत्र संख्या–2399/खनिज/2023–24 दिनांक 06.01.2024(संलग्नक–2) द्वारा खान निरीक्षक, प्रयागराज तथा सर्वेक्षक, क्षेत्रीय कार्यालय, प्रयागराज से प्रकरण में स्थलीय जॉच कर सुस्पष्ट जॉच आख्या उपलब्ध कराने के निर्देश दिये गये थे।

उक्त आदेश के अनुपालन में जॉच टीम द्वारा गंगा नदी के 10 साधारण बालू खण्डों का निरीक्षण कर, जॉच आख्या दिनांक 12.01.2024 (संलग्नक–3) प्रस्तुत की गयी, जिसमें यह उल्लेख किया गया है कि "वन विभाग द्वारा दिये गये कछुआ सेन्चुरी के किनारों के निर्देशांकों के आधार पर उपरोक्त पट्टों की दूरी का गिलान किया गया, पाया गया कि जनपद प्रयागराज स्थित गंगा नदी तल क्षेत्र में स्वीकृत एवं प्रस्तावित साधारण बालू के सभी खनन क्षेत्र कछुआ सेन्चुरी की प्रयागराज स्थित सीमा से 10 कि0मी0 से अधिक दूरी पर स्थित है।"

4. Turtle Wildlife Sanctuary was earlier located at Ramnagar Kashi,

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

732

मा0 सर्वोच्च न्यायालय के आदेश दिनांक 10.11.2021 के अनुपालन में जनपद प्रयागराज में उक्त खनिज के नवीन जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु आदेश संख्या–2984/खनिज/2023–24 दिनांक 11.03.2024 (संलग्नक–4) द्वारा गठित एस0डी0सी0 समिति, जिसमें वन विभाग के प्रतिनिधि भी उपस्थित थे, द्वारा प्रयागराज के तहसील मेजा स्थित ग्राम–परानीपुर कछार के गाटा सं0–2क के खण्ड सं0–29, गाटा सं0–2क, 45 के खण्ड सं0–30, गाटा सं0–1, 61क के खण्ड सं0–31 व 32 तथा ग्राम भूईपारा कछार के गाटा सं0–1 के खण्ड सं0–33 व 34 के क्षेत्रफल 5.00हे0 के सम्बन्ध में प्रस्तुत जॉच आख्या दिनांक 07.06.2024 (संलग्नक–5) में उक्त साधारण बालू के खनन क्षेत्र को कछुआ सेन्चुरी हेतु चिन्हित क्षेत्र के अन्तर्गत नहीं पाया गया है।

उक्त के क्रम में आपके पत्र संख्या–436/15–1 दिनांक 08.08.2024(संलग्नक–5) द्वारा जनपद प्रयागराज के तहसील मेजा अन्तर्गत स्थित ग्राम परानीपुर कछार के गाटा संख्या–2क के खण्ड संख्या–29, गाटा संख्या–2क, 45 के खण्ड संख्या–30, गाटा संख्या–01, 61क के खण्ड संख्या–31 व 32 तथा पत्र संख्या–445/15–1 दिनांक 09.08.2024(संलग्नक–6) द्वारा तहसील मेजा अन्तर्गत स्थित ग्राम भुईपारा कछार के गाटा संख्या–01 के खण्ड संख्या–33 व 34 को कछुआ वन्य जीव विहार के ईको सेंसिटिव जोन की सीमा (10 किमी0) की परिधि के अन्दर बालू खनन पट्टा हेतु अनापत्ति प्रमाण पत्र नहीं किया गया। तत्क्रम में जिन क्षेत्रों हेतु वन अनापत्ति नहीं दी गयी, उन्हें निरस्त कर दिया गया, जिसका विवरण निम्नवत् है:–

क्र0 सं0	क्षेत्र का नाम				पूर्व में जारी वन अनापत्ति प्रमाण पत्र का दिनांक	पट्टा अवधि	अभ्युक्ति
	तहसील	ग्राम	खण्ड सं0	रकबा (हे0)			
1	2	3	4	5	6	7	8
1.	मेजा/ इण्डिया	परानीपुर	29	5.00	06.09.2019	20.11.2018 से 28.11.2023	आदेश सं0–1175/खनिज/ई–नीलामी बालू/2019–20 दिनांक 19.10.2019 द्वारा खनन पट्टा निरस्त कर दिया गया है।
2.	मेजा/ इण्डिया	परानीपुर	30	5.00	06.09.2019	06.01.2021 से 05.01.2026	आदेश सं0–1281/खनिज/2023–24 दिनांक 11.07.2024 द्वारा खनन पट्टा निरस्त कर दिया गया है।
3.	मेजा/ इण्डिया	परानीपुर	31	5.00	06.09.2019	05.01.2022 से 04.01.2027	आदेश सं0–1092/खनिज/2024–25 दिनांक 22.06.2024 द्वारा खनन पट्टा निरस्त कर दिया गया है।
4.	मेजा	परानीपुर	32	5.00	06.09.2019	–	उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–1542/खनिज/2022–23, दिनांक 09.09.2022 को आदेश सं0–1090/ खनिज/ 2024–25 दिनांक 22.08.2024 द्वारा निरस्त कर दिया गया है।
5.	मेजा	परानीपुर	33	5.00	06.09.2019	–	उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–2514/ खनिज/2023–24, दिनांक 25.01.2024 को आदेश सं0–1091/खनिज / 2024–25 दिनांक 22.08.2024 द्वारा निरस्त कर दिया गया है।
6.	मेजा	भूईपारा	34	5.00	06.09.2019	–	उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–1545/खनिज/2022–23, दिनांक 09.09.2022 को आदेश सं0–508/खनिज / 2023–24 दिनांक 29.05.2023 द्वारा निरस्त कर दिया गया है।

प्रश्नगत प्रकरण में आपके पत्र संख्या–917/15–1 दिनांक 24.09.2024(संलग्नक–7) द्वारा उपरोक्त तालिका के क्रमांक 03 पर अंकित ग्राम परानीपुर के खण्ड संख्या–31 को कछुआ वन्य जीव विहार के ईको सेंसिटिव जोन की सीमा (10 किमी0) की परिधि के बाहर बताते हुए पुनः वन अनापत्ति प्रमाण पत्र जारी कर दिया गया है।

यहाँ यह भी उल्लेखनीय है कि खण्ड सं0–31 नदी की upstream (जनपद प्रयागराज की ओर) खण्ड सं0–29 व 30 स्थित है। इस प्रकार आप द्वारा खण्ड सं0–31 हेतु प्रदत्त उपरोक्त वन अनापत्ति प्रमाण पत्र दिनांक 24.09.2024 के आधार पर खण्ड सं0–29 व 30 भी ईको सेंसिटिव जोन की सीमा के बाहर होगें।

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

733

अतः जनपद प्रयागराज के तहसील मेजा स्थित ग्राम–परानीपुर कछार के गाटा सं0–2क के खण्ड सं0–29, गाटा सं0–2ख, 45 के खण्ड सं0–30, गाटा सं0–1, 81क के खण्ड सं0–32 तथा ग्राम भूईपारा कछार के गाटा सं0–1 के खण्ड सं0–33 व 34 के क्षेत्रफल 5.00है0 के सम्बन्ध में पूर्व जारी वन अनापत्ति प्रमाण पत्र दिनांक 06.09.2019, एरा0डी0सी0 रामिति द्वारा प्रस्तुत जाँच आख्या दिनांक 07.06.2024 की प्रतियाँ संलग्न करते हुए, आपसे अनुरोध है कि उक्त 05 खण्डों के सम्बन्ध में 01 दिन के अन्दर वन अनापत्ति दिये जाने के सम्बन्ध में यह स्पष्ट आख्या उपलब्ध कराने का कष्ट करें कि क्या उक्त सभी खण्ड वन्य जीव विहार के ईको सेंसिटिव जोन की सीमा (10 किमी0) की परिधि में आते हैं अथवा नहीं ? ताकि तद्नुसार ओ0ए0 सं0–135/2024 में पारित आदेश दिनांक 24.10.2024 के अनुपालन में स्पष्ट तथ्यात्मक आख्या मा0 राष्ट्रीय न्यायाधिकरण में जिलाधिकारी, प्रयागराज की ओर से दाखिल करायी जा सके।

संलग्नक–यथोक्त।

भवदीय

(अजय कुमार यादव)
ज्येष्ठ खान अधिकारी
प्रयागराज।

पत्रांक व दिनांक तदैव।
प्रतिलिपि–जिलाधिकारी, प्रयागराज को सादर सूचनार्थ प्रेषित।

(अजय कुमार यादव)
ज्येष्ठ खान अधिकारी
प्रयागराज।

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक–11

734

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, प्रयागराज।
पत्रांक– 1447 /15–1 दिनांक, प्रयागराज, 9, नवम्बर, 2024।

सेवा में,

ज्येष्ठ खान अधिकारी,
प्रयागराज।

विषयः– मा0 राष्ट्रीय न्यायाधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक–24.10.2024 के अनुपालन के सम्बन्ध में।

सन्दर्भः– आपका पत्रांक–2116/खनिज/2024–25, दिनांक–05.11.2024

उपर्युक्त विषयक अपने सन्दर्भित पत्र का अवलोकन करें। आपके सन्दर्भित पत्र द्वारा जनपद–प्रयागराज के तहसील–मेजा अन्तर्गत स्थित ग्राम–परानीपुर कछार के गंगा नदी के गाटा सं0–2क के खण्ड सं0–29, गाटा सं0–2क, 45 के खण्ड सं0–30, गाटा सं0–1, 61क के खण्ड सं0–32 तथा ग्राम– भुईपारा कछार के गंगा नदी के गाटा सं0–1 के खण्ड सं0–33 एवं 34 कुल 05 खण्डों में खनन अनापत्ति दिये जाने के सम्बन्ध में स्पष्ट आख्या उपलब्ध कराने का अनुरोध किया गया है कि क्या उक्त सभी खण्ड वन्यजीव विहार के ईको सेन्सिटिव जोन की सीमा (10 किमी0) की परिधि में आते हैं अथवा नहीं ?

उपरोक्त क्रम में अवगत कराना है, कि उक्त सभी 05 खण्डों की जांच पुनः गूगल अर्थ के माध्यम से की गई। वर्तमान गूगल इमेजरी दिनांक–06.11.2024 के अनुसार जांच आख्या निम्नवत है–

क्रम सं0	ग्राम का नाम	गाटा सं0	खण्ड सं0	क्षेत्रफल (है0 में)	खनन हेतु आवेदित क्षेत्र का भू–निर्देशांक			वर्तमान गूगल अर्थ इमेजरी दिनांक 06.11.2024 के अनुसार आवेदित क्षेत्र की कछुआ वन्यजीव विहार के ईको सेन्सिटिव जोन की सीमा (10 किमी0) से स्थिति	अभ्युक्ति
						आक्षांश	देशान्तर		
1	2	3	4	5		6	7	8	9
1.	परानीपुर कछार	2क	29	5.00	A	25° 18' 25.98" N	82° 09' 20.94" E	वर्तमान गूगल इमेजरी दिनांक 06.11.2024 के अनुसार खण्ड सं0–29 का कछुआ सेंचुरी से निकटतम बिन्दु D (25° 18' 21.48" N 82° 09' 13.38" E) को केन्द्र मानकर 10 किमी0 त्रिज्या (radius) का खींचा गया वृत्त कछुआ वन्यजीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 किमी0) से बाहर है (संलग्नक–1)।	
					B	25° 18' 32.40" N	82° 09' 18.60" E		
					C	25° 18' 27.84" N	82° 09' 11.16" E		
					D	25° 18' 21.48" N	82° 09' 13.38" E		
2.		2क, 45	30	5.00	A	25° 18' 25.98" N	82° 09' 20.94" E	वर्तमान गूगल इमेजरी दिनांक 06.11.2024 के अनुसार खण्ड सं0–30 का कछुआ सेंचुरी से निकटतम बिन्दु– A (25° 18' 25.98" N 82° 09' 20.94" E) को केन्द्र मानकर 10 किमी0 त्रिज्या (radius) का खींचा गया वृत्त कछुआ वन्यजीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 किमी0) से बाहर है (संलग्नक–2)।	
					B	25° 18' 32.40" N	82° 09' 18.60" E		
					C	25° 18' 37.44" N	82° 09' 26.28" E		
					D	25° 18' 31.14" N	82° 09' 28.26" E		
3.		01, 61क	32	5.00	A	25° 18' 42.90" N	82° 10' 12.18" E	वर्तमान गूगल इमेजरी दिनांक 06.11.2024 के अनुसार खण्ड सं0–32 का कछुआ सेंचुरी से निकटतम बिन्दु– D (25° 18' 43.56" N 82° 10' 21.30" E) को केन्द्र मानकर 10 किमी0 त्रिज्या (radius) का खींचा गया वृत्त कोठरी एवं बरीपुर के मध्य वन्यजीव विहार क्षेत्र से होकर गुजरता है (संलग्नक–3)। अर्थात आवेदित क्षेत्र कछुआ वन्यजीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 किमी0) के अन्दर है।	
					B	25° 18' 49.22" N	82° 10' 09.84" E		
					C	25° 18' 49.80" N	82° 10' 18.72" E		
					D	25° 18' 43.56" N	82° 10' 21.30" E		
4.	भुईपारा कछार	01	33	5.00	A	25° 18' 34.50" N	82° 11' 09.96" E	वर्तमान गूगल इमेजरी दिनांक 06.11.2024 के अनुसार खण्ड सं0–33 का कछुआ सेंचुरी से निकटतम बिन्दु– D (25° 18' 37.50" N 82° 11' 00.13" E) को केन्द्र मानकर 10 किमी0 त्रिज्या (radius) का खींचा गया वृत्त कोठरी एवं बरीपुर के मध्य सेंचुरी क्षेत्र से होकर गुजरता है (संलग्नक–4)। अर्थात आवेदित क्षेत्र कछुआ वन्यजीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 किमी0) से अन्दर है।	
					B	25° 18' 40.60" N	82° 11' 10.48" E		
					C	25° 18' 43.28" N	82° 11' 01.81" E		
					D	25° 18' 37.50" N	82° 11' 00.13" E		

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

5.	भईपारा [illegible]	01	34	5.00	A	25° 18' 34.50" N	82° 11' 09.96" E	वर्तमान गूगल इमेजरी दिनांक 06.11.2024 के अनुसार खण्ड सं0–34 का कछुआ सेंचुरी से निकटतम बिन्दु– D (25° 18' 32.10" N 82° 11' 18.96" E) को केन्द्र मानकर 10 किमी0 त्रिज्या (radius) का खींचा गया वृत्त कोठरी एवं बरीपुर के मध्य सेंचुरी क्षेत्र से होकर गुजरता है (संलग्नक–5)। अर्थात आवेदित क्षेत्र कछुआ वन्यजीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 किमी0) के अन्दर है।
					B	25° 18' 40.60" N	82° 11' 10.48" E	
					C	25° 18' 38.19" N	82° 11' 19.94" E	
					D	25° 18' 32.10" N	82° 11' 18.96" E	

संलग्नकः–यथोपरि।

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, प्रयागराज।

संख्या _____ / समदिनांक।
प्रतिलिपिः– जिलाधिकारी, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, प्रयागराज।

Scanned with CamScanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

ग्राम-परानीपुर ट्रेंच सं० 29 (खलारू-1)

कार्यकर्ता कोहरी के निकटतम

बिन्दु D (25° 18' 21.48" N 82° 09' 13.38")

dt. 6/11/20

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

ग्राम- पचमीपुर फरहार (बेलाग्रह-2) दि 6/11/2024

खाता सं० 30

कोठी से निकटतम त्रिभुज A (25° 18' 25.98" N 82° 09' 20.94" E)

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

738

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

740

ग्राम — भूमिपाड़ा
खसरा नं० 34
सिकटोरा सिन्धु - D (32° 18' 32.10" N 82° 11' 18.96" E)

दि० 6/11/2024

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक-12

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज - 211019
दूरभाष: / Ph. : 0532-2569727
Email-ropraynagraj@uppcb.in

741

पत्रांक G 01101/OA No:-135/2024/23-24 दिनांक 05/11/2024

सेवा में,

ज्येष्ठ खान अधिकारी,
प्रयागराज।

विषयः मेसर्स महिप कॉन्स्ट्रक्शन, प्रोपराईटर श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह, निवासी विसेनकापुरा, पोस्ट-गहरिया, उरूवा, तहसील-मेजा, जनपद-प्रयागराज के पक्ष में गंगा नदी के खण्ड संख्या-30, ग्राम-परानीपुर, तहसील-मेजा/हण्डिया, जनपद-प्रयागराज (रकबा-5.0 हेक्टेयर) में बालू खनन पट्टे के संचालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य में दिनांक 24.10.2024 को आदेश पारित किया गया है। मा0 अधिकरण द्वारा पारित आदेश के मुख्य अंश निम्नवत् है :-

".....19. This is flagrant violation of environmental laws, non application of mind, and exercise of illegal power vested in authorities which includes concerned District Magistrates as also SEIAA, UP and UPPCB.

20. Since SEIAA, UP, is not a party, it is impleaded as respondent 18, in O.A. 135/2024. Registry shall issue notice to it.

21. We do not find any explanation from record from responses submitted by concerned District Magistrates and UPPCB as to how in what circumstances mining permissions were granted or consent/clearances were issued for carrying out mining activities in such prohibited areas.

22. In these circumstances, we direct Member Secretary, UPPCB and SEIAA, UP to explain as to how and in what circumstances, consent and clearances were issued for permitting mining activities in prohibited areas and that too in violation of directions issued by Supreme Court. Similar reply shall also be submitted by concerned District Magistrates, Sant Ravidas Nagar (Bhadhol), Mirzapur and Prayagraj.

23. If no valid justification is submitted, Member Secretary, UPPCB, Member Secretary, SEIAA, District Magistrate, Sant Rvidas Nagar (Bhadhoi), District Magistrate, Mirzapur and District Magistrate, Prayagraj shall remain present before Tribunal on the next date.

24. List for further consideration on 20.11.2024."

अवगत कराना है कि कार्यालय अभिलेखानुसार उक्त पट्टाधारक द्वारा राज्य बोर्ड से खनन पट्टे के संचालन हेतु सहमति (जल एवं वायु) प्राप्त नहीं किया गया है। उक्त पट्टाधारक द्वारा बालू खनन पट्टा संचालित होने की अवधि, संचालित अवधि (कार्य दिवस) में खनन किये गये कुल बालू खनन की मात्रा, खनन क्षेत्रफल तथा पट्टाधारक के विरूद्ध की गयी विभागीय कार्यवाही आदि का विवरण तत्काल इस कार्यालय को उपलब्ध कराने का कष्ट करें, जिससे अग्रिम कार्यवाही की जा सके। अग्रेतर उक्त बालू खनन पट्टा के कछुआ वन्य जीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 कि0मी0) के अन्तर्गत की परिधि में होने अथवा बाहर होने के सम्बन्ध में भी अवगत कराने का कष्ट करें।

भवदीय,

(डॉ0 एस0सी0 शुक्ला) 5/11/24
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक : उपरोक्त।

प्रतिलिपिः- मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

mail PA-AE/RO. COM

Scanned with CamScanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

संलग्नक-13

प्रेषक,

ज्येष्ठ खान अधिकारी,
प्रयागराज।

सेवा में,

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय, प्रयागराज।

पत्रांक: 2161 /खनिज/2024–25 दिनांक: 08/11/2024

विषय– मेसर्स महिप कान्सट्रक्शन, प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह निवासी बिसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज के पक्ष में गंगा नदी के खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज (रकबा–5.00 हेक्टेयर) में बालू खनन पट्टे के संचालन के सम्बन्ध में।

महोदय,

कृपया अपने कार्यालय पत्र सं0–G01101/OA No. 135/2024/23-24 दिनांक 05.11.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–135/2024 खुशबू सिंह बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 24.10.2024 के अनुपालन में मेसर्स महिप कान्सट्रक्शन, प्रो0 श्री महिप सिंह द्वारा बालू खनन पट्टा संचालित होने की अवधि, खनन किये गये कुल मात्रा, खनन क्षेत्रफल तथा पट्टाधारक के विरूद्ध की गयी कार्यवाही एवं कछुआ वन जीव विहार के ईको सेन्सिटिव जोन की सीमा (10 किमी0) के अन्तर्गत की परिधि में होने अथवा बाहर होने के सम्बन्ध में आख्या उपलब्ध कराने के निर्देश दिये गये हैं।

उक्त निर्देश के अनुपाल में अवगत कराना है कि मेसर्स महिप कान्सट्रक्शन, प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह निवासी बिसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज के पक्ष में जनपद प्रयागराज के तहसील–मेजा/हण्डिया स्थित गंगा नदी के खण्ड संख्या–30, ग्राम–परानीपुर, रकबा–5.00 हेक्टेयर क्षेत्र में उपलब्ध साधारण बालू का खनन पट्टा दिनांक 06.01.2021 से 05.01.2026 तक के लिए स्वीकृत किया गया था। पट्टा अवधि में किये गये खनन की पोर्टल के अनुसार मात्रा निम्नवत् है:–

क्र0सं0	अवधि	प्रतिबन्धित (वर्षा ऋतु)	मात्रा (घनमीटर में)
1.	01.01.2022 से 31.12.2022	जुलाई, अगस्त व सितम्बर	45,111
2.	01.01.2023 से 31.12.2023		26,973

उक्त खनन पट्टाधारक द्वारा दिनांक 31.12.2023 तक खनन कार्य किया गया एवं जिलाधिकारी महोदय के आदेश दिनांक 11.07.2024 द्वारा उक्त खनन पट्टा निरस्त कर दिया गया है।

संलग्नक–यथोक्त।

भवदीय

(अजय कुमार यादव)
ज्येष्ठ खान अधिकारी
प्रयागराज।
O/C 08/11/24

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक - 14

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
743
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या
Ref. No H19629 \G2\NGT No-6224\24

दिनांक
Date 11-11-24

मेसर्स महिप कान्स्ट्रक्शन, (खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज)
प्रो० श्री महिप सिंह पुत्र स्व० शेष प्रताप सिंह,
निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा,
जनपद–प्रयागराज

यह कि क्षेत्रीय अधिकारी, प्रयागराज के पत्रांक जी 01112/एनजीटी ओ०ए० नं० 135/2024 दिनांक 08.11.2024 द्वारा अवगत कराया गया है कि ज्येष्ठ खान अधिकारी प्रयागराज के पत्र संख्या 2161/खनिज/2024–25, दिनांक 08.11.2024 द्वारा सूचित किया गया है कि मेसर्स महिप कान्स्ट्रक्शन, प्रो० श्री महिप सिंह पुत्र स्व० शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज के पक्ष में स्वीकृत गंगा नदी के खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज (रकबा–5.00 हेक्टेयर) में बालू खनन पट्टे का संचालन किया गया है। अभिलेखानुसार प्रश्नगत खनन इकाई को राज्य बोर्ड से संचालन हेतु सहमति (जल एवं वायु) निर्गत नहीं किया गया है।

ज्येष्ठ खान अधिकारी, प्रयागराज के पत्र दिनांक 08.11.2024 द्वारा सूचित किया गया है कि मेसर्स महिप कान्स्ट्रक्शन, प्रो० श्री महिप सिंह पुत्र स्व० शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज के पक्ष में गंगा नदी के खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज (रकबा–5.00 हेक्टेयर) क्षेत्र में उपलब्ध साधारण बालू का खनन पट्टा दिनांक 06.01.2021 से दिनांक 05.01.2026 तक के लिए स्वीकृत किया गया था। खनन पोर्टल के अनुसार पट्टा अवधि में किये गये खनन की मात्रा निम्नवत् है :–

क्र०सं०	अवधि	प्रतिबंधित (वर्षा ऋतु)	मात्रा (घनमीटर में)
01	01.01.2022 से 31.12.2022	जुलाई, अगस्त व सितम्बर	45,111
02	01.01.2023 से 31.12.2023		26,973

उक्त खनन पट्टाधारक द्वारा दिनांक 31.12.2023 तक खनन कार्य किया गया एवं जिलाधिकारी महोदय के आदेश संख्या 1281/खनिज/2023–24, दिनांक 11.07.2024 द्वारा उक्त खनन पट्टा निरस्त कर दिया गया है।

ज्येष्ठ खान अधिकारी, प्रयागराज के पत्र दिनांक 08.11.2024 द्वारा प्रेषित सूचनानुसार मेसर्स महिप कान्स्ट्रक्शन, प्रो० श्री महिप सिंह पुत्र स्व० शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज द्वारा दिनांक 01.01.2022 से 31.12.2023 तक (वर्षा ऋतु में माह जुलाई, अगस्त एवं सितम्बर को छोड़कर) कुल 546 दिनों तक खनन पट्टे का संचालन किया गया। उक्त अवधि में प्रोजेक्ट प्रोपोनेन्ट को राज्य बोर्ड से संचालनार्थ सहमति प्राप्त नहीं है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में राज्य बोर्ड से बिना पूर्व सहमति प्राप्त किये खनन कार्य किये जाने के कारण पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 10000/– प्रतिदिन आती है, जिसमें PI (Pollution Index)=80, R (Penalty in Rs)=250, S (Factor for Scale of operation, Small)=0.5, LF (Location Factor)=1.0 लिया गया है।

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.11.2024 द्वारा मेसर्स महिप कान्स्ट्रक्शन, प्रो० श्री महिप सिंह पुत्र स्व० शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू० 54,60,000/– (रू० चव्वन लाख साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति प्रेषित की गयी है।

....2/–

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

Scanned with OKEN Scanne
Scanned with CamScanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

744

–2–

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी प्रयागराज की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मेसर्स महिप कान्स्ट्रक्शन खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज (रकबा–5.00 हेक्टेयर), प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह, निवासी बिसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज द्वारा राज्य बोर्ड से बिना पूर्व सहमति (जल/वायु) प्राप्त किये खनन कार्य किये जाने के कारण 546 दिवस की उल्लंघन अवधि हेतु प्रतिदिन रू0 10000/– की दर से कुल रूपये 54,60,000/– (रू0 चव्वन लाख साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 07 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में इकाई के विरूद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

Atulesh Yadav.
मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, प्रयागराज।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulesh Yadav.
मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Scanned with OKEN Scanner
Scanned with CamScanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

संलग्नक - 15

Annexure-9

745

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H162448.....(C-2)/Mat-71/24

दिनांक
Date ...23/8/24....

सेवा में,

मैसर्स श्रीमती शकुन्तला, खण्ड सं0–31,
(ग्राम–परानीपुर–III हाईटेंशन लाइन के टावर से निर्माणाधीन
हाईटेंशन लाइन के टावर तक व कंदला मवैया तक) रकबा–5.0 हे0,
मेजा, हण्डिया,
प्रयागराज।

विषय– मैसर्स श्रीमती शकुन्तला, खण्ड सं0–31, ग्राम–परानीपुर–III हाईटेंशन लाइन के टावर से निर्माणाधीन हाईटेंशन लाइन के टावर तक व कंदला मवैया तक, रकबा–5.0 हे0, मेजा, हण्डिया, प्रयागराज को बालू खनन हेतु राज्य बोर्ड से निर्गत सहमति जल/वायु आदेश दिनांक 20.05.2023 को निष्प्रभावी किये जाने के सम्बंध में।

महोदय,

क्षेत्रीय अधिकारी, प्रयागराज के पत्रांक पी 00818/एस–842/2024 दिनांक 27.08.2024 द्वारा सूचित किया गया है कि कार्यालय जिलाधिकारी, प्रयागराज के आदेश संख्या 1692/खनिज/2024–25 दिनांक 22.08.2024 द्वारा श्रीमती शकुन्तला पत्नी श्री पंजाब सिंह निवासी ग्राम बिसेनपुर, पोस्ट–डोहरिया, थाना–मेजा, जनपद–प्रयागराज के पक्ष में जनपद प्रयागराज के तहसील मेजा/हण्डिया स्थित गंगा नदी के साधारण बालू खण्ड सं0–31 (ग्राम–परानीपुर–III हाईटेंशन लाइन के टावर से निर्माणाधीन हाईटेंशन लाइन के टावर तक व कंदला मवैया तक) रकबा–5.0 हे0 क्षेत्रफल का खनन पटटा दिनांक 05.01.2022 से 04.01.2027 तक 05 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है, को प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्र दिनांक 08.08.2024 के आधार पर कछुआ वन्य जीव विहार के ईको सेन्सिटिव जोन (ESZ) की सीमा (10 किमी0) की परिधि में आने के कारण, उक्त खनन पटटा को निरस्त किया गया है।

आपकी खनन इकाई को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत राज्य बोर्ड द्वारा सी0टी0ओ0 सर्टिफिकेट Ref No. 182936/UPPCB/Allahabad(UPPCBRO) /CTO/both/PRAYAGRAJ/2023 dated 20.05.2023 बालू खनन हेतु दिनांक 31.12.2027 तक की अवधि हेतु निर्गत किया गया था। उक्त सहमति आदेश में अधिरोपित विशिष्ट शर्त संख्या–03 निम्नानुसार है –

"..... 3. If the lease agreement expired prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease....."

खनन इकाई को राज्य बोर्ड द्वारा जारी सी0टी0ओ0 सर्टिफिकेट दिनांक 20.05.2023 में अधिरोपित शर्त संख्या 3 तथा कार्यालय जिलाधिकारी, प्रयागराज के उपरिसंदर्भित पत्र दिनांक 22.08.2024 के माध्यम से खनन पटटा निरस्त किये जाने के दृष्टिगत क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 27.08.2024 द्वारा आपकी खनन इकाई मैसर्स श्रीमती शकुन्तला, खण्ड सं0–31, ग्राम–परानीपुर–III हाईटेंशन लाइन के टावर से निर्माणाधीन हाईटेंशन लाइन के टावर तक व कंदला मवैया तक, रकबा–5.0 हे0, मेजा, हण्डिया, प्रयागराज को बालू खनन हेतु राज्य बोर्ड से निर्गत सी0टी0ओ0 सर्टिफिकेट दिनांक 20.05.2023 को रिवोक/खण्डित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त परिप्रेक्ष्य में क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 27.08.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत् जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण नियारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत आपकी खनन इकाई मैसर्स श्रीमती शकुन्तला, खण्ड सं0–31, ग्राम–परानीपुर–III हाईटेंशन लाइन के टावर से निर्माणाधीन हाईटेंशन लाइन के टावर तक व कंदला मवैया तक, रकबा–5.0 हे0, मेजा, हण्डिया, प्रयागराज को बालू खनन हेतु राज्य बोर्ड से निर्गत सी0टी0ओ0 सर्टिफिकेट दिनांक 20.05.2023 को अग्रिम आदेशों तक निष्प्रभावी किया जाता है तथा उक्त स्थल पर लीज आवंटन के सम्बंध में भविष्य में कोई आदेश जारी होने पर तदानुसार कार्यवाही की जायेगी।

भवदीय,

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

संलग्नक-16

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, प्रयागराज।
पत्रांक- 917 /15-1 दिनांक, प्रयागराज, 24, सितम्बर, 2024।

सेवा में,

सीओ खान अधिकारी,
प्रयागराज।

विषय जनपद प्रयागराज के तहसील-मेजा अन्तर्गत स्थित ग्राम-परानीपुर कछार के गंगा नदी के गाटा सं0-1, 61क के खण्ड सं0-31 के क्षे0 5.00 हे0 में बालू खनन पट्टा हेतु अनापत्ति प्रमाण पत्र के सम्बन्ध में।

सन्दर्भः- इस कार्यालय का पत्रांक-436/15-1, दिनांक-08.08.2024 तथा श्रीमती शकुन्तला देवी पत्नी श्री पंजाब सिंह, निवासी-ग्राम-परानीपुर, मेजा, प्रयागराज का प्रार्थना पत्र दिनांक-02.09.2024 एवं उस पर जिलाधिकारी, प्रयागराज का पृष्ठांकन-4054, दिनांक-02.09.2024 ।

उपरोक्त विषयक सन्दर्भित पत्रों का आशय ग्रहण करने का कष्ट करें। सन्दर्भित प्रार्थना पत्र व उस पर जिलाधिकारी, प्रयागराज के पृष्ठांकन के क्रम में जनपद-प्रयागराज के तहसील-मेजा अन्तर्गत स्थित ग्राम-परानीपुर कछार के गंगा नदी के गाटा सं0-1, 61क के खण्ड सं0-31 के क्षे0 5.00 हे0 जिसका विवरण निम्नवत है की जांच पुनः गूगल अर्थ के माध्यम से की गई।

क्रम सं0	तहसील	ग्राम	आराजी/ गाटा सं0	खण्ड सं0	रकबा (हे0 में)	रकबा (एकड़ में)	जिओकोर्डिनेट		
							अक्षांश		देशान्तर
1	2	3	4	5	6	7	8		9
1.	मेजा	परानीपुर कछार	1, 61क	31	5.00	12.35	A	25° 18' 42.90" N	82° 10' 12.18" E
							B	25° 18' 49.22" N	82° 10' 09.84" E
							C	25° 18' 49.21" N	82° 10' 00.65" E
							D	25° 18' 42.84" N	82° 10' 03.06" E

वर्तमान गूगल इमेजरी दिनांक-24.09.2024 के अनुसार खण्ड सं0-31 का कछुआ सेंचुरी से निकटतम बिन्दु A (25° 18' 42.90" N 82° 10' 12.18" E) है। बिन्दु A को केन्द्र मानकर 10 किमी0 त्रिज्या (radius) में खींचे गये वृत्त की परिधि से गंगा नदी तट की सीमा (कछुआ सेंचुरी) के ईको सेन्सिटिव जोन (10 किमी0) से बाहर होने के कारण उक्त भूखण्ड हेतु अनापत्ति प्रमाण पत्र निम्नलिखित शर्तों के साथ जारी किया जाता है-

(1) विशेष सचिव, उत्तर प्रदेश शासन, वन अनुभाग-2 के पत्रांक 1483(4)/14-2-00-65/2004/टी0सी0-3 दिनांक 04.06.2008 के अनुपालन में खनन पट्टा स्वीकृत किये जाने की स्थिति में खनन पट्टा प्राप्त कर्ता द्वारा जितने क्षेत्रफल में खनन किया जायेगा, उतने क्षेत्रफल में अथवा न्यूनतम 1.00 एकड़ क्षेत्रफल में स्थानीय प्रजाति 200 फलदार/छायादार वृक्षों को रोपण सिंचाई एवं फेंसिंग के साथ पट्टा प्राप्त कर्ता स्वयं अपने निजी श्रोतों से करेंगें। एक एकड़ से अधिक क्षेत्रफल वाले खनन पट्टों के अनापत्ति के मामलों में प्रति एकड़ 200 वृक्षों की दर से वृक्ष लगाने होंगे, जो पूर्णांक में नहीं होगा। अर्थात इस शासनादेश का अक्षरशः अनुपालन सुनिश्चित करने हेतु प्रत्येक पट्टाधारक को निम्न तालिका के अनुसार पौध रोपित किया जाना अनिवार्य होगा।

क्रम सं0	तहसील	ग्राम	आराजी/ गाटा सं0	खण्ड सं0	रकबा (हे0 में)	रकबा (एकड़ में)	विशेष सचिव, उत्तर प्रदेश शासन, वन अनुभाग-2 के पत्रांक 1483(4)/14-2-00-65/2004/टी0सी0-3 दिनांक 04.06.2008 के अनुसार रोपित किये जाने हेतु पौधों की संख्या
1	2	3	4	5	6	7	8
1.	मेजा	परानीपुर कछार	1, 61क	31	5.00	12.35	2600

इस सन्दर्भ में जिलाधिकारी प्रयागराज का पत्रांक-2999/खनन/2022-23, दिनांक-10.02.2023 अवलोकनीय है।

(2) जिलाधिकारी प्रयागराज के पत्रांक-2999/खनन/2022-23, दिनांक-10.02.2023 के अनुसार पट्टाधारक द्वारा पट्टा समाप्ति के उपरान्त, खनन योजना एवं पर्यावरण सुरक्षा प्रावधान-पत्र की दी गयी शर्तों के अनुसार उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के प्राविधानों के अन्तर्गत "खान बन्द करने की योजना के अनुसार भूमि उद्धार पुनर्वास उपाय, वृक्षारोपण आदि की कार्यवाही किया जाना आवश्यक होगा। उपर्युक्त शर्त (1) का अनुपालन तदनुसार किये जाने की सूचना वन विभाग/पर्यावरण विभाग को प्रेषित करना होगा। इस शर्त/शासनादेश के उल्लंघन की दशा में पट्टाधारक व खनन विभाग पूर्ण रूप से उत्तरदायी होंगे।

(3) भारतीय वन अधिनियम 1927 का उल्लंघन नहीं किया जायेगा।

(4) वन संरक्षण अधिनियम 1980 के प्राविधानों का उल्लंघन नहीं किया जायेगा।

(5) शासनादेश संख्या-304/10-11-96-29/96 दिनांक 10-1-98 के पैरा-1 व 2 का उल्लंघन नहीं किया जायेगा।

(6) माननीय सर्वोच्च न्यायालय के आदेश दिनांक 12-12-96 का उल्लंघन नहीं किया जायेगा।

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

पर्यावरण सुरक्षा सम्बन्धी सभी नियमों व प्रविधानों का पालन किया जायेगा।

(8) वन्य जीव संरक्षण के सभी नियमों व प्रविधानों का पालन किया जायेगा।

(9) खनन क्षेत्र/पट्टा क्षेत्र का सीमांकन कार्य स्तम्भ को मौके पर फिक्सा कर राजस्व/वन विभाग एवं खनन विभाग द्वारा संयुक्त रूप से किया जायेगा।

(10) परिवहन हेतु वन क्षेत्र का प्रयोग नहीं किया जायेगा।

(11) वन अपराध होने की दशा में खनन एवं निकासी का कार्य रोक देने का अधिकार वन विभाग को होगा।

(12) वन विभाग के कर्मचारियों/अधिकारियों द्वारा किसी भी समय जांच के लिये मांगे गये अभिलेखों को पट्टाधारक द्वारा उपलब्ध कराया जायेगा।

(13) वन अधिनियम में किसी भी प्रकार का संशोधन कालान्तर में होने पर उल्लिखित शर्तों में संशोधन करने अन्यथा समाप्त करने का अधिकार वन विभाग का होगा।

(14) अनुज्ञा पत्र/ पट्टा की अवधि समाप्त होते समय एवं नवीनीकरण के पहले वन विभाग से पुनः अनापत्ति प्रमाण पत्र लेना आवश्यक होगा।

(15) यह अनापत्ति प्रमाण पत्र केवल उसी क्षेत्र के लिए मान्य होगा, जिसके लिए आवेदन पत्र किया गया है और क्षेत्रफल की सीमा दर्शाई गई है तथा जिस क्षेत्र के लिए निर्गत किया गया है।

(16) पट्टाधारी के खनन के अतिरिक्त सम्मिलित भूमि को अन्य किसी परियोजना में लाने का अधिकार नहीं होगा और न तो उस भूमि अथवा अनुज्ञा पत्र को किसी अन्य को हस्तांतरित करने का अधिकार होगा।

(17) स्थानीय बुलान हेतु रवन्ना जारी किया जाना आवश्यक होगा।

(18) वन विभाग के अधिकारियों एवं कर्मचारियों द्वारा किसी भी समय खनन क्षेत्र/पट्टा क्षेत्र का मौका मुआयना व फील्ड जांच किये जाने का अधिकार होगा।

(19) खनन क्षेत्र/पट्टा क्षेत्र के पट्टाधारक द्वारा वन विभाग के अधिकारियों एवं कर्मचारियों द्वारा सम्बन्धित अभिलेखों को उपलब्ध कराना, मौका मुआयना एवं फील्ड जांच के दौरान पूर्ण सहयोग किया जायेगा।

(20) विशेष सचिव, उ० प्र० शासन उद्योग अनुभाग–II के पत्र दिनांक 21.04.1998 के अनुसार वन क्षेत्र की 100 मीटर की परिधि में किसी प्रकार का खनन कार्य के लिए खनन पट्टा स्वीकृत नहीं किया जायेगा।

(21) गोदावर्मन थिरूमलकपाद बनाम यूनियन आफ इंडिया में परिभाषित वन क्षेत्रों में कोई भी परमिट बिना भारत सरकार की अनुमति के जारी नहीं किया जायेगा।

(22) पट्टाधारकों द्वारा वन एवं वन्य जीवन परिस्थितिकी एवं पर्यावरण को किसी प्रकार की क्षति अथवा नुकसान नहीं पहुंचाया जायेगा।

(23) स्वीकृत खनन पट्टा क्षेत्र में खनन कार्य करते हुये स्थल पर मौजूद वृक्षों को यथावत रहने दिया जायेगा तथा वृक्षों का पातन नहीं किया जायेगा।

(24) खनन स्थल के आसपास स्थित वृक्षों तथा वन्य जीवों को कोई हानि नहीं पहुँचायी जायेगी।

(25) उल्लिखित शर्तों एवं तद्विषयक अन्य सम्बन्धित अधिनियम, नियम एवं प्राविधानों का उल्लंघन होने की दशा में यह अनापत्ति प्रमाण पत्र स्वतः निरस्त माना जायेगा। वन विभाग को ऐसी दशा में अनापत्ति प्रमाण पत्र वापस लेने/निरस्त करने/संशोधित करने अथवा अन्य आवश्यक शर्तों को जोड़ने का पूर्ण अधिकार होगा।

(26) खनन पट्टाधारकों को खनन पट्टा स्वीकृत किये जाने की स्थिति में निम्नलिखित खनन पट्टा क्षेत्र के आक्षांश एवं देशान्तर के अनुसार सीमांकन एवं स्थायी सीमा स्तम्भों द्वारा सीमा बन्दी किया जाना आवश्यक होगा, ताकि उसके बाहर खनन कार्य की सम्भावना न रहे।

क्रम सं०	तहसील	ग्राम	आराजी/ गाटा सं०	खण्ड संo	रकबा (हे० में)	रकबा (एकड़ में)	जिओकोर्डिनेट		
							आक्षांश		देशान्तर
1	2	3	4	5	6	7	8		9
1.	मेजा	परानीपुर कछार	1, 61क	31	5.00	12.35	A	25° 18' 42.90" N	82° 10' 12.18" E
							B	25° 18' 49.22" N	82° 10' 09.84" E
							C	25° 18' 49.21" N	82° 10' 00.65" E
							D	25° 18' 42.84" N	82° 10' 03.06" E

यह अनापत्ति प्रमाण–पत्र उपरोक्तानुसार चिन्हित क्षेत्र के लिए ही मान्य होगा। इससे इतर किये गये खनन को अवैध खनन की श्रेणी में माना जायेगा।

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, प्रयागराज।

संख्या– 917 /रामदिनांकित।
प्रतिलिपि– क्षेत्रीय वनाधिकारी, मेजा को सूचनार्थ प्रेषित।

(अरविन्द कुमार यादव)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, प्रयागराज।

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

748

Scanned with CamScanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

संलग्नक - 17

749

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ....H16249....C-2/NGT-71/24

दिनाँक
Date ....27/8/24.....

Diary No 606312
File No....HQ/Misc.....
Date 26/07/2024

सेवा में,

मेसर्स श्री अरूण कुमार सिंह,
गाटा संख्या 34, ग्राम–भुईपारा, गोंडरी, तहसील–मेजा,
जनपद–प्रयागराज

विषय– मेसर्स श्री अरूण कुमार सिंह, गाटा संख्या 34, ग्राम–भुईपारा, गोंडरी, तहसील–मेजा, जनपद–प्रयागराज को बालू खनन हेतु राज्य बोर्ड से निर्गत सहमति जल/वायु आदेश दिनांक 30.06.2023 को निष्प्रभावी किये जाने के सम्बंध में।

महोदय,

क्षेत्रीय अधिकारी, प्रयागराज के पत्रांक जी 00819/ए–282/2024 दिनांक 27.08.2024 द्वारा सूचित किया गया है कि कार्यालय जिलाधिकारी, प्रयागराज के आदेश संख्या 1703/खनिज/2024–25 दिनांक 23.08.2024 द्वारा जनपद प्रयागराज के तहसील मेजा स्थित गंगा नदी के बालू खण्ड सं0–34 ग्राम–भुईपारा, गोंडरी, तहसील–मेजा, जनपद–प्रयागराज रकबा–5.0 हे0 क्षेत्र में 05 वर्ष की अवधि के लिये साधारण बालू का खनन पटट परिहार पर व्यवस्थित किये जाने हेतु पत्र संख्या 1543/खनिज/2022–23 दिनांक 09.09.2022 द्वारा श्री अरूण कुमार सिंह पुत्र श्री धर्मेन्द्र प्रताप सिंह निवासी ग्राम माण्डा खास, टप्पा माण्डा, तहसील–मेजा, जनपद–प्रयागराज के पक्ष में जारी लेटर ऑफ इन्टेन्ट को उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम 60(1) में दिये गये प्राविधानों के तहत निरस्त किया गया है।

आपकी खनन इकाई को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत राज्य बोर्ड द्वारा सी0टी0ओ0 सर्टिफिकेट Ref No. 182188/UPPCB/Allahabad(UPPCBRO) /CTO/both/PRAYAGRAJ/2023 dated 30-06-2023 बालू खनन हेतु दिनांक 31.12.2027 तक की अवधि हेतु निर्गत किया गया था। उक्त सहमति आदेश में अधिरोपित विशिष्ट शर्त संख्या–03 निम्नानुसार है –

"..... 3. If the lease agreement expired prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease....."

खनन इकाई को राज्य बोर्ड द्वारा जारी सी0टी0ओ0 सर्टिफिकेट दिनांक 30.06.2023 में अधिरोपित शर्त संख्या 3 तथा कार्यालय जिलाधिकारी, प्रयागराज के उपरिसंदर्भित पत्र दिनांक 23.08.2024 के माध्यम से खनन पटटा निरस्त किये जाने के दृष्टिगत क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 27.08.2024 द्वारा आपकी खनन इकाई मेसर्स श्री अरूण कुमार सिंह, गाटा संख्या 34, ग्राम–भुईपारा, गोंडरी, तहसील–मेजा, जनपद–प्रयागराज को बालू खनन हेतु राज्य बोर्ड से निर्गत सी0टी0ओ0 सर्टिफिकेट दिनांक 30.06.2023 को रिवोक/खण्डित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त परिप्रेक्ष्य में क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 27.08.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत् जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत आपकी खनन इकाई मेसर्स श्री अरूण कुमार सिंह, गाटा संख्या 34, ग्राम–भुईपारा, गोंडरी, तहसील–मेजा, जनपद–प्रयागराज को बालू खनन हेतु राज्य बोर्ड से निर्गत सी0टी0ओ0 सर्टिफिकेट दिनांक 30.06.2023 को अग्रिम आदेशों तक निष्प्रभावी किया जाता है तथा उक्त स्थल पर लीज आवंटन के सम्बंध में भविष्य में कोई आदेश जारी होने पर तदानुसार कार्यवाही की जायेगी।

भवदीय,

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

04/09/2024

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Annexure No- R/12 750

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No H19629 /C-2/NGT NO-6274/24

दिनाँक
Date 11-11-24

मेसर्स महिप कान्स्ट्रक्शन, (खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज)
प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह,
निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा,
जनपद–प्रयागराज

यह कि क्षेत्रीय अधिकारी, प्रयागराज के पत्रांक जी 01112/एनजीटी ओ0ए0 नं0 135/2024 दिनांक 08.11.2024 द्वारा अवगत कराया गया है कि ज्येष्ठ खान अधिकारी प्रयागराज के पत्र संख्या 2161/खनिज/2024–25, दिनांक 08.11.2024 द्वारा सूचित किया गया है कि मेसर्स महिप कान्स्ट्रक्शन, प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज के पक्ष में स्वीकृत गंगा नदी के खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज (रकबा–5.00 हेक्टेयर) में बालू खनन पट्टे का संचालन किया गया है। अभिलेखानुसार प्रश्नगत खनन इकाई को राज्य बोर्ड से संचालन हेतु सहमति (जल एवं वायु) निर्गत नहीं किया गया है।

ज्येष्ठ खान अधिकारी, प्रयागराज के पत्र दिनांक 08.11.2024 द्वारा सूचित किया गया है कि मेसर्स महिप कान्स्ट्रक्शन, प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज के पक्ष में गंगा नदी के खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज (रकबा–5.00 हेक्टेयर) क्षेत्र में उपलब्ध साधारण बालू का खनन पट्टा दिनांक 06.01.2021 से दिनांक 05.01.2026 तक के लिए स्वीकृत किया गया था। खनन पोर्टल के अनुसार पट्टा अवधि में किये गये खनन की मात्रा निम्नवत् है :–

क्र0सं0	अवधि	प्रतिबंधित (वर्षा ऋतु)	मात्रा (घनमीटर में)
01	01.01.2022 से 31.12.2022	जुलाई, अगस्त व सितम्बर	45,111
02	01.01.2023 से 31.12.2023		26,973

उक्त खनन पट्टाधारक द्वारा दिनांक 31.12.2023 तक खनन कार्य किया गया एवं जिलाधिकारी महोदय के आदेश संख्या 1281/खनिज/2023–24, दिनांक 11.07.2024 द्वारा उक्त खनन पट्टा निरस्त कर दिया गया है ।

ज्येष्ठ खान अधिकारी, प्रयागराज के पत्र दिनांक 08.11.2024 द्वारा प्रेषित सूचनानुसार मेसर्स महिप कान्स्ट्रक्शन, प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज द्वारा दिनांक 01.01.2022 से 31.12.2023 तक (वर्षा ऋतु में माह जुलाई, अगस्त एवं सितम्बर को छोड़कर) कुल 546 दिनों तक खनन पट्टे का संचालन किया गया। उक्त अवधि में प्रोजेक्ट प्रोपोनेन्ट को राज्य बोर्ड से संचालनार्थ सहमति प्राप्त नहीं है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में राज्य बोर्ड से बिना पूर्व सहमति प्राप्त किये खनन कार्य किये जाने के कारण पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 10000/– प्रतिदिन आती है, जिसमें PI (Pollution Index)=80, R (Penalty in Rs)=250, S (Factor for Scale of operation, Small)=0.5, LF (Location Factor)=1.0 लिया गया है।

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.11.2024 द्वारा मेसर्स महिप कान्स्ट्रक्शन, प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू0 54,60,000/– (रू0 चव्वन लाख साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति प्रेषित की गयी है।

.....2/–

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in

Scanned with OKEN Scanner
Scanned with OKEN Scanner

751

–2–

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी प्रयागराज की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मेसर्स महिप कान्स्ट्रक्शन खण्ड संख्या–30, ग्राम–परानीपुर, तहसील–मेजा/हण्डिया, जनपद–प्रयागराज (रकबा–5.00 हेक्टेयर), प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह, निवासी विसेनपुरा, पोस्ट–गहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज द्वारा राज्य बोर्ड से बिना पूर्व सहमति (जल/वायु) प्राप्त किये खनन कार्य किये जाने के कारण 546 दिवस की उल्लंघन अवधि हेतु प्रतिदिन रू0 10000/– की दर से कुल रूपये 54,60,000/– (रू0 चव्वन लाख साठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 07 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में इकाई के विरूद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

Attulesh yadav.
मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, प्रयागराज।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Attulesh yadav.
मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Scanned with OKEN Scanner

Scanned with OKEN Scanner

दूरभाष: / Ph. : 0532-2569727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूँसी, प्रयागराज - 211019
Email-roprayagraj@uppcb.in

पत्रांक Gen/135/NGT OA·NO· 135 / 2024

दिनांक 16/11/2024

अतिआवश्यक / महत्वपूर्ण
मा0 एन0जी0टी0 प्रकरण

सेवा में,

ज्येष्ठ खान अधिकारी,
प्रयागराज।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 135/2024 खुशबू सिंह बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक-24.10.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित नई दिल्ली में योजित ओ0ए0 संख्या 135/2024 खुशबू सिंह बनाम उ0 प्र0 राज्य व अन्य में दिनांक-24.10.2024 को आदेश पारित किया गया है। मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 के मुख्य अंश निम्नवत् हैः-

".....22. In these circumstances, we direct Member Secretary, UPPCB and SEIAA, UP to explain as to how and is what circumstances, consent and clearances were issued for permitting mining activities in prohibited areas and that too in violation of directions issued by Supreme Court. Similar reply shall also be submitted by concerned District Magistrates, Sant Ravidas Nagar (Bhadhoi), Mirzapur and Prayagraj.

23. If no valid justification is submitted, Member Secretary, UPPCB, Member Secretary, SEIAA, District Magistrate, Sant Rvidas Nagar (Bhadhoi), District Magistrate, Mirzapur and District Magistrate, Prayagraj shall remain present before Tribunal on the next date.

24. List for further consideration on 20.11.2024.

प्रश्नगत प्रकरण में मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 के संबंध में जिलाधिकारी, प्रयागराज के आदेश सं0 864/एस0टी0-2024, दिनांक 05.11.2024 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, प्रयागराज, अपर जिलाधिकारी (प्रशा0), प्रयागराज, ज्येष्ठ खान अधिकारी, प्रयागराज तथा क्षेत्रीय अधिकारी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज से मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 24.10.2024 के अनुपालन हेतु आवश्यक कार्यवाही सुनिश्चित कराते हुये आख्या उपलब्ध कराने के निर्देश दिये गये थे। जिलाधिकारी, प्रयागराज के आदेश दिनांक 05.11.2024 के संदर्भ में संयुक्त आख्या दिनांक 11.11.2024 को प्रस्तुत की गयी। संयुक्त आख्या में निम्नलिखित खनन क्षेत्र का उल्लेख किया गया है, जिसका विवरण निम्नवत है:-

क्र0 सं0	पट्टाधारक का नाम व पता	क्षेत्र का नाम				पूर्व में जारी वन अनापत्ति प्रमाण-पत्र का दिनांक	पट्टा अवधि	अभ्युक्ति
		तहसील	ग्राम	खण्ड सं0	रकबा (है0)			
1	2	3	4	5	6	7	8	9
1	मेसर्स प्रकाश इण्टरप्राइजेज, प्रो0 श्री प्रकाश चन्द्र शुक्ला पुत्र श्री लाल चन्द्र शुक्ला, निवासी-ग्राम परमानन्दपुर, हण्डिया, जनपद-प्रयागराज	मेजा/ हण्डिया	परानीपुर	29	5.00	06.09.2019	29.11.2018 से 28.11.2023	जिलाधिकारी, प्रयागराज के आदेश सं0-1175/खनिज/ई-नीलामी बालू/ 2019-20, दिनांक 19.10.2019 द्वारा खनन पट्टा निरस्त कर दिया गया है।

Scanned with OKEN Scanner

753

1	2	3	4	5	6	7	8	9
2	मेसर्स महिप कॉन्स्ट्रक्शन, प्रो0 श्री महिप सिंह पुत्र स्व0 शेष प्रताप सिंह, निवासी बिसेन का पुरा, पोस्ट–डोहरिया, उरूवा, तहसील–मेजा, जनपद–प्रयागराज	मेजा / हण्डिया	परानीपुर	30	5.00	06.09.2019	06.01.2021 से 05.01.2026	जिलाधिकारी, प्रयागराज के आदेश सं0–1281 / खनिज / 2023–24, दिनांक 11.07.2024 द्वारा खनन पट्टा निरस्त कर दिया गया है।
3.	मेसर्स श्रीमती शंकुतला पत्नी श्री पंजाब सिंह, निवासी ग्राम–बिसेनपुरा पोस्ट– डोहरिया, तहसील–मेजा, जनपद– प्रयागराज	मेजा / हण्डिया	परानीपुर	31	5.00	06.09.2019	05.01.2022 से 04.01.2027	जिलाधिकारी, प्रयागराज के आदेश सं0–1692 / खनिज / 2024–25, दिनांक 22.08.2024 द्वारा खनन पट्टा निरस्त कर दिया गया है।
4.	मेसर्स सिंह कॉन्स्ट्रक्शन, प्रो0 श्री धीरज सिंह पुत्र श्री कमलाकर सिंह, निवासी ग्राम व पोस्ट–घूरपुर, तहसील–बारा, जनपद–प्रयागराज	मेजा	परानीपुर	32	5.00	06.09.2019	–	जिलाधिकारी, प्रयागराज के द्वारा उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–1542 / खनिज / 2022–23, दिनांक 09.09.2022 को उनके आदेश सं0–1690 / खनिज / 2024–24, दिनांक 22.08.2024 द्वारा निरस्त कर दिया गया है।
5.	मेसर्स गायत्री कॉन्स्ट्रक्शन, प्रो0 श्रीमती गायत्री सिंह, निवासिनी फेज–2, सोयेपुर, पाण्डेयपुर, वाराणसी	मेजा	परानीपुर	33	5.00	06.09.2019	–	जिलाधिकारी, प्रयागराज द्वारा उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–2514 / खनिज / 2023–24, दिनांक 25.01.2024 को उनके आदेश सं0–1691 / खनिज / 2024–25, दिनांक 22.08.2024 द्वारा निरस्त कर दिया गया है।
6.	मेसर्स अरूण कुमार सिंह पुत्र श्री धर्मेन्द्र प्रताप सिंह, निवासी ग्राम–माण्डा खास, तप्पा–माण्डा, तहसील–मेजा, जनपद–प्रयागराज	मेजा	भूईपारा	34	5.00	06.09.2019	–	जिलाधिकारी, प्रयागराज द्वारा उक्त खनन क्षेत्र हेतु जारी आशय पत्र सं0–1545 / खनिज / 2022–23, दिनांक 09.09.2022 को उनके आदेश सं0–508 / खनिज / 2023–24 दिनांक 29.05.2023 द्वारा निरस्त कर दिया गया है।

Scanned with OKEN Scanner

754

उक्त अंकित खनन क्षेत्र में पट्टाधारक द्वारा किये गये खनन कार्य का विवरण, खनन अवधि (कब से कब तक), खनन अनुमन्य की मात्रा यदि अनुमन्य खनन मात्रा से अधिक मात्रा में खनन किया गया हो तो उसका विवरण तथा खनन सामग्री की बाजार मूल्य से संबंधित सूचना अविलम्ब इस कार्यालय को उपलब्ध कराने का कष्ट करें, जिससे अग्रिम कार्यवाही की जा सके।

भवदीय,

16/11/24

(डॉ0 एस0सी0 शुक्ला)
क्षेत्रीय अधिकारी
O/C

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

16/11/24

क्षेत्रीय अधिकारी
O/C

Scanned with OKEN Scanner

Annexure No- R/14

कार्यालय प्रभागीय वनाधिकारी, भदोही वन प्रभाग, भदोही

पत्रांक– 1182 /ज्ञानपुर /33-1, दिनांक, ज्ञानपुर, नवम्बर, 16, 2017।

सेवा में,

अपर जिलाधिकारी (वि0/रा0)
जनपद–भदोही।

विषय– वन अनापत्ति प्रमाण पत्र के संबंध में।

सन्दर्भ– आपका पत्रांक–119/खनन/2017, दिनॉक 17–11–2017।

अवगत कराना है कि इस कार्यालय के पत्रांक– 2220/ज्ञानपुर/33–1, दिनांक 02.05.2017 तथा पत्रांक–2048/ज्ञानपुर/33–1, दिनांक 16.05.2017 द्वारा शासनादेश संख्या–715/86–2017–57 (स)/2017 भूतत्व एवं खनिकर्म विभाग, लखनऊ दिनांक 22.04.2017 के अनुपालन में ई–टेण्डरिंग के माध्यम से अल्प अवधि के लिए खनन अनुज्ञा–पत्र स्वीकृत करते हुए निम्न प्रकार वन अनापत्ति प्रमाण–पत्र निर्गत किए गए थे ।

क्र0सं0	तहसील	ग्राम	गाटा संख्या	क्षेत्रफल (एकड़ में)	खनिज का नाम
1	ज्ञानपुर	कुड़ीकला तरी	59	05.00	साधारण बालू
2	ज्ञानपुर	इब्राहिमपुर	103	10.00	साधारण बालू
3	ज्ञानपुर	पूरवा	30	10.00	साधारण बालू

आपके उपरोक्त सन्दर्भित पत्र द्वारा तहसील ज्ञानपुर के ग्राम कुड़ीकला तरी, इब्राहिमपुर व पूर्वा में गंगा नदी साधारण बालू के रिक्त क्षेत्रों पर शासंनादेश संख्या–1875/86–2017–57(7)/2017 टी0सी0आई0 दिनॉक 14–08–2017 के अनुपालन में ई–निविदा सह ई नीलामी के माध्यम से 05 वर्ष की अवधि हेतु उक्त क्षेत्रों की खनन अनुज्ञा–पत्र स्वीकृत किये जाने हेतु वन अनापत्ति प्रमाण पत्र की अपेक्षा की गयी है।

अतः उक्त के आधार पर गंगा नदी साधारण बालू के रिक्त क्षेत्रों पर शासनादेश संख्या–1875/86–2017–57(7)/2017 टी0सी0आई0 दिनॉक 14–08–2017 के अनुपालन में ई–निविदा सह ई नीलामी के माध्यम से 05 वर्ष की अवधि के लिए खनन अनुज्ञा–पत्र स्वीकृत किये जाने हेतु निम्न प्रकार वन अनापत्ति प्रमाण–पत्र निर्गत की जाती है ।

क्र0सं0	तहसील	ग्राम	गाटा संख्या	क्षेत्रफल (एकड़ में)
1	2	3	4	5
1	ज्ञानपुर	कुड़ीकला तरी	59	05.00
2	ज्ञानपुर	इब्राहिमपुर	103	10.00
3	ज्ञानपुर	पूरवा	30	10.00

उक्त क्षेत्र यदि भविष्य में आरक्षित वन क्षेत्र घोषित होता है तो अनापत्ति तदनुसार निष्प्रभावी हो जायेगा।

(डी0के0श्रीवास्तव)
प्रभागीय वनाधिकारी,
भदोही वन प्रभाग, भदोही।

संख्या– (1)/समदिनांक।

प्रतिलिपि–निम्न लिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मुख्य वन संरक्षक, मीरजापुर क्षेत्र, मीरजापुर।
2. खान निरीक्षक, भदोही द्वारा खान अधिकारी, मीरजापुर।
3. क्षेत्रीय वन अधिकारी, औराई।

(डी0के0श्रीवास्तव)
प्रभागीय वनाधिकारी,
भदोही वन प्रभाग, भदोही।

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Annexure No- R/15

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Girdhari Prasad Pathak,
R/o Village - Mahera, Tehsil - Bara,
District - Prayagraj, U. P.

Ref. No....147...../Parya/SEIAA/7893/2023 Date: 01/7 June, 2023

Sub: Terms of Reference for Riverbed Ordinary sand mining" along river Ganga at Gata No/Araji No. 30 at Village–Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P., (Leased Area- 4.047 ha.).

Reference- MoEFCC Proposal no- SIA/UP/MIN/ 429327/2023 & SEIAA, U.P File no-7893

Dear Sir,

This is with reference to your application / letter dated 16-05-2023, 01-06-2023 on above mentioned subject. The matter was considered by 759th SEAC in meeting held 02-06-2023 and 742nd SEIAA in meeting held on 15-06-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development, Lucknow, U.P to SEAC on 02-06-2023.

Project Details as submitted or informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The terms of reference is sought for "Riverbed Ordinary sand mining" along river Ganga at Gata No/Araji No. 30 at Village–Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P., (Leased Area- 4.047 ha.), Shri Girdhari Prasad Pathak.
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/ 429327/2023
2.	File No. allotted by SEIAA, UP	7893
3.	Name of Proponent	Shri Girdhari Prasad Pathak S/o Janardan Prasad Pathak
4.	Full correspondence address of proponent and mobile no.	R/o Village - Mahera, Tehsil - Bara, District - Prayagraj, U. P.
		Mobile no. –
		E mail ID - pathaksand23@gmail.com
5.	Name of Project	Environment clearance of proposed "riverbed Ordinary sand mining" having lease area- 4.047 ha along river Ganga at Gata no/Araji no.- 30 at Village–Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P. of Shri Girdhari Prasad Pathak.
6.	Project Location (Plot. Khasra/Gata No.)	Gata no/Araji no.- 30
7.	Name of River	Ganga River
8.	Name of Village	Purwa
9.	Tehsil	Gyanpur
10.	District	Bhadohi
11.	Name of Minor Mineral	riverbed Ordinary sand mining
12.	Sanctioned Lease Area (in Ha.)	4.047 ha
13.	Max. & Min mRL within lease area	Highest mRL - 76.2 mRL Lowest mRL - 70.9 mRL Water level - 67.0 mRL
14.	Pillar Coordinates (Verified by DMO)	Pillar No | Latitude | Longitude

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Terms of Reference for Riverbed Ordinary sand mining" along river Ganga at Gata No/Arali No. 30 at Village-Purwa, Tehsil: Gyanpur, District: Bhadohi, U.P., (leased Area- 4.047 ha.).

		A	25° 13' 17.13"N	82° 20' 43.51"E
		B	25° 13' 17.40"N	82° 20' 53.13"E
		C	25° 13' 11.58"N	82° 20' 52.81"E
		D	25° 13' 12.91"N	82° 20' 44.12"E
15.	Total Geological Reserves	2,02,420 m^3		
16.	Total Mineable Reserve	1,21,432 m^3		
17.	Total Proposed Production	1,21,410 m^3		
18.	Proposed Production /year (as per LoI)	1,21,410 m^3		
19.	Sanctioned Period of Mine lease	5 years from the lease deed execution		
20.	Method of Mining	Mining will be carried out by bar scalping or skimming method and mining operation shall be semi - mechanized (OTFM) using scrapers/EMM and chain/tyre mounted bulldozers for rescue & salvage (as per SSMG 2016).		
21.	No. of worker	29		
22.	Type of Land	Govt. Land		
23.	Depth of Mining	3.0 m (maximum)		
24.	Nearest metalled road from site	0.75 km		
25.	Water Requirement	PURPOSE		
		Drinking	- 0.29 KLD	
		Suppression of dust	- 9.00 KLD	
		Plantation	- 0.50 KLD	
		Others (if any)	- 0.00 KLD	
		Total	~ 10.00 KLD	
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –01 May 2024		
27.	Any litigation pending against the project or land in any court	No		
28.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 105/Khanan lipik/2023 dated 26/04/2023		
29.	Details of Lease Area in approved DSR	Sr no 03, page no. 11		
30.	Project Cost	95.00 Lacs		
31.	Proposed CER cost	1.90 Lacs		
32.	Length and breadth of Haul Road	Length – 0.75 km, Breadth – 6.00 m		
33.	No. of Trees to be Planted	500		
34.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? Name of the court Case No. Orders/directions of the court, if any and its relevance with the proposed project.	Yes Name of the court- High court Allahabad Case No.- WRIT - C No. - 5860 of 2023 Orders/directions of the court- Pending		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

SEAC / SEIAA discussed the matter and recommended to issue standard terms of reference prescribed by MoEFCC along with additional TOR for the preparation of EIA:

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Additional TOR:

1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
3- The lease area its address and production per annum should match with as mentioned in DSR and LoI. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and LoI.
4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
5- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
6- KML file for the area and mining lease area should be provided..
7- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
8- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
9- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
    (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
    (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
11- In case of expansion / renewal of earlier EC, following information should be submitted
    a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
    b. Copy of CTE and CTO issued by SPCB.
    c. Status of submission of six-monthly compliance report to EC granted earlier
    d. Court cases, if any.
12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
13- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study, duly approved by DGM, along with EIA-EMP report for seeking EC.
14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
15- In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated

Scanned with OKEN Scanner

Scanned with OKEN Scanner

the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.

17- NOC from Irrigation Department/Concerning Authority regarding river bed mining to be submitted at the time of EIA presentation.

18- To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Raw Data (B) Logbook of their site visit along with activities carried out during monitoring (C) Real time photographs showing monitoring machine, public, lab person etc. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.

19- EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.

20- The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.

21- The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.

22- Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.

23- Combined KML of all mines in a cluster should be submitted at the time of EIA.

24- The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.

25- Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.

26- Proponent/ Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.

27- Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation.

28- Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.

29- Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.

30- Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation.

31- Submit the hydrological study report of lease area that the quantity given in ToI will be mined without affecting the geo-hydrology of the River.

Standard terms of reference:

1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
2) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and

Scanned with OKEN Scanner

Scanned with OKEN Scanner

buffer zone).

5) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.

6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.

7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.

9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.

10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.

11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.

12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.

13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.

14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.

15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.

17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.

18) A detailed biological study of the study area (core zone and buffer zone (10 km radius of the periphery of the mine lease)) shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be

Scanned with OKEN Scanner

Scanned with OKEN Scanner

prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.

19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.

20) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

21) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)]primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so complied presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.

22) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.

23) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.

24) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

25) Description of water conservation measures proposed to be adopted in the Project should be given.

26) Details of rainwater harvesting proposed in the Project, if any, should be provided.

27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.

28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.

29) Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.

30) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.

31) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.

32) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given.The plant species selected for green belt should have greater ecological value and should be of good utility

Scanned with OKEN Scanner

Scanned with OKEN Scanner

value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

33) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

34) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.

35) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.

36) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.

37) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.

38) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.

39) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.

40) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.

41) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

42) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

43) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.

44) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.

45) Besides the above, the below mentioned general points are also to be followed:-

a) Executive Summary of the EIA/EMP Report

b) All documents to be properly referenced with index and continuous page numbering.

c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.

d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.

e) Where the documents provided are in a language other than English, an English translation should be provided.

f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.

g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.

h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than

Scanned with OKEN Scanner

Scanned with OKEN Scanner

modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.

i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.

j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.

This is issued with the approval of competent authority.

(Shruti Shukla)
Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP

No...../Parya/SEIAA/7893 /2023 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Depa rtment of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Bhadohi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Shruti Shukla)
Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Annexure No- R/16

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198330/UPPCB/Varanasi(UPPCBRO)/CTO/both/BHADOHI/2023 **Date: 29/12/2023**

To,

M/s

GIRDHARI PRASAD PATHAK

"Riverbed Ordinary sand mining" having lease area- 4.047 ha along river Ganga at Gata no/Araji no.-30 at Village–Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P.

Application Id- 23849747

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GIRDHARI PRASAD PATHAK** located at **"Riverbed Ordinary sand mining" having lease area- 4.047 ha along river Ganga at Gata no/Araji no.-30 at Village–Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P.**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GIRDHARI PRASAD PATHAK **granted for the period from 12/12/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Mineable Reserve	1,21,410	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**01 KLD**	**Septic Tank**	**No Trade Effluent is allowed to Discharge**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

Scanned with OKEN Scanner

Scanned with OKEN Scanner

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust Emission During Manual Mining Transportation and Loading/unloading of Minable Reserve		1	Particulate Matter	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone

Scanned with OKEN Scanner

Scanned with OKEN Scanner

	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Riverbed Ordinary Sand Mining at Gata no/Araji no-30, Leased Area 4.047 Ha (Production-Riverbed Ordinary Sand – 1,21,410 Cubic Meter/Annum, Village-Purwa, Tehsil- Gyanpur, District- Bhadohi, U.P. by Shri Girdhari Prasad Pathak.

2. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide any mobile toilet facility. In no case proponent is allowed to discharge ant trade effluent from the lease area.

3. The Project Proponent shall install water sprinkling at different dust emission sources like mining area, by transportation and loading/unloading of sand.

4. The validity of this CTO is upto 31.12.2025 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void.

5. The all conditions mentioned in the environmental clearance issued by SEIAA vide. EC23B001UP122625 dated 08.12.2023 shall prevail.

6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.

7. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

8. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.

9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.

10. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.

11. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.

12. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)

13. The dust suppression measures like water spraying will be done on the haul roads and working areas.

14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

15. Solid waste should be disposed in such manner; so that no water, air and soil pollution takes place.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

17. Consent fees if revised, shall be payable by industry from the date of its applicability.

18. Industry shall comply with the relevant provisions of Environmental Laws.

19. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAM KARAN
Digitally signed by RAM KARAN
Date: 2024.01.10 17:14:06 +05'30'

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

Chief Environmental Officer, Circle-6

RAM KARAN
Digitally signed by RAM KARAN
Date: 2024.01.10 17:15:03 +05'30'

Scanned with OKEN Scanner

Scanned with OKEN Scanner

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Annexure No- R/17

UTTAR PRADESH POLLUTION CONTROL BOARD

24/8/24

Ref. No: H/59553 /सी–6/जल–531/सीटीओ रिवोक/वाराणसी/2024 दिनांक...29/8/24

पंजीकृत

सेवा में,

मेसर्स गिरधारी प्रसाद पाठक,
ग्राम–पुरवा की गाटा संख्या 30 रकबा 4.047 हेक्टेयर,
तहसील–ज्ञानपुर,
जनपद–भदोही। मोबाईल नं0–6392885772

विषयः बोर्ड के पत्रांक 198330/यूपीपीसीवी/वाराणसी(यूपीपीसीवीआरओ)/सीटीओ/बोथ/भदोही /2023 दिनांक 29.12.2023 द्वारा निर्गत संचालनार्थ सहमति को रिवोक/खण्डित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 11618/सी–6/जल–531/वाराणसी/2024 दिनांक 29.05.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से खनन पट्टे के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–27(2) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21(4) के अन्तर्गत संचालनार्थ सहमति जल एवं वायु को रिवोक/खण्डित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था। उक्त कारण बताओ नोटिस राज्य बोर्ड द्वारा पंजीकृत डाक के माध्यम से प्रेषित किया गया था, जिसे आन लाइन ट्रैक किये जाने से ज्ञात हुआ कि उक्त नोटिस आपको दिनांक 12.06.2024 को प्राप्त हो गया है, किन्तु आप द्वारा नोटिस के परिप्रेक्ष्य में राज्य बोर्ड को कोई उत्तर/प्रत्यावेदन उपलब्ध नही कराया गया है।

उक्त कारण बताओ नोटिस के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी द्वारा पत्र दिनांक 18.07.2024 के माध्यम से प्रश्नगत खनन पट्टें के विरूद्ध निर्गत कारण बताओ नोटिस दिनांक 29.05.2024 की पुष्टि करते हुये संस्तुति आख्या प्रेषित की गयी है।

राज्य बोर्ड के पत्र दिनांक 29.12.2023 के माध्यम से उक्त खनन पट्टे को निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 निम्नवत् हैः–

4. The validity of this CTO is upto 31.12.2025 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void".

उपरोक्त वर्णित तथ्यो के परिप्रेक्ष्य में एवं जिलाधिकारी, भदोही द्वारा पत्र दिनांक 03.01.2024 के माध्यम से खनन पट्टे को निरस्त किये जाने के फलस्वरूप राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी द्वारा पत्र दिनांक 18.07.2024 के माध्यम से आपके खनन पट्टे को राज्य बोर्ड के पत्र दिनांक 29.12.2023 द्वारा निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 के परिप्रेक्ष्य में निरस्त किये जाने हेतु निर्गत कारण बताओ नोटिस दिनांक 29.05.2024 की पुष्टि करते हुये संस्तुति की गयी है।

P.T.O

Scanned with OKEN Scanner

Scanned with OKEN Scanner

अतः उपरोक्त वर्णित तथ्यों, जिलाधिकारी, भदोही द्वारा पत्र दिनांक 03.01.2024 के माध्यम से खनन पट्टे को निरस्त किये जाने के फलस्वरूप एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी की संस्तुति के दृष्टिगत आपके खनन पट्टे को राज्य बोर्ड के पत्र दिनांक 29.12.2023 द्वारा निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 के परिप्रेक्ष्य में सक्षम अधिकारी के अनुमोदनोपरान्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–27(2) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21(4) के अन्तर्गत खनन पट्टे के विरूद्ध निर्गत कारण बताओ नोटिस दिनांक 29.05.2024 की पुष्टि करते हुये आपके खनन पट्टे (मेसर्स गिरधारी प्रसाद पाठक, ग्राम–पुरवा की गाटा संख्या 30 रकबा 4.047 हेक्टेयर, ज्ञानपुर, भदोही) को राज्य बोर्ड के पत्र दिनांक 29.12.2023 द्वारा निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 के परिप्रेक्ष्य में रिवोक/खण्डित किया जाता है।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, भदोही।
2. सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण, पर्यावरण निदेशालय, विनीत खण्ड, गोमती नगर, लखनऊ
3. पुलिस अधीक्षक, भदोही।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

Scanned with OKEN Scanner

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Lifestyle for Environment

Annexure No- R/18

संदर्भ संख्या ..... H19776 /सी–6/जल सहमति–531/ई0सी0/वाराणसी/ 2024 दिनांक 14/11/24

पंजीकृत

श्री गिरधारी प्रसाद पाठक,
पुत्र स्व0 जनार्दन प्रसाद पाठक,
निवासी–मेहरा (इलाहाबाद),
जनपद– प्रयागराज।

मो0–6392885772

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी द्वारा दिनांक 11.11.2024 को प्रेषित निरीक्षण आख्यानुसार श्री गिरधारी प्रसाद पाठक पुत्र स्व0 जनार्दन प्रसाद पाठक निवासी–मेहरा (इलाहाबाद), प्रयागराज द्वारा सैण्ड माईनिंग, गाटा सं0/खण्ड संख्या–30, क्षेत्रफल 4.047 हेक्टेयर, ग्राम–पुरवा, तहसील–ज्ञानपुर, जनपद–भदोही पर खनन कार्य किया गया था। खनन कार्य हेतु वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति प्राप्त करना एवं सहमति शर्तो का अनुपालन करना आवश्यक है।

यह कि क्षेत्रीय कार्यालय की आख्यानुसार उक्त सैण्ड माइनिंग प्रोजेक्ट को राज्य बोर्ड के पत्र दिनांक 29.12.2023 द्वारा दिनांक 12.12.2023 ये 31.12.2025 तक सी0टी0ओ0 निर्गत किया गया था, जिसमें विशिष्ट शर्त सं0–4 निम्नानुसार थी :–

".....4. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void....."

यह कि खान निरीक्षक/खान अधिकारी भदोही अपने पत्र संख्या 479/खनन लिपिक/2024, दिनांक 04.05.2024 द्वारा सूचित किया गया है कि जनपद–भदोही के ग्राम पुरवा एवं इब्राहिमपुर में संचालित खनन पट्टे को कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्रांक 2018/15–1 दिनांक 14.12.2023 तथा मा0 सर्वोच्च न्यायालय के उक्त आदेश व सन्दर्भित शासनादेश दिनांक 17.03.2020 के अनुपालन में कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 लम्बाई क्षेत्र में व इसकी सीमा से बाहर कम से 10 कि0मी0 तक (ईको सेन्सिटिव जोन) माना जायेगा, जिसके अनुपालन में जिलाधिकारी, भदोही के पत्र संख्या 303/खनन लिपिक/2024, दिनांक 03.01.2024 द्वारा कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 लम्बाई क्षेत्र में व इसकी सीमा से बाहर कम से 10 कि0मी0 तक (ईको सेन्सिटिव जोन) साधारण बालू का खनन/परिवहन प्रतिबंधित करते हुए ऐसे खनन क्षेत्र जो वर्तमान में खनन परिहार हेतु विज्ञापित/स्वीकृत/संचालित है, को निरस्त किया गया है, जिसमें आपका खनन पट्टा भी सम्मिलित है।

यह कि जिलाधिकारी भदोही के पत्र दिनांक 03.01.2024 के दृष्टिगत खनन पट्टा को जारी सी0टी0ओ0 पत्रांक 198330/यूपीपीसीवी/वाराणसी(यूपीपीसीवीआरओ)/सीटीओ/बोथ/भदोही/2023 दिनांक 29.12.2023 को बोर्ड के पत्र दिनांक 20.08.2024 द्वारा रिवोक/खण्डित किया गया है।

यह कि खनन अधिकारी, भदोही के पत्र दिनांक 09.11.2024 द्वारा अवगत कराया गया है कि उक्त खनन पट्टा का संचालन दिनांक 29.12.2020 से दिनांक 03.01.2024 तक किया गया है। खनन पट्टा द्वारा दिनांक 12.12.2023 से दिनांक 31.12.2025 तक राज्य बोर्ड से सी0टी0ओ0 प्राप्त किया गया था, जिसके फलस्वरूप प्रश्नगत खनन पट्टा धारक द्वारा दिनांक 29.12.2020 से 11.12.2023 तक बिना सी0टी0ओ0 के सैण्ड माइनिंग का कार्य किया गया, जिससे पर्यावरण पर प्रतिकूल प्रभाव पड़ना स्वाभाविक हैं।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा 05 हेक्टेयर से अधिक क्षेत्रफल एवं कलस्टर में स्थापित खनन पट्टों को लाल श्रेणी एवं अन्य 05 हेक्टेयर तक के क्षेत्रफल वाले खनन पट्टों को नांरगी श्रेणी में आच्छादित किया गया है।

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी की आख्यानुसार पट्टा धारक श्री गिरधारी प्रसाद पाठक पुत्र स्व0 जनार्दन प्रसाद पाठक निवासी–मेहरा (इलाहाबाद), प्रयागराज द्वारा कुल उल्लंघनकारी दिवस दिनांक 29.12.2020 से 11.12.2023 तक हेतु उपरोक्त सैण्ड माईनिंग, गाटा सं0/खण्ड संख्या–30, क्षेत्रफल 4.047 हेक्टेयर, ग्राम–पुरवा, तहसील–ज्ञानपुर, जनपद–भदोही पर राज्य बोर्ड से बिना सहमति प्राप्त किये खनन का कार्य किया गया है, आपकी इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25 के आज्ञापक प्रविधानों का उल्लंघन दर्शाता है।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Scanned with OKEN Scanner

Scanned with OKEN Scanner

(2)

यह कि पट्टा धारक श्री गिरधारी प्रसाद पाठक पुत्र स्व0 जनार्दन प्रसाद पाठक निवासी–मेहरा (इलाहाबाद), प्रयागराज द्वारा कुल उल्लंघनकारी दिवस दिनांक 29.12.2020 से 11.12.2023 तक हेतु उपरोक्त सैण्ड माईनिंग, गाटा सं0/खण्ड संख्या–30, क्षेत्रफल 4.047 हेक्टेयर, ग्राम–पुरवा, तहसील–ज्ञानपुर, जनपद–भदोही पर राज्य बोर्ड से बिना सहमति प्राप्त किये खनन का कार्य किये जाने के फलस्वरूप राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी द्वारा पत्र दिनांक 11.11.2024 के माध्यम से इकाई के विरूद्ध उल्लंघनकारी दिवस दिनांक 29.12.2020 से 11.12.2023 तक रू0 6250/– (छः हजार दो पचास मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु संस्तुति आख्या प्रेषित की गयी है।

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रू0 6250/– (छः हजार दो पचास मात्र) प्रतिदिन आंकलित होती है, जिसमें Pl (Pollution Index)=50, N (Number of days)=1, R (Panalty in Rs)=250, S (Factor for Scale of operation, Small)=0.5, LF (Location Factor)= 1 for Population between 1 to 5 million. लिया गया है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

यह कि क्यों न आपकी इकाई के विरूद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही खनन कार्य किये के फलरूवरूप दिनांक 29.12.2020 से 11.12.2023 तक उल्लंघनकारी दिवसों हेतु रू0 6250/– (छः हजार दो पचास मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 6250/– (छः हजार दो पचास मात्र) की प्रतिदिन की दर से उल्लंघन अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, भदोही।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Copy of EC transferred

Annexure No- R/19

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone: 91-522-2300 541, Fax: 91-522-2300 543
E-mail: doeuplko@yahoo.com
Website: www.seiaaup.com

To,

Shri Rana Pratap Singh,
S/o Shri Gajrajsingh,
Ram Balanpur, Jangi Ganj,
Gyanpur, Bhadohi, U.P.

8/12/21

Ref. No. 516 /Parya/SEIAA/DEIAA-EC/2021 Date: 14 October, 2021

Sub: Transfer of EC issued vide letter no. 516/Parya(DEAC/DEIAA)/2018 dated 02.07.2018

Dear Sir,

Please refer to your letter dated 22-09-2021 addressed to the Chairman, SEIAA, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 30-09-2021.

SEIAA gone through letter of Shri Rana Pratap Singh, dated 22.09.2021 regarding transfer of Environmental Clearance to the above project issued vide letter no. 516/Parya(DEAC/DEIAA)/2018 dated 02.07.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to M/s Lalira Buildcon Pvt. Ltd. Smt. Roopa Mishra W/o Vishnu Kumar Mishra, 69, Anandlok near Kamla Neharu College Andrews Ganj, Defence Colony, South Delhi, Delhi. SEIAA noted that the previous lease issued to Smt. Roopa Mishra, vide letter no. 423/Khanij/balu/e-nivida/seh-e-nilami dated 08.05.2018 for a period of 5 years was cancelled vide DM, Bhadohi order no. 289/Khananlipik/2021 dated 28.04.2021 and another LOI was issued to Shri RanaPratap Singh, S/o Shri Gajrajsingh, Ram Balanpur, JangiGanj, Gyanpur, Bhadohi vide letter no. 419/Khanij/balu/E-nivida/seh-e-nilami/2021 dated 15.09.2021 for 1,21,410 m^3 capacity per annum. Hence SEIAA agreed to transfer Environmental Clearance issued vide letter no. 516/Parya(DEAC/DEIAA)/2018 dated 02.07.2018 for one year only from M/s Lalira Buildcon Pvt. Ltd. Smt. Roopa Mishra W/o Vishnu Kumar Mishra, 69, Anandlok near Kamla Neharu College Andrews Ganj, Defence Colony, South Delhi, Delhi to Shri Rana Pratap Singh, S/o Shri Gajrajsingh, Ram Balanpur, Jangi Ganj, Gyanpur, Bhadohi for 1,21,410 m^3 capacity, adding some specific conditions. Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void. SEIAA added the following specific condition:-

1. Geo-coordinates of the previous lease should be submitted within one month.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.

(Vinod Kumar)
Secretary

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Copy of EC transferred

Transfer of EC issued vide letter no. 516/Parya(DEAC/DEIAA)/2018 dated 02.07.2018

6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

Rest all the content of Environmental Clearance letter no. 516/Parya(DEAC/DEIAA)/2018 dated 02.07.2018 shall remain same.

There will be no second transfer of this EC.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

No...../Parya/SEIAA/DEIAA-EC/2020 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Bhadohi, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Scanned with OKEN Scanner

Scanned with OKEN Scanner

DISTRICT LEVEL ENVIRONMENT IMPACT ASSESSMENT APPRAISAL AUTHORITY

DISTRICT BHADOHI, UTTAR PRADESH

Office of Chairman DEIAA / District Magistrate
New Collectorate Sarpataha, Gyanpur,
Sant Ravidas Nagar, Bhadohi – 221304 U.P
Phone: 05414-251578

To,

M/s Lalira Buildcon Pvt. Ltd.
Smt. Rupa Mishra,
W/o Sh. Vishnu Kumar Mishra,
R.O- 69, Anand Lok near Kamla Nehru College, Andrewsganj,
Defence Colony, South Delhi, Delhi

Ref. No. 516 /Parya/DEAC/DEIAA/2018 Date 02/07/2018

Sub: Environmental Clearance for Sand Mining Project at Gata No. 103, Village-Ibrahimpur, Tehsil-Gyanpur, Bhadohi Uttar Pradesh (Area- 4.047 ha.)

Dear Sir,

Please refer to your application/letter dated 15-06-2018 addressed to the Member Secretary, DEAC/New Collectorate, Bhadohi, U.P. The District Level Expert Appraisal Committee considered the matter in the meeting held on dated 15-06-2018.

A presentation was made by the representative of the project proponent along with their consultant **M/s Fulgro Environmental & Engineering Services India Pvt. Ltd.** The proponent, through the documents submitted and the presentation made, informed the committee that:

1. The environmental clearance is sought for Sand Mining Project at Gata No. 103, Village-Ibrahimpur, Tehsil- Gyanpur and Distt-Bhadohi (Area- 4.047 ha.)
2. As per Form-1M and presentation made, collection of 1,21,410 cu.m./year of sand mining is proposed from lease area of 4.047 ha.
3. Mining Lease area was granted to the applicant organization M/s Lalira Buildcon Pvt. Ltd. Prop. Smt. Rupa Mishra, for a period of 05 years.
4. During operation the maximum no. of workers will not be more than 26 and that they will work for 225 numbers of working day.
5. The mining plan has been prepared by Sri Harish Chandra, M.sc.(Geology) & duly Approved by Directorate of Geology & Mining U.P. vide letter no 489/Mining Plan/2018 dated 05-06-2018.
6. Mining will be opencast type and will be carried out manually or semi mechanised.
7. The water requirement will be limited to 5.0 KLD (Domestic purpose 1.0 KLD and for dust suppression will be around 1.0 KLD & 3.0 KLD for plantation) will be supplied from the dug wells/bore wells from nearby villages.
8. The ultimate depth of mining will be restricted to 3.0 meter/water table, whichever is less.
9. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
10. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
11. No earth is to be excavated only sand shall be removed.
12. There is no litigation pending in any court regarding the project.
13. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
14. The project proposal fall under category 1(a) of EIA Notification, 2006 (as amended).

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 15-06-2018) on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 15-06-2018) has decided to grant the Environmental Clearance to the title project for collection of 1,21,410 cu.m./year is proposed from mining lease area 4.047 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Regional Office MoEF, Directorate of Environment (U.P), GoI, Lucknow and State Pollution Control Board.
19. The Regional Office, MoEF, Directorate of Environment (U.P), GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Directorate of Environment (U.P), GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Bhadohi, U.P. On 1st June and 1st December of each calendar year.
23. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

1. Mining will be carried out strictly according to the approved mining plan.
2. River water Sprinklings should be used for dust suppression.
3. Approach road should be made motorable.
4. Plantation is to be made all along the approach road. As committed 150 trees should be planted at haulage road sides and nearby mine site.
5. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to the District magistrate / Chief Development officers, Bhadohi, U.P.
6. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
7. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
8. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
9. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
10. The Environmental clearance will be co-terminus with the mining lease period.
11. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
12. No two pits shall be simultaneously worked i.e before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
13. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
15. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

16. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Directorate of Environment (U.P), GoI Lucknow, every year.
17. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF, Directorate of Environment (U.P), GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
18. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
19. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
20. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
21. Rain water harvesting shall be undertaken to recharge the groundwater source.
22. Status of implementation shall be submitted to the Regional Office, MoEF, GoI,Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
23. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
24. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nullahs, if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
25. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
26. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P.Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
27. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, GoI, Lucknow and U.P.Pollution Control Board regularly.
28. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipment's etc. shall be carried out periodically.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Review of impact of various health measures shall be conducted followed by follow up action wherever required.

31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P.Pollution Control Board on six monthly basis.
35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. premonsoon (April - May), monsoon (August), post monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
42. Project Proponent shall explore the possibility of using solar energy where ever possible.
43. Commitment towards CSR has to be followed strictly.
44. Regular health checkup record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
46. The blasting will be done only after getting the permission from the Mining Department.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/MoEF. DEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O.237 dated 15/01/2016, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Member Secretary,
DEIAA, Bhadohi, UP

Ref. No...../ Parya/DEAC/DEIAA/2018 Dated: / /2018

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. Directorate of Environment, Uttar Pradesh, Vineet Khand-1,Gomti Nagar, Lcknow.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

Member Secretary,
DEIAA, Bhadohi, UP

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Annexure No- R/20

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176242/UPPCB/Varanasi(UPPCBRO)/CTO/both/BHADOHI/2023 **Date: 15/02/2023**

To,

M/s

SAND MINE

Gata No-103 Village- Ibrahimpur Teh-Gyanpur Dist- Bhadohi U.P.,BHADOHI,221401

Application Id-19604804

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SAND MINE** located at **Gata No-103 Village- Ibrahimpur Teh-Gyanpur Dist- Bhadohi U.P.,BHADOHI,221401**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SAND MINE **granted for the period from 25/01/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Mineable Reserve	121410	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**01 KLD**	**Septic Tank**	**No Trade Effluent is allowed to Discharge**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust Emission During Manual Mining Transportation and Loading/unloading of Minable Reserve		1	Particulate Matter	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

Scanned with OKEN Scanner

Scanned with OKEN Scanner

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

Scanned with OKEN Scanner

Scanned with OKEN Scanner

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA; as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand Mining at Gata no.- 103, Area 4.0470 Ha (Production-Minable Reserve- 121410 Cubic Meter/Annum), Village-Ibrahimpur, Teh-Gyanpur, Dist-Bhadohi U.P by Shri Rana Pratap Singh.

2. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide any mobile toilet facility. In no case proponent is allowed to discharge ant trade effluent from the lease area.

3. The Project Proponent shall install water sprinkling at different dust emission sources like mining area, by transportation and loading/unloading of sand.

4. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void.

5. The all conditions mentioned in the environmental clearance issued by SEIAA vide letter No.-516/Parya(DEAC)/DEIAA/2018 dated 20.07.2018 shall prevail.

6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.

7. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

8. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.

9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.

10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.

11. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.

12. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)

13. The dust suppression measures like water spraying will be done on the haul roads and working areas.

14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board

Scanned with OKEN Scanner

Scanned with OKEN Scanner

and UPPCB for protection and safe guard of environment from time to time.

17. Consent fees if revised, shall be payable by industry from the date of its applicability.

18. Industry shall comply with the relevant provisions of Environmental Laws.

19. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAM KUMAR SINGH
Digitally signed by RAM KUMAR SINGH
Date: 2023.02.15 17:32:26 -08'00'

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

RAM KUMAR SINGH
Digitally signed by RAM KUMAR SINGH
Date: 2023.02.15 17:32:42 -08'00'

Chief Environmental Officer, Circle-6

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Annexure No- R/21

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

14/11/24

Ref. No: 19751 /सी–6/जल–S.36/सीटीओ रिवोक/वाराणसी/2024 दिनांक 14-11-24

पंजीकृत

सेवा में,

श्री राणा प्रताप सिंह,
पुत्र श्री गजराज सिंह, निवासी बलनपुर, पोस्ट–जंगीगंज तहसील–ज्ञानपुर,
जनपद–भदोही। मो0– 9696360418

विषयः बोर्ड के पत्रांक 176242/यूपीपीसीवी/वाराणसी(यूपीपीसीवीआरओ)/सीटीओ/बोथ/भदोही/2023 दिनांक 15.02.2023 द्वारा निर्गत संचालनार्थ सहमति को रिवोक/खण्डित किये जाने के सम्बन्ध में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–135/2024 खुशवू सिंह बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 18.04.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैः–

"..... 2. The applicant has complained about damage to the breeding ground of Turtle Wildlife sanctuary and aquatic life at Prayagraj, Mirzapur and Sant Ravidas nagar Bhadohi by large scale illegal sand mining using heavy pokland machines dumper, tractor and motor boats causing noise pollution. Turtle wildlife sanctuary was earlier located at Ramnagar Kashi, Varanasi till year 2020, but with the increase in concretized river bank, religious, tourism, commercial activities and increase in number of boats, the Turtle sanctuary was de-notified and shifted by demarcating 30 km area of River Ganga at Prayagraj, Mirzapur and Sant Ravidas nagar Bhadohi, where maximum habitat of turtles was observed.....

.....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF & CC, Lucknow, NMCG, CPCB, UPPCB and District Magistrates, Bhadohi and Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, if any in the area, verify the factual position and take appropriate remedial action by following due course of law. The Uttar Pradesh Pollution Control Board (UPPCB) will be the nodal agency for coordination and compliance..... ....."

खान निरीक्षक/खान अधिकारी भदोही द्वारा पत्र दिनांक 04.05.2024 के माध्यम से राज्य बोर्ड को सूचित किया गया है कि जनपद–भदोही के ग्राम पुरवा एवं इब्राहिमपुर में संचालित खनन पट्टे को कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्रांक 2018/15–1 दिनांक 14.12.2023 व शासनादेश दिनांक 17.03.2020 के अनुपालन में जनपद–भदोही के तहसील–ज्ञानपुर के विभिन्न ग्रामों–बहुपुरा उपरवार, बकत उपरवार एन बारीपुर, बारीपुरू उपरवार, भूरी उपरवार, चकिया उपरवार, छेछुआ उपरवार, हरिरामपुर उपरवार, पुरेदुखा, इतहरा उपरवार, कलिक मवैया उपरवार, कुण्डीकला उपरवार, कुण्डी खुर्द उपरवार, लखनपुर भदरान उपरवार, मरहाच उपरवार, मवैयावारा गोती उपरवार, मवैयत वसिंग उपरवार, नारेपर उपरवार, शेरपुर उपरवार, तहरी उपरवार, तुलसी कला उपरवार, छेछुतारी, बनकरतारी एवं बारीपुर, भभौरी तारी, भुरौतारी, इतहरा तारी, कलिक मवैया तारी, कुण्डी कला तारी, कुण्डी खुर्द तारी, लखनपुर भदरौ तारी, मवैया थान सिंह तारी, सझरा तारी एवं हरिरामपुर तारी की सीमायें गंगा नदी की सीमा से मिलती हैं, में कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 लम्बाई क्षेत्र में व इसकी सीमा से बाहर कम से 10 कि0मी0 तक (ईको सेन्सिटिव जोन) माना जायेगा, जिसके अनुपालन में जिलाधिकारी, भदोही के पत्र संख्या 303/खनन लिपिक/2024, दिनांक 03.01.2024 द्वारा कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 लम्बाई क्षेत्र में व इसकी सीमा से बाहर कम से 10 कि0मी0 तक (ईको सेन्सिटिव जोन) साधारण बालू का खनन/परिवहन प्रतिबंधित करते हुए ऐसे खनन क्षेत्र जो वर्तमान में खनन परिहार हेतु विज्ञापित/स्वीकृत/संचालित है, को एतद्द्वारा निरस्त किया गया है, जिसके अन्तर्गत आपका खनन पट्टा यथा ग्राम–इब्राहिमपुर की गाटा संख्या 103 रकबा 4.047 हेक्टेयर, ज्ञानपुर, भदोही भी सम्मिलित है।

P.T.O

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in; Web Site: www.uppcb.in

Scanned with OKEN Scanner

Scanned with OKEN Scanner

(2)

राज्य बोर्ड के पत्र दिनांक 15.02.2023 के माध्यम से उक्त खनन पट्टे को निर्गत संचालनार्थ सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्त संख्या 04 निम्नवत् है:—

4. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void".

उपरोक्त वर्णित तथ्यो के परिप्रेक्ष्य में एवं जिलाधिकारी, भदोही द्वारा पत्र दिनांक 03.01.2024 के माध्यम से खनन पट्टे को निरस्त किये जाने के फलस्वरूप राज्य बोर्ड के पत्र दिनांक 15.02.2023 द्वारा निर्गत सी0सी0ए0 पत्रांक 176242/यूपीपीसीबी/वाराणसी(यूपीपीसीबीआरओ)/सीटीओ/कोथ/भदोही/2023 दिनांक 15.02.2023 संचालनार्थ सहमति (जल एवं वायु) को अकृत एवं शून्य किया जाता है।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, भदोही।
2. सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण, पर्यावरण निदेशालय, विनीत खण्ड, गोमती नगर, लखनऊ
3. पुलिस अधीक्षक, भदोही।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

Scanned with OKEN Scanner

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H19774/ सी–6/सा0–903/माइनिंग/पुष्टि/भदोही/2024 Dated 14/11/24

ई–मेल/पंजीकृत

Annexure No- R/22

सेवा में,

श्री राणा प्रताप सिंह,
पुत्र श्री गजराज सिंह, निवासी बलनपुर, पोस्ट–जंगीगंज, तहसील–ज्ञानपुर,
जनपद–भदोही। मोबाइल नं–9696360418।

विषयः श्री राणा प्रताप सिंह, पुत्र श्री गजराज सिंह, निवासी बलनपुर, पोस्ट–जंगीगंज, तहसील–ज्ञानपुर, जनपद–भदोही द्वारा खनन पट्टा गाटा संख्या 103, रकबा, क्षेत्रफल 4.047 हेक्टेयर, ग्राम इब्राहिमपुर, तहसील–ज्ञानपुर, जनपद–भदोही हेतु राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 09.09.2024 की पुष्टि किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.16946/सी0–6/सा0–903/एनजीटी ओए न0–267/2024/24 दिनांक 09.09.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से श्री राणा प्रताप सिंह, पुत्र श्री गजराज सिंह, निवासी बलनपुर, पोस्ट–जंगीगंज, तहसील–ज्ञानपुर, जनपद–भदोही द्वारा खनन पट्टा गाटा संख्या 103, रकबा, क्षेत्रफल 4.047 हेक्टेयर, ग्राम इब्राहिमपुर, तहसील–ज्ञानपुर, जनपद–भदोही के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था।

उक्त कारण बताओ नोटिस दिनांक 09.09.2024 के अनुक्रम में इकाई द्वारा राज्य बोर्ड को अपना उत्तर दिनांक शून्य के माध्यम से राज्य बोर्ड को प्रेषित किया गया है, जो राज्य बोर्ड में दिनांक 23.09.2024 को प्राप्त हुआ है। उक्त उत्तर में कहा गया है कि

"कृपया अपने सी0टी0ओ0 रिपोर्ट का अवलोकन करने का कष्ट करें जिसकी अनुउपलब्धता के कारण मेरे ऊपर अनियमितता का आरोप आयत करते हुए 516 दिवस का 32.25 लाख रू0 की क्षति प्रस्तावित की गयी है, जो संलग्न साक्ष्य से परे है।

अतः आपसे अनुरोध है कि संलग्न साक्ष्य का अनुशीलन करते हुए असत्य एव तर्कसहित तथ्यों के आधार पर प्रस्तावित 32.25 लाख रू0 की क्षति से मुक्त करने की कृपा करें।"

खान निरीक्षक/खान अधिकारी भदोही द्वारा पत्र दिनांक 04.05.2024 के माध्यम से राज्य बोर्ड को सूचित किया गया है कि जनपद–भदोही के ग्राम पुरवा एवं इब्राहिमपुर में संचालित खनन पट्टे को कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज के पत्रांक 2018/15–1 दिनांक 14.12.2023 व शासनादेश दिनांक 17.03.2020 के अनुपालन में जनपद–भदोही के तहसील–ज्ञानपुर के विभिन्न ग्रामों–बहुपुरा उपरवार, बकत उपरवार एन बारीपुर, बारीपुरू उपरवार, भूरी उपरवार, चकिया उपरवार, छेछुआ उपरवार, हरिरामपुर उपरवार, पुरेदुखा, इतहरा उपरवार, कलिक मवैया उपरवार, कुण्डीकला उपरवार, कुण्डी खुर्द उपरवार, लखनपुर भदरान उपरवार, मरहाच उपरवार, मवैयावारा गोती उपरवार, मवैयत वसिंग उपरवार, नारेपर उपरवार, शेरपुर उपरवार, तहरी उपरवार, तुलसी कला उपरवार, छेछुतारी, बनकरतारी एवं बारीपुर, भभौरी तारी, भुरौतारी, इतहरा तारी, कलिक मवैया तारी, कुण्डी कला तारी, कुण्डी खुर्द तारी, लखनपुर भदरौ तारी, मवैया थान सिंह तारी, सझरा तारी एवं हरिरामपुर तारी की सीमायें गंगा नदी की सीमा से मिलती हैं, में कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 लम्बाई क्षेत्र में व इसकी सीमा से बाहर कम से 10 कि0मी0 तक (ईको सेन्सिटिव जोन) माना जायेगा, जिसके अनुपालन में जिलाधिकारी, भदोही के पत्र संख्या 303/खनन लिपिक/2024, दिनांक 03.01.2024 द्वारा कछुआ वन्य जीव विहार के अन्तर्गत गंगा नदी के दोनों तटों से आबद्ध 30 कि0मी0 लम्बाई क्षेत्र में व इसकी सीमा से बाहर कम से 10 कि0मी0 तक (ईको सेन्सिटिव जोन) साधारण बालू का खनन/परिवहन प्रतिबंधित करते हुए ऐसे खनन क्षेत्र जो वर्तमान में खनन परिहार हेतु विज्ञापित/स्वीकृत/संचालित है, को एतद्द्वारा निरस्त किया गया है, जिसके अन्तर्गत आपका खनन पट्टा यथा ग्राम–इब्राहिमपुर की गाटा संख्या 103 रकबा 4.047 हेक्टेयर, ज्ञानपुर, भदोही भी सम्मिलित है।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Scanned with OKEN Scanner

Scanned with OKEN Scanner

790

(2)

उक्त परियोजना को राज्य बोर्ड के पत्रांक 176242/UPPCB/Varanasi(UPPCBRO)/CTO/both/BHADOHI/2023 दिनांक 15.02.2023 द्वारा जारी सहमति (जल एवं वायु) आदेश दिनांक 25.01.2023 से 31.12.2024 तक निर्गत किया गया था, जिसमें निम्नानुसार विशिष्ट शर्त संख्या 04 अधिरोपित की गयी थी:–

"……4. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void……."

जिलाधिकारी, भदोही द्वारा पत्र दिनांक 03.01.2024 के माध्यम से खनन पट्टे को निरस्त किये जाने के फलस्वरूप राज्य बोर्ड के पत्र दिनांक 14.11.2024 के माध्यम से आपके खनन पट्टे को निर्गत सहमति (जल एवं वायु) पत्र दिनांक 15.02.2023 को अकृत एवं शून्य किया गया है। अतः आप द्वारा प्रेषित प्रत्यावेदन दिनांक शून्य बलहीन होने के कारण निरस्त किया जाता है।

खनन अधिकारी, भदोही द्वारा पत्र संख्या 635/खनन लिपिक/2024, दिनांक 09.11.2024 द्वारा सूचित किया गया है कि उक्त खनन पट्टा का संचालन 14.12.2021 से 03.01.2024 तक किया गया। उक्त खनन पट्टा द्वारा दिनांक 15.02.2023 को राज्य बोर्ड से सी0टी0ओ0 प्राप्त किया गया। इस प्रकार प्रश्नगत खनन पट्टा दिनांक 14.12.2021 से 24.01.2023 तक बिना सी0टी0ओ0 के संचालित किया गया, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों का उल्लंघन है। अतः इकाई की उल्लंघनकारी अवधि दिनांक 14.12.2021 से 24.01.2023 तक (वर्षा ऋतु के माह यथा जुलाई, अगस्त एवं सितम्बर को छोड़कर) कुल 315 उल्लंघनकारी दिवसो के सापेक्ष पर्यावरणीय क्षतिपूर्ति रू0 1,968,750 (उन्नीस लाख अरसठ हजार सात सौ पचास मात्र) आंकलित होती है।

उक्त के दृष्टिगत राज्य बोर्ड के क्षेत्रीय अधिकारी, वाराणसी द्वारा पत्र दिनांक 06.10.2024 एवं 09.11.2024 के माध्यम से संदर्भित खनन पट्टे के विरूद्ध निर्गत कारण बताओ नोटिस दिनांक 09.09.2024 की पुष्टि करते हुये संदर्भित खनन पट्टे के विरूद्ध राज्य बोर्ड से बिना सहमति प्राप्त किये खनन कार्य किये जाने के फलस्वरूप कुल उल्लंघनकारी 315 दिवस हेतु रू0 1,968,750 (उन्नीस लाख अरसठ हजार सात सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी की संस्तुति, पट्टा धारक के उत्तर दिनांक शून्य एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये सक्षम अधिकारी के अनुमोदनोपरान्त कारण बताओं नोटिस दिनांक 09.09.2024 की पुष्टि करते हुये पट्टा धारक श्री राणा प्रताप सिंह, पुत्र श्री गजराज सिंह, निवासी बलनपुर, पोस्ट–जंगीगंज, तहसील–ज्ञानपुर, जनपद–भदोही के विरूद्ध रू0 1,968,750 (उन्नीस लाख अरसठ हजार सात सौ पचास मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:–

Payment Gateway- **https://erp.eshiksa.net/DirectFeesv3/UPPCB**
Nature of Pollution- **Air Pollution**
EC imposed in compliance- **NGT Order**

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, भदोही।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

Scanned with OKEN Scanner

Scanned with OKEN Scanner

791

Annexure No- R/23

संयुक्त जॉच आख्या

जिलाधिकारी
भदोही

महोदय,

कृपया ओ0ए0संख्या–135/2024/24–25 खुशबू सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 24.10.2024 के अनुपालन में गंगा नदी के दोनो तटों से आबद्ध 30 कि०मी० लम्बाई में फैले कछुआ वन्य जीव विहार के अन्तर्गत जनपद भदोही के पूर्व में निरस्त खनन पट्टा क्षेत्रो का स्थलीय निरीक्षण संयुक्त टीम खनिज विभाग भदोही, वन विभाग भदोही व क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड वाराणसी द्वारा आज दिनांक 16.11.2024 को किया गया। निरीक्षण के दौरान मौके कि स्थिती निम्नवत् है–

1. गंगा नदी के दोनो तटों से जनपद भदोही में फैले कछुआ वन्य जीव विहार के अन्तर्गत पूर्व में निरस्त खनन पट्टा क्षेत्रो (1) श्री राणा प्रताप सिंह पुत्र गजराज सिंह निवासी बलनपुर पोस्ट जगीगंज जिला भदोही के पक्ष में तहसील ज्ञानपुर स्थित ग्राम इब्राहिमपुर की आराजी संख्या–103 रकबा 4.047हेक्टे0 (2) श्री गिरधारी प्रसाद पाठक, निवासी ग्राम मेहरा तहसील बारा जनपद प्रयागराज के पक्ष में तहसील ज्ञानपुर स्थित ग्राम पुरवा की आराजी संख्या–30 रकबा 4.047हेक्टे0 में स्थलीय निरीक्षण के दौरान कही भी खनन कार्य होता नही पाया गया और न ही खनन किये जाने के पिट व साक्ष्य पाये गये।
2. गंगा नदी के दोनो तटों से जनपद भदोही में फैले कछुआ वन्य जीव विहार कि सीमा के अन्तर्गत जनपद भदोही में वन विभाग द्वारा आम जन मानस में जागुरूकता हेतु बोर्ड/पोस्टर बैनर अलग–अलग स्थानो पर लगाये गये।
3. वन विभाग भदोही द्वारा अवगत कराया गया कि जनपद भदोही में गंगा नदी के स्ट्रेच में कछुआ वन जीव विहार व इको सेन्सिटिव जोन कि सीमा पर पिलर/बोर्ड लगाया गया है।
4. गंगा नदी के दोनो तटों से जनपद भदोही में फैले कछुआ वन्य जीव विहार के अन्तर्गत पूर्व में निरस्त खनन पट्टा क्षेत्रो में व उसके आस पास ईको सेन्सिटिव जोन में अवैध खनन न हो सके इसके लिये खनन विभाग भदोही व वन विभाग भदोही द्वारा निरंतर जॉच व सतत निगरानी कि जा रही है। मौके पर लिये गये फोटोग्राफ निम्नवत् है–

उपरोक्तानुसार जॉच आख्या महोदय की सेवा में सादर सम्प्रेषित है।

16/11/24
(चन्द्र प्रकाश वर्मा)
वैज्ञानिक सहायक
क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
वाराणसी

16/11/24
राहुल सिंह कौशिक
क्षेत्रीय वन अधिकारी,
औराई (भदोही)

16/11/24
पी0एस0 रामबरन
खान निरीक्षक,
भदोही

Scanned with OKEN Scanner

792

Original Application No. 135/2024 And Original Application No. 267/2024 Khusbu Singh Vs. State of U.P. sent successfully to ankit.scngtup@gmail.com and 2 others

From: WeTransfer (noreply@wetransfer.com)

To: pradeepmisra@yahoo.com

Date: Tuesday, November 19, 2024 at 12:50 PM GMT+5:30

External images are now more secure, and shown by default. Change in Settings

Original Application No. 135/2024 And Original Application No. 267/2024 Khusbu Singh Vs. State of U.P. sent to ankit.scngtup@gmail.com and 2 others

1 item, 37.4 MB in total • Expires on 22 November, 2024

Thanks for using WeTransfer. We'll email you a confirmation as soon as your files have been downloaded.

Recipients

ankit.scngtup@gmail.com mvermadv@gmail.com

suhasini.sen@gmail.com

793

Download link

https://we.tl/t-GYfxQE33Re

1 item

Final Affidavit_MS_Submission.pdf
37.4 MB

Message

Sir,

Please find the attached Affidavit on behalf of UPPCB

To make sure our emails arrive, please add noreply@wetransfer.com to your contacts.

About WeTransfer · Help · Legal · Report this transfer